# LOK SABHA DEBATES

(Twelfth Session)



(Vol. XLV contains Nos. 11 - 20)

LOK SABHA SECRETARIAT NEW DELHI

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<sup>1213 (</sup>Ai) LSD-1.

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#### LOK SABHA

Thursday, September 9, 1965/Bhadra 18, 1887 (Saka).

Ten

The Lok Sabha met at Eleven of the Clock.

[Mr. SPEAKER in the Chair]
ORAL ANSWERS TO QUESTION8
कम तथा मध्यम साथ वर्गों के लिये मकान

भी म० सा० द्विवेदी : भी म० सा० द्विवेदी : भी सती सावित्री निगम : भी स० चं० सामन्त : भी सुबोध हंसदा :

क्या निर्माण भीर भ्रावास मंत्री यह बताने की कृषा करेंगे कि :

- (क) क्या कम तथा मध्यम भाय वर्गों
   के लिए भाधक मकान बनाने की सरकार की कोई योश्नाएं हैं;
- (ख) शिभिन्न राज्यों को नियत राशि में से ऋण देने की प्रक्रिया को सरल बनाने तथा लालफीताशाही समाप्त करने के लिये सरकार ने क्या परिवर्तन किये हैं भीर ध्रव क्या नगीन सुविधायें उपलब्ध की गई हैं: धौर
- (ग) नगर क्षेत्रों में मकान निर्माण के लिए नियन राशि की कितनी प्रतिक्षत राशि प्रामीण क्षेत्रों में मकान बनाने पर वर्ष की जायेगी?

निर्माण बीर धावास मंत्री (बी वेहर बन्द क्या) : (क) दो योजनार्वे वहले ही से चल रही हैं, उनके नाम हैं— को इन्कम बूप हार्जीसन स्कीम बौर सिबल इन्कम पुण हाउतिंग स्कीम। ये योजनायेँ की धौर मिडल इन्कम पुण के लोगों के मकानों की जकरतें पूरा करने के लिए हैं। ये काफी पापूलर है धौर तीसरे प्लान के चार वर्षों में इनके लिए 38,500 मकान बनाये जा चुके हैं। प्राणा है कि चौयी पंच वर्षीय योजना में जब प्रधिक धन मिलेगा तो घौर धी ज्यादा मकान बनाये जा सकेंगे।

(ख) कर्जा देने के लिए राज्य सरकारें नियम बनाती हैं और यह उन्हों की जिम्मेदारी है कि इस कार्रवाई में कम से कम वक्स लगायें ।

# (ग) कुछ नहीं।

भी म० ला० हिनेबी: विगत दिन ए: प्रश्न के उत्तर में मंत्री महोदय ने एक बयान सदम-पटल पर रखा था, जिस में यह बताया था कि कुछ स्की-स इन्टेबेट कर दी गई हैं। मैं यह जानना चाहता हूं कि साधा-रण जनता के लिए वे इन्टेबेट की गई हैं, लेकिन कर्मचारियों के लिए इन्टेबेट नहीं की गई हैं, यह भेद-भाव यों बरता गया है।

भी मेहर चन्द्र साझा: प्रभी कोई स्कीम इन्टेबेट नहीं की गई है। स्कीम्स दी तरह की है—एक सब्स्वाइण्ड भीर एक रैंटल। इस बारे में हमारे पास हाउसिंग मिनिस्टर्ज काफरेंस की सिफ़ारिस भाई है। इाजिंग। मिनिस्टर्ज की जो नई काफरेंस होगी, उस में वह तजवीज रखी जायेगी। उस के बाद इस के मुताल्सिक फ्रीसमा होगा।

भी म०ला० द्वियेवी : प्रश्न के मान (न) में मैंने पूछा है कि हाउसिंग के जिये

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जो रकम देहात में खर्च की जायेगी, वह महरों में इस बारे में खर्च की जाने वाली रकम का कितने प्रतिझत होगी। इस का उत्तर नहीं दिया गया है। इस का क्या कारण है?

भी मेहर चन्द कन्नाः मैंने इस का उत्तर दे दिया है। सवाल में यह पूछा गया है: "दि परसेंटेज प्राफ़ दि एमाउंट एलोकेटिड फ़ार हाउसिंग इन प्रस्वन एरियाज विच विल वि स्पेंट प्रान हाउसिंग इन रूरल एरियाज।" I have said 'Nil'. प्रस्वन एरियाज प्रोर रूरल एरियाज की स्कीम्स अलाहिदा प्रसाहिदा है। उन दोनों का कोई सम्बन्ध नहीं है।

भी म० ला० द्विवेदी : शहरों में खर्च की जाने वाली कुल रकम का कितने प्रतिशत देहातों में खर्च होगा, मंत्री महोदय इस सवाल का उत्तर नहीं दे रहे हैं।

ग्रध्यक्ष महोबय : मिनिस्टर साहब ने कहा है कि उन का कोई सम्बन्ध नहीं है, इसलिये वे कम्पेयर नहीं हो सकती ? ।

भी म० ला० द्विवेदी : उन का सम्बन्ध है।

Shri Basappa: May I know whether the matching grant by the State Governments is very meagre and even this meagre allotment is diverted for other purposes and, if so, what action is going to be taken by the Government in this regard?

Shri Mehr Chand Khanna: As far as the LIC funds are concerned, there will be no diversion. A month ago, this question was also raised by the Chairman of the LIC, and 1 have made enquiries from all the State Governments; the LIC funds have not been diverted and they have all been utilised for housing.

भी भागवत ज्ञा झाजाद : क्या यह सचनहीं है कि सरकार ने मिडल इनकम युप हाउसिंग की योजना इस लिये चलाई कि जो लोग एक साथ पैसा नहीं दे सकते हैं, वे इन्सटालमेंट्स में पैसा दे कर मकान ले सकें ? प्रगर सरकार प्रभी तक इस सिद्धान्त का मानती है, तो इस बात का क्या कारण है कि विभिन्न राज्यों में मिडल इनकम युप के लिए जो मकान बनाये जा रहे हैं, जिस के सम्बन्ध में मंत्री महोदय ने कुछ दिन पूर्व एक विवरण दिया था, उन के बारे में यह रिकमेंद्रेशन की गई है कि वे मकान भावशन कर के पूरी कीमत पर एक साथ बेच दिये जायेंगे ? क्या मंत्री महोदय यह समझते हैं कि इस तरह मिडल इनकम युप के लोगों को मकान पिन सकेंगे ?

भी मेहर चन्द सन्ना: लो इनकम
पूप भीर मिडल इनकम ग्रुप के लिए धलाहिदा
धलाहिदा सीलिंग हैं। मेरी स्वाहिश यही
रही है कि जो मकान हम बनाते हैं, प्रगर
वे लोग सहूलियत से उस को खरीद सकें,
ताकि वे मकान बजाये हाउस के होम बन
जाये, तो वह सहूलियत हमें देनी चाहिये
धीर जो क्या मुझे मिले, उस को मैं दोबारा
हाउसिंग के लिए इस्तेमाल करूं, ताकि
फिनांस मिनिस्ट्री पर जो बोशा पड़ता है,
उस से उस को बचाया जा सके।

Shri Ranga: Will some special efforts be made to see that a specific amount or a percentage of the amount is set apart for constructing houses especially for the teachers on the same lines as the policemen have the policelines for being housed?

Shri Mehr Chand Khanna: Police comes under the States; it is a State subject. I do not deal with it.

Shri Ranga: Housing for teachers, I mean.

Shri Mehr Chand Khanna: We do not treat teachers as a separate class. If they come under the low income group or the middle income group, there is no bar to their taking loans.

Shri Ranga: Will some special efforts be made in this direction?

Shri Mehr Chand Khanna: That would be for the Ministry of Education to consider. As far as I am concerned and these loans are concerned, we do not make any discrimination between one set and the other.

भी रामसेवक यादव : मैं यह जानना बाहता हूं कि जो घनराशि राज्य सरकारों को दी जा रही है, उस के लिए केन्द्रीय सरकार ने कोई निर्देश भी दिये हैं या राज्यों पर पूरी जिम्मेदारी डाल दी गई है कि वे भूपनों ं इच्छा के धनस र योजना बनाये ? अ

भी मेहर चन्य लक्षा: ये जो मुस्तिलक्ष स्कीम्स हैं-इंडस्ट्रियल हाउसिंग, स्लम हाउसिंग, रॅटल हाउसिंग, लो इनकम युग हाउसिंग भीर मिडल इनकम युग हाउसिंग उन में धलाहिदा धलाहिदा पेटन है। जहां हम हाउसिंग के लिए सब्सिडी या लोन देते हैं, हैं, वहां हम इायरेक मन भी देते हैं

भी गुलझल: लो इनकम पुप या मिडक इनकम मुप हार्जीसग स्कीम्स के मन्तगंत जो लोग मकान बनाने के लिए कर्जा लेते हैं, वे जिस बमीन पर प्रपने मकान बनाते हैं, सरकार उस को प्रपने नाम रजिस्टर करवा सेती है। उस के बाद जब मकान बन जाता है, तो सरकार एक तरह से उस की मासिक बन जाती है। क्या सरकार यह सोचेगी कि उस मकान पर जो हाउस टैक्स भीर दूसरे टैक्स पड़ते हैं, वे सरकार पर ही पड़ने चाहिये?

भी मेहर चन्य सन्ना: मैं न हाउस टैक्स धीर न बाटर टैक्स देने के लिए तैयार हूं। हम तो देते हैं कर्चा धीर कर्चा देते हैं 80 परसेंट तक, घगर 20 परसेंट की बमानत बमीन या नकद की सक्त में हो— हम 20 परसेंट के कन्द्रीन्युनन पर 80 परसेंट कर्चा देते हैं। Shri A. P. Sharma: Is the allotment made to the various States on the demands made by the States or is it made on a pro rata basis? What is the method of making the allotment to the States?

Shri Mehr Chand Khanna: I generally take the performance of each State into consideration. If the State has already got a loan and then if the funds remain unutilised, I would be reluctant to give any further grant to the State Government.

Shri Warior: May I know which States have made use of the entire allotment and if the entire allotment is not used by any State, what are the difficulties that the States have mentioned in that respect?

Shri Mehr Chand Khanna: As far as the LIC funds are concerned, they have been fully utilised; there is already a big demand for the allocation of more funds. As regards the Plan funds, I regret to say that there has been diversion.

#### Rajasthan Canal Project

Shri Surendra Pal Singh;
Shri Hem Raj;
\*510. Shri Gulshan;
Shri Raghunath Singh;
Shri P. Venkatasubbalah;

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 3181 on the 6th May, 1965 and state:

- (a) whether the Central Government have taken any final decision in regard to the matter of assuming direct responsibility for the implementation of the Rajasthan Canal Project; and
- (b) if so, the nature of the decision and the reasons therefor?

The Deputy Minister in the Ministry of Irrigation and Power (Shri Shyam Dhar Mishra): (a) No, Sir. The matter is still under consideration.

(b) Does not arise.

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Shri Surendra Pal Singh: What proportion of the total expenditure so far incurred on this project has been contributed by the Centre?

The Minister of Irrigation and Power (Dr. K. L. Rao): The entire amount comes as Central loan assistance.

Shri Surendra Pal Singh: At present there are two types of works under way in the project areas: one, the construction of the canal itself and the other, the canalisation of the canal area. May we know when the Central Government takes over this project, would it take over the canalisation work also, or only the construction work of the canal?

Dr. K. L. Rao: Any statutory authority, when it is set up to take care of the project, will take care of the construction as also the development of the area.

ची गुलकान : क्या राजस्थान कैनास प्रौजेक्ट को केन्द्रीय सरकार प्रपने प्रधिकार में लेगी प्रध्या जिन राज्यों की व्यमीन पर से हो कर वह नहर गुज ती है जैसे कि पंजाब तथा राजस्थान तो उन राज्यों की सरकारों का मी क्या कुछ प्रधिकार उस केनाल के ऊपर रहेगा?

Dr. K. L. Rao: The canal lies entirely in the Rajasthan territory, and therefore this will be essentially confined to the Rajasthan Government.

श्री गुलक्षान : वह नहर पंजाब से निकलती है, हरी के पत्तन से निकलती है। वह राजस्थान से कहां निकलती है?

धन्यक महोबय: कहते हैं कि हम महों देंगे। जैसा माननीय सदस्य ने कहा कि वह महुर पंजाब से भी गुजरती है लेकिन मंत्री जी कहते हैं कि राजस्वान से जाती है। इसे मनवाने के लिए कोशिश करें मैं भी भाग के साथ रहंगा।

Dr. K. L. Rao: I am sorry; I stand corrected. Rajasthan Canal does pass

through Punjab also, but what I meant was the area which is to be irrigated is entirely in the State of Rajasthan.

Mr. Speaker: Punjab has only to give the land for the use of the canal?

Dr. K. L. Rao: Quite so. Sir.

श्री तन तिह : जब केन्द्रीय सरकार राजस्थान कैनाल प्रोजेक्ट के सम्पूर्ण विश्वीय उत्तरदायित्व को अपने आप वहन कर खुक्षे है तो क्या कारण है कि उस योजना को बहु अपने अन्तर्गत अभी तक नहीं ना सकी है?

Dr. K. L. Rao: The Rajasthan Canal construction is being done at the moment under a committee which consists of the Minister of Irrigation at the Centre and the Chief Ministers of both the States. So far the construction work was the most important one and that was being attended to. But now the question of colonisation has come in, because of the potential the area we are now developing which will be irrigated under that canal. Therefore, we felt that that colonisation must be given its importance. That is why a reorganisation is being thought of.

Dr. L. M. Singhvi: May I know whether the Central Government have taken a decision in principle to assume responsibility for Rajasthan Canal in principle and whether to this effect, the hon. Finance Minister was pleased to convey an assurance to the Chief Minister of Rajasthan at any time?

Dr. K. L. Rao: One point I would make clear. A statutory body is going to be set up by an Act of the Rajasthan State Legislature and when the Finance Minister said that he was going to take up the responsibility or otherwise, he meant that the centre will give all the necessary financial assistance for the construction and development of the project.

Shri U. M. Trivedi: Does the government consider that whenever inter-State canal projects are to be handled, a central statutory body may be created for the purpose of putting through those projects? The Minister of Finance (Shri T. T. Krishnamachari): The matter has been investigated and we have found that since the area of development is going to be purely in Rajasthan, it is only the Rajasthan State Legislature—that can legislate in the matter and not the centre.

भी यदापाल सिंह : यह स्कीम कई साल से इस पसोर के ऊपर है भीर काग-जात पर काफ़ी पैसा खर्च हुआ है तो मैं जानना बाहता हूं कि जिन लोगों को यह भक्तवासन दिया गया था कि उन सोमों को इस योजना के मातहत क्सावा जायेगा उस भाग्वासन का क्या हुआ ?

Dr. K. L. Rao: It is not paper work; actually Rs. 49 crores have been spent on this project alone. It is true that there has been some delay in colonisation, but that is now going to be speeded up.

की रानेऽवरानग्व : अध्यक्ष महोदय मैं यह जानना चाहता हूं कि यह नहर जो कि पंजाब के जीत में से हो कर निकल रही है तो राजस्थान से लगता हुआ जो पंजाब का क्षेत्र है जहां पर पानी की बड़ी कठिनाई है क्या सरकार उस क्षेत्र को भी पानी देगी यदि नहीं, सो क्यों नहीं और ध्रयर देगी तो किन किन क्षेत्रों को देगी?

Dr. K. L. Rao: We are providing adequately for all the needs of Punjab through other canal projects.

Mr. Speaker: He wants to know whether from this canal Punjab would get anything.

Dr. K. L. Rao: If the hon. member has any particular suggestion, I would like to consider that.

भी रामेववरानम्बः मटिंडाका इसाका इस से लगता हुआ है।

सम्यक्ष महोदय : सब धाप बैठ जाइये, मैंने भी साप की मदद की है। Shri Ranga: I am sure all sections of the House are in favour of the development of this canal which goes through that desert area which is to be developed. We want to know what doubt is still when the minister said that they have not taken any final decision, in view of the fact that the Finance Minister has already conveyed the Government of India's decision to Rajasthan Government and the Rajasthan Government is keen about it?

Dr. K. L. Rao: Only the details of the statutory body that has got to be set up under the Rajasthan State Legislature are to be worked out.

Shri D. C. Sharma: May I know how, in the name of fairness and equal distribution of the benefits, this Rajasthan Canal, which was projected by the Punjab Government to begin with has been handed over lock, stock and barrel to the Rajasthan Government and in what way the interests of cultivators of Punjab who have given their land and the people of Punjab who want to colonise are going to be safeguarded?

Dr. K. L. Rao: From the very beginning, the project was intended to benefit the areas in Rajasthan Stata. With regard to colonisation, I am glad to state that we have arrived at a good solution which was agreed to both by the Rajasthan and Punjab Governments.

#### Foreign Exchange Requirements of Fourth Plan

- \*511. Shrimati Tarkeshwari Sinha: Will the Minister of Finance be pleased to state:
- (a) whether the amount of foreign exchange requirement for the Fourth Plan has been assessed;
- (b) the present rate of flow of foreign exchange annually;
- (c) the quantum of foreign exchange requirements which are likely to be met by exports during the Fourth Plan; and

(d) how much foreign aid has been promised so far?

The Minister of Pianning (Shri B. R. Bhagat): (a) Tentative estimates have been made; but nothing definite can be said at this stage.

- (b) Foreign exchange receipts from exports, invisibles and aid averaged Rs. 1072 crores annually during the past four years.
- (c) The target for exports is at present envisaged at Rs. 5100 crores during the Fourth Plan.
- (d) No foreign aid for the Fourth Plan as such has so far been promised,

Shrimati Tarkeshwari Sinha: After the Bell Mission, the Special Adviser to the World Bank President, Mr. D'Latre, came to this country. May I know whether he had any specific discussion about this programme of foreign aid and the way it is to be paid to the Government of India, and if so, with what results?

Shri B. R. Bhagat: Apart from broad discussions about the general economic know whether he had any specific discussions about foreign aid for the fourth plan took place.

Shrimati Tarkeshwari Sinha: May I know whether any indication has been given by the World Bank authorities or the consortium that foreign aid in for the fourth plan will depend on the performance of Indian economy and is so, what is the attitude of the Government of India in regard to that matter?

Shri B. R. Bhagat: The performance of the economy will solve many problems, including aid.

Shrimati Tarkeshwari Sinha: I do not want any generalisation; was there any specific proposal for aid?

Shri B. R. Bhagat: I have said no specific proposal has been made.

बी म० ला० द्विवेदी : मंत्री महोदय ने घणी बतलाया कि फौरेन एक्सचेंज के लिये कोई दायदा नहीं मिला है, चौची योजना के लिए मैं जानना चाहता हूं कि क्या सरकार इस दिशा में कुछ प्रयत्न कर रही हैयदि हां, तो किस किस देश से धौर कितनी, कितनी मान्ना में फौरेन एक्सकेंब उपलब्ध होने की सरकार को धाशा है?

श्री ब॰ रा॰ भगतः पहले तो फोर्क प्लान कापूरापूरा ख़ाका तैयार हो जाये उस के बाद बातचीत की जायेगी।

Shri S. N. Chaturvedi: If we receive foreign aid at the rate at which we received it during the third plan period, what is likely to be the gap between our receipts and our estimated requirements of the fourth plan period?

Shri B. R. Bhagat: I have said that only tentative estimates have been made and no definite estimate has been made.

Shrimati Tarkeshwari Sinha: May I know, Sir. . . .

Mr. Speaker: No, madam. Shri Hem. Barua.

Shri S. N. Chaturvedi: What are those tentative estimates?

Shrimati Tarkeshwari Sinha: Theplan is coming into existence within a few months and the minister says no specific proposal has been made.

Mr. Speaker: Why did the hon. Member, Mr. Chaturvedi, put that question without my calling him? He has encouraged the lady member also to talk like that. Why did he do that when I was not allowing the lady member? Does he claim superiority over her? Shri Barua.

Shri Hem Barua: In spite of the fact that Pakistan has aggressed on us, the USA has held out a threat that she might stop giving not only arms aid, but also economic aid to India. This morning the VOA made a broadcast like that. In that context, may I know whether our government have given any consideration to the possible impact this US decision might have one

our finances and foreign exchange position and of our plans?

The Minister of Finance (Shri T. T. Krishnamachari): We have had no official communication yet.

Shri Hem Barua: He says there is no official communication. I just wanted to know. . . .

Mr. Speaker: That would become hypothetical. They have not received it.

Shri Basappa: May I know the extent of foreign exchange required for payment of our debts and interests? May I also know whether any headway has been made in the matter of import substitution; if so, to what extent that will cover our foreign exchange requirements?

Shri B. R. Bhagat: Is the hon. Member asking about debt service payments during the Fourth Plan?

Shri Basappa: Yes, certainly.

Shri B. E. Bhagat: It may be of the order of Rs. 1350 crores, or it may be a little more than that. As I said, all these figures are tentative and they may have to be changed.

Shri Basappa: What about our import substitution?

Shri B. R. Bhagat: That we have not estimated.

Shri Indrajit Gupta: According to the tentative estimate—I know it is tentative and there is no use repeating that every time—what are our own requirements of foreign aid during the next Plan; are they estimated to be greater or less than during the Third Plan?

Shri B. R. Bhagat: The Fourth Plan is of a very large dimension and, naturally, they will be more.

थी नयु लिनये: वर्तमान घटनायों स साफ हो युका है कि विदेशी सहायता पर निर्मर रहने का स्तलब होगा हमारी विदेश नीति वें बीर सरका नीति वें विदेखी ताकतों का हस्तक्षेप । इसलिए में जानना नाहता हूं कि चतुर्थ पंचवर्षीय योजना का स्रंतिम प्रारूप तैयार करते समय इस बात को महेनजर रखा जायेगा और विदेशी मुद्रा पर हमारी जो निर्भरता है उसको कम करके योजना तैयार की जाएगी?

भी व० रा० भगतः इस बात का खयाल किया जाएगा ।

Shri Sham Lal Saraf: In view of the fact that our Finance Minister proposes to visit some of these foreign capitals in order to pursue the matter of our knowing what we will be getting in the form of assistance, may I know what are the expectations of our Government of the assistance that we are likely to get from the World Bank and also from these foreign countries?

Shri B. R. Bhagat: The Finance Minister has postponed his visit. It is difficult for me to say about our expectations. How can he assess without going there as to what is the amount of aid?

Dr. L. M. Singhvi: In view of the fact that Rs. 1400 crores are likely to be taken away out of the total availability of foreign exchange for the Fourth Plan, does the Government not think that the available foreign exchange will be far short of what our requirements would be, indeed shorter than what we had in the Third Five Year Plan; if so, may I know what plans the Government has to solve this problem?

Mr. Speaker: Why do hon. Members want the Government to suppose at this time that the foreign exchange would be short?

Dr. L. M. Singhvi: It is abvious from the calculations.

Shri B. B. Bhagat: The only solution would be that we must increase our exports, there should be greater import substitution and there should be self-reliance in some of the basic sectors of the economy.

Mr. Speaker: What do we gain now? This will be the usual answer.

Dr. L. M. Singhvi: We gain by the knowledge that the Government is trying to be more self-reliant and is trying to build up more exports; otherwise the picture is one of despondency.

Shri S. M. Banerjee: I want to know whether Government is aware that even after their announcement the business people and others who are conserving foreign exchange in foreign banks and other countries gave very little declaration; if so, in view of the present foreign exchange crisis in our country, I want to know what further steps are going to be taken to see that those who are conserving foreign exchange by under-invoicing and other means declare their assets so that that may be used in our country?

Mr. Speaker: Declaration of assets would be quite a different thing. Indirectly or remotely it may have its effect, but not directly to this answer.

Shri S. M. Banerjee: Sir, in this House it was declared. I think last year—you may know it better than me—that some people did declare their assets and a particular date was fixed for such declarations. I want to know whether any conression will be given by this Government for such declarations or they will issue general orders to the Reserve Bank that they should declare such assets. . . .

Mr. Speaker: I entirely agree with the hon. Member, but my only point is that it is not relevant here.

भी द्वा० ना० तिवारी : एक्सपोर्ट का टारगेट 5100 करोड़ रुपये का रखा गया है। प्राम तौर पर देखा गया है कि वे टारगेट्स प्रजीव नहीं होते हैं। यह टारगेट भी कुछ एम्बीशस मालूम होता है। क्या मैं जान सकता हूं कि कौन सी स्पेशस एकेंट्स की जा रही हैं साकि वह टारगेट पूरा हो आए धौर इसके पूरा न होने पर हम दूसरी विफिकस्टीय में न फंस जायें?

श्री बर्ग राज भगत : एक्सपोर्ट के टारगेट के मामले में पालिसी बनाई जा रही है भीर उसको हाउस के सामने लाया जाएगा। माननीय सदस्य का यह कहना ठीक है कि काफ़ी हम एक्सपोर्ट के मामले में पीछे रहू बये हैं। हमें हर को किस करनी चाहिय कि एक्सपोर्ट के टारगेट को हम पूरा करें।

Rise in Prices of Essential Commodities

Shri Vishwa Nath Pandey:
Shri D. N. Tiwary:
Shri P. C. Boroeah;
Shri Daji:
Shrimati Savitri Nigam;
Shri P. R. Chakraverti;
Shri S. M. Banerjee;
Shri M. L. Jadhav;
Shri Jedhe:
Shri Tan Singh;

Will the Minister of Finance be pleased to state:

- (a) the further steps taken by Government recently to check the rise in prices of essential commodities other than foodgrains and the result achieved thereby; and
- (b) the possible extent to which the prices of consumer goods can be brought down particularly in the present circumstances?

The Minister of Planning (Shri B. R. Bhagat): (a) and (b). A statement giving this information is laid on the Table of the House. [Placed in Library. See No. LT-4798/65].

भी विश्वजाध बांब्डेय : जो विवरण सभा पटल पर रखा गया है उस में बताया गया है कि धावस्थक वस्तुधों की कीमतों को बढ़ने से रोकने के लिए हाल ही के महीनों में सरकार ने कुछ और कदम उठाये हैं। लेकिन देखने में यह धाया है कि बनस्पति भी तथा धन्य धावस्थक वस्तुधों की कीमतें बो महीनों के धन्दर बीत प्रतिकृत से प्रधिक बढ़ गई हैं। मैं जानना चाहता हूं कि इसका क्या कारण है और इन कीमतों को रोकने के लिए भीर इनको नीचे लाने के लिए सरकार क्या उपाय कर रही है या करना चाहता है?

श्री ब रा० भगत: कारण भी बताया है कि कुछ मामलों में सप्लाई की कमी के कारण से बढ़ी हैं। बैंक केडिट को हमने रोका है। मानेटरी इनफ्लेशन के कारण भी हो सकता है। ये सब कारण स्टेटमेंट में दिये हुए हैं।

धाष्यक्ष महोदय : धगर दिये हए हैं तो इनको फिर दोहराने की जरूरत नहीं है।

भी विश्वनाच पाण्डेय : भाग (ख) के उत्तर में मंत्री महोदय ने कहा है कि बृत्य मांग भौर उपलब्धि पर प्राधारित कई बातों का परिणाम होते हैं।

मैं जानना चाहता हं कि मांग भीर उपलब्धि में क्या कोई समन्त्रय है या समन्वय न होने के कारण मुख्यों में विद्व हो रही है ? यदि समन्वय नहीं है तो समन्वय नाने की क्या को जिल हो रही है?

भी ब रा० भगत: समन्वय नहीं है तभी ऐसा होता है। समन्वय लाने की कोशिश की जारही है।

Shri P. C. Borocah: From the statement I find that except in the case of tobacco prices in respect of all the other items enumerated in the long list have shot up since March last. May I know what has happened the series of measures that the Finance Minister hinted at one of the meetings in June last to hold the price line, when they will be enforced and what are they?

Shri B. R. Bhagat: I am sorry, Sir, the statement does not say that. The statement says that prices in respect of mill cloth, leather goods, bicycles and others have declined.

Shri P. C. Boroosh: Compared to prices prevailing in March?

Shri B. R. Bhagat: I am reeding from the statement.

Oral Answers

भी द्वा॰ ना॰ तिवारी : स्टेटमेंट में कमोडिटीज के दाम दिखलाये गये हैं। उस में दिखलाया गया है कि कैरोसीन भायस के दाम में कोई चेंत्र नहीं हुपा है बहुत दिनों से । क्या मंत्री महोदय को यह मालम है कि बाज भी दिल्ली के बाजारों में कैरोसीन प्रायस नहीं मिल रहा है भीर देहातों में तो मिल ही नहीं रहा है, उनकी बात तो प्राप खोड़ ही दें? विल्ली के बाजारों में जब से यह ब्लीक प्राउट गुरु हुया है तब से वह बिल्कुम ही नहीं मिल उद्घा है .

भी हकम चन्द्र कश्चवाय इसके पहले से ही नहीं मिल रहा है।

भी डा० ना० तिवारी : इसके पहले से भी नहीं मिल रहा है। मैं जानना चाहत हं कि यह ब्राइस इंडेक्स किस ब्राह्मार पर बनाया जाता है ? होलसेल प्राइस इंडेक्स बनाने का तरीका क्या है?

भी बार्गार भगताः होलसेल प्राइस इंडेक्स बनाने का तो स्टेटिसटिकल तरीका है. उसके विस्तार में मैं कैसे जाऊं। लेकिन यह हो सकता है कि किसी इलाके में देन न होने से अलैक मार्किट प्राइस ज्यासा बढ गई हो । लेकिन जहां तक सारे देश के घांकडों का सम्बन्ध है उस में यह बताया गया है कि कैरोमीन की प्राइस में कोई खास परिवर्तन नहीं हुन्ना है।

Mr. Speaker: It is often the complaint of hon. Members that the figures that are quoted are very different from the actual prices at which goods are available in the market.

Shri S. M. Banerjee: It is said in the statement:-

"Since prices are a resultant of a number of factors operating on both the demand and the supply these sides and since many of factors are uncertain in

magnitude and impact on prices, it would not be feasible to estimate the extent to which the prices of consumer goods can be brought down."

This is an ugly manifestation of helplessness and inefficiency of the Government. So, I want to know, since the working people of this country in particular and the people in general have assured their unconditional support to defend the motherland, what steps Government is taking so that wheat and other essential articles are available at reasonable prices to those who are trying to defend the country.

Shri B. R. Bhagat: What was indicated was only this that the economic factors cannot be under absolute watertight control. Within that limitation all efforts are being made. As for providing essential supplies particularly of articles that he mentioned....

Mr. Speaker: Will any steps be taken to provide essential goods to workers in factories who have pledged themselves to work wholeheartedly for the defence of the country at this moment?

Shri B. R. Bhagat: That is a suggestion which will be borne in mind.

Shri S. M. Banerjee: Sir, I rise on a point of order. This question had arisen out of previous questions and in this very House the hon. Finance Minister, the Planning Minister and also the Labour Minister—all—assured that there will be consumer co-operative societies and prices of all commodities will be properly checked so that they are reasonable. Now is it open to the hon. Minister not to reply even to that question which was answered previously and which has arisen out of that?

Mr. Speaker: It was answered previously and every hon. Member knows it. What is the information that he wants?

Shri S. M. Banerjee: There is the further question.

Mr. Speaker: One hon. Minister has replied the question and the hon. Member knows that it has been answered. Where is the question then?

Shri S. M. Banerjee: Kindly hear

Mr. Speaker: I am asked to give a ruling on that. Shri Vidyalankar.

Shri S. M. Banerjee: You give protection to the Minister who does not want to answer the question.

Mr. Speaker: Order, order. I am always prepared to protect the hon. Member if there is something.

Shri S. M. Banerjee: Prices have gone up and he is laughing and giving such replies. How can he satisfy the people when he cannot satisfy me?

Mr. Speaker: I cannot just control his moods. Whether he is laughing or weeping, I cannot do anything.

Shri S. M. Banerjee: This is a shallow attitude towards the problem. We are going out of our way to answer the workers and support the Government; but they are not ensuring their meals. And he is laughing at it.

Mr. Speaker: I am surprised that again and again he is pursuing the same course and is insisting on that. I interpreted his question and put it to the hon. Minister. I suggested that to him and then he said that it was a suggestion which certainly he would consider. What more does he want at this moment? He has asked for that and the hon. Minister has said that. Now he is going on with points of order and is again saying that he is callous and that he is laughing. What point of order is there and what decision should I give in that respect?

Shri S. M. Banerjee: On a point of personal explanation.

Mr. Speaker: No, I am not allowing him.

Shri S. M. Banerjee: We will reply outside.

Mr. Speaker: There should be some limit. I have told him so many times but he is adopting the same course. I am requesting him again and again and he goes on in the same strain.

Shri S. M. Banerjee: Did you read the statement?

Mr. Speaker: Again, the same thing.

Shri S. M. Banerjee: There is nothing in the statement. They are bluffing the entire country.

Shri A. N. Vidyalankar: How does the hon. Minister reconcile the statement that he has made in part (a) of the statement with the percentages of variations given in the last two columns of the Table because everywhere there is a rise in the percentage, in most of the items?

Shri B. R. Bhagat: Could he point out where the difference is?

Shri A. N. Vidyalankar: In the percentage of variations in prices given in the last two columns of the Table, practically in most of the items there is a steep rise—in certain cases more than 25 per cent; 44 per cent and similar increase—whereas in part (a) of the statement he says that Government has taken steps to check the prices whereby the impression is given that the Government has succeeded in checking the prices.

Mr. Speaker: There is no contradiction. The only thing that has been said is that Government has taken steps to check the rise in prices and not that it has succeeded in that.

Shri A. N. Vidyalankar: An impression is given as if the prices have been checked.

Mr. Speaker: They have only said that they have taken steps. I cannot say that there is contradiction.

Shri A. P. Sharma: From the statement it can be seen that the general index of commodity prices in March 1965 was 150.3 and in August this year itself it was 167.3—that is besides the prices of foodstuffs. How is the Government going to compensate this rise so far as the working class is concerned?

Shri B. E. Bhagat: The working class is governed by contracts. Also, there is automatic neutralisation of the cost of living rise. They are covered by various other agreements.

Shri A. P. Sharma: The question is as to how they are going to compensate them.

Shri B. R. Bhagat: If there is a rise in prices, there is automatic neutralisation of that under the various things.

Some hon, Members: No.

Shri B. R. Bhagat: It is not for me to give them.

Mr. Speaker: Is the DA linked with the price rise?

The Minister of Finance (Shri T. T. Krishnamachari): The question of the working class depends upon the contractual obligations with the particular employer. In some cases there is an automatic rise based on certain indices provided by the Chamber of Commerce in Calcutta; others do not do that. It depends upon their contracts. So far as the Government is concerned with regard to its employees, you know that there is a contract. So, these contracts according to different sets of employers. If it is a question of Government having to see that these allowances are raised for everybody, it is not within their competence because it is a matter of contract between the employer and the employee in each case.

Shri A. P. Sharma: Sir, the question has not been answered.

Mr. Speaker: After this long answer, I cannot allow him any further.

बी तर्न सिंह: सरकार की घोर में घमी बतलाया गया कि मांग घौर उत्पादन के बीच में सन्तुलन न होने के कारण मृत्यों में वृद्धि हो रही है घौर यह भी बतलाया कि उन के घन्दर सम्तुलन बनाने की कोणिश की खा रही है। जो बानें बस्तव्य के घीतर बतलाड़ी गर्द हैं उन में कृष्ठ विवरण घौर नियंत्रण के सम्बन्ध में घी बतलाया गया है। मैं जानना भाहता हूं कि क्या सरकार के पास कोई उत्पादन की भी ब्यापक योजना है जिस के स्नाधार पर कहा जा सके कि समुक वर्षों में या इतने सहीतों में समया इतने प्रमें में मूल्य वृद्धि सामान्य स्तर पर क्या जायेगी।

श्री बाद राद भगतः जहां तक उत्पादन का खासकर है को शिश की जा रही है कि खेती का सवाल धनाज का उत्पादन बढ़ाया जाये। धभी वित्त संत्री जी ने खूट दी है एक्साइज में धौर दूसरी चीजों में ताकि खास जरूरत की चीजों है उनका उत्पादन बढ़े।

Shri Shivaji Rao S. Deshmukh: What is the Government's assessment of the extent and quantum of hoarding in foodgrains in the background of food stocks involved in various food riots, for instance, in Kolhapur where alone it is alleged that food stocks 75,000 to 1½ lakh quintals were involved in the rioting?

Shri B. R. Bhagat: That question should be addressed to my colleague the Food Minister.

Shri Shivaji Rao S. Deshmukh: The question is about the hoarding. What is the Government's assessment as to the extent of hoarding?

Shri B. R. Bhagat: This is about foodgrains. I am not in a position to give any answer to that question.

Mr. Speaker: Next Question.

Shri A. P. Sharma: I rise on a point of order.

Mr. Speaker: I am not going to allow that now. Long ago he had put a question and the answer was given.

Shri A. P. Sharma: That was not a complete answer.

Mr. Speaker: I am not going to allow that now.

Shri A. P. Sharma: I was raising that at that time. You did not allow me to raise it.

Mr. Speaker: Next Question.

#### Loans from World Bank

- \*513. Shri P. C. Borooah: Will the Minister of Finance be pleased to state:
- (a) whether Government have secured two loans totalling \$84 millions from the World Bank; and
- (b) if so, the projects to be financed therewith?

The Minister of Planning (Shri B. R. Bhagat): (a) Yes, Sir. Two loans totalling dollars 84 million have been sanctioned by the World Bank.

- (b) One loan of dollars 70 million is intended to finance extension of existing power transmission facilities, and the other loan of dollars 14 million is intended to finance the extension of Kothagudem Thermal Power Station in Andhra Pradesh.
- Shri P. C. Borooah: May I know at what level the World Bank loan to India stand at present and to what extent the loans are for non-project plans?
- Shri B. R. Bhagat: They are for the projects. One is for the power transmission project and the other is for the thermal power station. As I said, they are of the order of 84 million dollars.
- Shri P. C. Borooah: What is the foreign exchange content of the different projects to be financed by the World Bank loans and how much of it will go for importing capital goods and from which countries?
- Shri B. R. Bhagat: You mean the total cost of these two projects?
- Shri P. C. Borooah: I mean the total foreign exchange content of the projects which will be financed by there loans.
- Shri B. R. Bhagat: The question refers to these two loans. Is he asking a general question? I am not able to follow him.

Mr. Speaker: Is he asking about these two loans?

Shri P. C. Borooah: Yes.

Shri B. R. Bhagat: The entire loan is for financing the foreign exchange cost of the projects.

Shri Alvares: Because of the liability created by the balance of payments difficulties, there are various prior charges on foreign loans. May I ask the Finance Minister as to how he proposes to pay for the amortisation of certain loans that are due and what is the amount of moratorium that he has asked for in respect of debts that are already overdue?

Mr. Speaker: It is a too general question.

Shri Alvares: The finances from the International Monetary Fund are for various purposes. Last year, he went to Tokyo to ask for a moraterium on certain payments and he also asked for a certain amortisation of loans which are now due. If he goes to the I.M.F., is he going to ask for loans for specific projects or for general purposes?

The Minister of Finance (Shri T. T. Krishnamachari): This particular loan about which the question has asked is of two parts-one is of 70 million dollars for the purchase of transmission equipment for various projects. The total estimate of penditure on transmission equipment is of the order of Rs. 186 crores out of which about Rs. 57 crores will be foreign exchange and Rs. 24 crores will be other incidentals. This is intended for the purpose of financing a project in regard to transmission facilities and the extension of Kothagudem Thermal Power Station. The Hon. Member is asking for something else. I am afraid, he has not put a specific question.

Shrimati Sharda Mukerjee: Is it a fact that the World Bank has also offer some short-term loans on the condition that they will step up imports from U.S.A.? Has any such proposal been received?

Shri T. T. Krishnamachari: I would like if that offer is made. I have not heard anything about it.

Shrimati Ramdulari Sinha: May I know if on account of the present international situation, any change is likely to occur in regard to these projects?

Shri B. R. Bhagat: It is too early to say anything.

बी रामेडबरानन्व: घध्यक महोवयः
यह राष्ट्र घ्रपनी उत्पादन में घारम निर्भर
नहीं हो रहा, उसमें से भविष्य के काम के
लिए कुछ जमा नहीं कर सकता, केवल
दूसरों के ऋण पर निर्धर है। मैं जानना
वाहता हूं कि क्या सरकार इस देश को
दिवालिया बनाने जा रही है या इस देश को
समृद्ध करना चाहती है ?

श्री हुकम चन्द्र कछवाय : मैं यह जानना चाहता हू कि हम जो भिन्न भिन्न देशों से ऋण लेते हैं, क्या उसको चुकाने के लिए भी हम विश्व बैंक से ऋण लेते हैं भौर यदि हां, तो हम इसको प्रति वर्ष क्या ब्याज वेते हैं?

श्री ब० रा० भगतः : स्याज के बारे में झलग सूचना चाहिये। धौर हर साल हम बाहर के देशों का धौर वर्ल्ड बैंक का कितना कर्जा चुकाते हैं इस चीज को हम बजट में दिखाते हैं धौर उसी प्रकार चुकाते हैं।

Shrimati Tarkeshwari Sinha: May I know whether the equipment to be purchased for these two projects with the assistance of the World Bank loan will be confined to any particular country or whether global tenders will be invited?

Shri T. T. Krishnamachari: It is on the basis of global tenders.

Food Adulteration

Shri Bibhuti Mishra:
Shri Rameshwar Tantia:
Shri S. C. Samanta:
Stri Subodh Hansda;

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Shri Surendra Pal Singh: Shri Onkar Lal Berwa: Shri Gulshan: Shri Narendra Singh Mahida Shri D. C. Sharma:

Shri R. Barua: Shri R. S. Pandey: Shri Kanakasabai:

Will the Minister of Health pleased to state:

- (a) whether it is a fact that Government have set up a team to visit the various States to collect necessary material and finalise proposals effective enforcement of the Prevention of Food Adulteration Act, 1354;
- (b) if so, whether any report been submitted by them; and
- (c) if so, the reaction of Government on the recommendations made therein?

The Minister of Health (Dr. Sushila Nayar): (a) Yes, Sir. A two-man committee has been appointed to visit the various States and collect the necessary information and place it before the Central Committee of Ministers for their consideration.

- (b) No. Sir.
- (c) Does not arise.

श्री विभृति मिश्र : यह स्वयं सिद्ध बात है कि तेल में, घी में, घाटे में, दूध में, मसाले में मिलावट होती है। ये बहुत जरूरी चीजें है। इन बीओं में जो मिलावट होती है उसको सभी माननीय सदस्य जानते हैं भौर भापको भी मालुम है। मैं जानना चाहता हं कि सरकार ने इसके लिये कमेटी बना कर के क्या फायदा उठाने का इन्तिजाम सोचा है ?

डा० स्जीला नायर: श्रीमन्, सवाल यह है कि क्या सरकार ने कोई ऐसी टीम बनायी है जो राज्यों में जाए भीर सारी इनफ़ारमेशन ले कर धावे कि इस कानून का एनफोर्समेंट कैसे हो रहा है भीर उसे भन्छा बनाने के लिये घौर क्या होना

चाहिये । उसका मैंने माननीय को जवाब दिया है कि एक कमेटी बनायी है सेंट्रल काउंसिल ने, उस कमेटी में राज्य सरकारों के मंत्रिगण हैं ग्रीर हमारे डिप्टी हैल्य मिनिस्टर उसके चेयरमैन हैं। उन्होंने दो प्रफसरों को भेजा है राज्यों में कि वह एग्जामिन करें कि एनफोर्समेंट मेशिनरी कैसी है, लेवारेटरी फैसिलिटीज कैसी हैं, क्याकमी है। वह यह काम कर रहे हैं। भ्रव माननीय सदस्य कहते हैं कि इन चीजों में मिलावट होती है तो उस बारे में हर एक म्युनिसिपैलिटी इस कानन के तहत श्रपनी कार्रवाई भी कर रही है।

श्री विभृति मिश्रः यह कानन है कि बाजारों में सड़ी गली चीजें कोई ला कर न बेचे। पर इस कानन के बावजद भी ग्रध्यक्ष महोदय, भ्रभी हमारे जिले में बहत ज्यादा हैजा फैला हुन्ना है, फिर भी इसके रहते हुए बाजार में सड़ी गली चीजें बिकती हैं, ग्रीर लोग उनको खरीद ले जाते हैं. इन्हीं के डिपार्टमेंट के घादमी उस की परमिशन देते हैं। मैं जानना चाहता हूं कि यह जो स्वयं सिद्ध बुराई है उस की रोक-धाम के लिये सरकार क्या सिकय कदम उठा रही है। इसका साफ जवाब होना चाहिये। हम सब लोग इस बात को जानते हैं। संवि-धान के भनुसार सरकार का कर्त्तंब्य है कि इस बुराई की रोकचाम करे। यहां सचाई से कहना चाहिये कि हमने क्या किया, उसमें हमें सफलता मिली या नहीं भौर द्मगर नहीं मिली तो ग्रव हम क्या कक्ष्म उठाने जारहेहैं। इस तरह कास्पष्ट जबाब देना चाहिये।

डा० सुझीला नायर : मैंने तो इस हाउस में इस सवाल का स्पष्ट जवाब कई बार दिया है कि कान्न पर भ्रमल करती हैं म्युनि-सियल कमेटियां सब जगह पर । कानून की दुष्टि से भ्रीर स्वास्थ्य की दष्टि से भी, यह प्रावश्यक है कि त्रंगीं चीजें, सड़ी गली चीज मक्खी भीर धुल पड़ी चीजें नहीं बिकनी चाहियें। इस पर किसी जगह पर ठीक भ्रमल होता है और किसी जगह पर नहीं होता भीर मैं बड़े भ्रदब से भ्रज करूं कि कई जगह तो भ्रगर एक्शन लिया जाता है तो नेतागण नाराज होते हैं कि गरीब भ्रादमी पर क्यों ऐक्शन लिया जाता है लेकिन जो कुछ भी हो, सवाल यह है कि यह मसला भारत सरकार की तरफ से सीधा हल नहीं किया जा सकता है, इसको म्युनिसिपैलिटियों के झारा हल करना होगा।

भी विभूति भिन्न : प्रध्यक्ष महोदय, भेरा एक प्वायंट भ्रोफ भाईर है। भाष ने जवाब दिया कि कहीं नहीं होता है तो मैं उस जगह का नाम जानना चाहता हूं कि वह कौन कौन सी जगह हैं जहां कि यह मिलाबट बाली भ्रीर सड़ी गली खाने पीने की चीजें नहीं बिकती हैं?

**डा॰ सुन्नीला नावर** : माननीय सदस्य के राज्य में बहुत जगह विकती हैं।

बायस महोदय : म्युनिसिपल कमेटियों प्रादि का काम है कि वे इस बारे में देखें प्रव सब जगह का काम यह कैसे ने सकेंगे ?

बी विभूति मिखाः जहांनहीं होता है वहां का नाम तो बतलायें यह तो उनको पता होगा?

ध्रम्थक्ष महोदयः घाप जिस का जिल कर रहेये वहां यह नहीं होता है।

Dr. L. M. Singhvi: It is not fair for the Hon. Minister to invoke the excuse that hon. Members and leaders interfere with the administration of the Act.

ग्रध्यक्ष महोदय: मैम्बर नहीं कहा, नेतागण कहा है। वह तो मैम्बरों से बाहर भी हो सकते हैं।

एक माननीय सदस्य उन्होंने बाहर का नाम नहीं लिया। हर मेम्बर नेता है।

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धन्यक महोबय: भीर कोई बाहर नहीं है। ऐना हमें खवाल नहीं करना चाहिये कि सिर्फ इस हाउस के घन्दर ही नेता हैं भीर बाहर कोई नेता नहीं है।

Shri D. C. Sharma: I beg to submit that I am not a 'Neta'.

Mr. Speaker: Nor am I. Both of us are together.

भी डा॰ ना॰ तिबारी: यहां दिस्सी
में सेंट्रल गवर्नमेंट की प्रांखों के सामने प्राये
दिन सड़े गले खाद्य पदार्थ घोर मिसावट
की खाने पीने वाली बीजें खुले प्राम बिकती
रहती हैं, सड़कों पर लोगों को खोंमचे वालों
द्वारा गंदा घौर सड़ा गला खाना खाने
को मिलता है तो ऐनी दशा में मिनिस्टर
साहब ने कभी कोई स्टैप या कदम उठाने
की बरूरत समझी या यह सब काम उन्होंने
केवल म्युनिसर्पेस्टियों पर ही छोड़ दिया
है घौर खुद कुछ भी न करने की कसम खा
सी हैं ?

डा॰ सुशीसा नायर: श्रीमन्, जिसका जो काम है वही करेगा। धव जो काम कारपोरेशन का है वह भारत सरकार तो कर नहीं सकती है।

श्री गुलकान : यह मिलावट की बीमारी देश में इस कदर फैजी हुई है कि श्रीर बीजों का तो कहना ही क्या धाज जहर भी शुद्ध मिल नहीं सकता है श्रीर उस में भी मिलावट मिलेगी तो मैं यह जानना बाहता हूं कि सरकार ने जो उस की जांच पड़ताल करने के लिए कमेटी नियुक्त की है उस कमेटी ने किन-किन राज्यों का दौरा किया श्रीर दौरा करने के बाद उस ने क्या रिपोर्ट दी है ?

डा॰ सुशीला नाबर: इस कमेटी में महाराष्ट्र सरकार के मंत्री है, राजस्थान के है, मध्य प्रदेश के हैं, घांधप्रदेश के हैं, उत्तर प्रदेश के हैं धौर मद्रास के हैं; धफ-सरान धपनी रिपोर्ट उस कमेटी को देंगे। श्रमी उनकी रिपोर्टजहांतक मुझे माल्म है भाई नहीं है।

Shri D. C. Sharma: The problem of food adulteration is almost ubiquitous or universal in this country. May I know what purpose will be served by a team of two persons—what will they do, how long will they take to visit the various States and how long will they take to submit a report? Is this plan not infructuous in its conception and in its execution?

Dr. Sushila Nayar: A committee of responsible State Ministers, that had been entrusted with the work of looking into this matter, decided that two officers should go round to each State and see for themselves the machinery for implementation, detect the lacunae and suggest as to what more should be done to strengthen the machinery as well as the laboratory facilities. I am afraid I cannot agree with the Hon. Member.....

Shri D. C. Sharma: She may not agree, but it is ridiculous to ask two persons to do the work.

Dr. Sushila Nayar: I cannot accept that the scheme is infructuous. It was conceived by responsible Ministers, and we must await the results.

श्री राम सहाय पांच्डेय : मैं समझता हूं मंत्री महोदया मुझ से इस में सहमत होंगी कि जितने मधिक कदम खाद्य पदार्थों में मिलावट रोकने के लिए उठाये गये हैं उतनी ही मधिक यह मिलावट बढ़ती गई है तो मैं जानना चाहता हूं कि क्या इस सम्बन्ध में कोई ऐसे सख्त कदम उठाये जाने की सम्मावना है जिससे कम से कम खाने पीने वाली बीजों में मिलावट होनी बंद हो जाय।

डा॰ सुद्यीला नायर: श्रीमन्, जेस की सखा दी जारही है, जुमनि किये जारहे हैं मय इस से सख्त कदम मौर क्या हो सकता है?

Shri Hari Vishnu Kamath: Is it not a fact that, since the measures against food adulteration were tightened up by Parliament, the Minister herself became one of the many victims of milk or food adulteration and, if so, what action was finally taken in that matter?

Dr. Sushila Nayar: I do not know what the hon. Member is referring to. There was a fly in the milk bottle once, which was published in the newspapers. This was brought to the notice of the D.M.S, and they tightened up the sanitary precautions. Such accidents do happen sometimes.

Shri Hari Vishnu Kamath: Was any action taken against anybody? Everybody goes scot-free and nobody is punished. That is how it grows and the accidents recur. Does not the hon. Minister see that somebody responsible is brought to book?

Mr. Speaker: No question about individuals can be asked.

Shri Hari Vishnu Kamath: ] am not naming any individual, but every-body goes scot-free.

Shri Narendra Singh Mahida: May I know whether any suggestion has been made to the Ministry for setting up more testing laboratories and, if so, what action Government propose to take in the matter?

Dr. Sushila Nair: That is exactly what I was saying. We have proposed certain allocations in the Fourth Plan to improve the laboratory facilities. In the meantime, these State Ministers felt that an on-the-spot study was necessary to find out what exactly should be done.

भी अगवेव सिंह सिद्धान्ती : श्वाय पदार्थों में मिलावट करने से केवल स्वास्थ्य की ही हानि नहीं होती है धपिनु राष्ट्र की रक्षा करने वाली वीर सन्तानें मी पैदा नहीं हो सकती हैं इसलिये क्या ऐसे लोगों के लिए कोई कठोर दण्ड देने का विचार रखते हैं?

मेरे सवाल का जवाब भ्राना चाहिये। भ्रम्पक महोदयः मैं तो भ्राप की तरफ़ मंह करे हुये हुं मैं क्या कर सकता हं? Shri H. N. Mukerjee: The Prevention of Food Adulteration Act seems to have been passed in 1954. Eleven years have passed since the passage of this Act. May I know why after such a lapse of time, it is felt necessary to have the kind of investigation which the Minister has indicated and does it indicate that, during these eleven years, the implementation of this Act has been given a goby and a very extended and protracted investigation is taking place at certain levels?

Dr. Sushila Nayar: Obviously the implementation of the Act has not been satisfactory. Otherwise, the Hon. Members would not have had the necessity to make these remarks. Because we agree that the implementation of the Act needs to be improved, we are taking all these steps.

Shri D. J. Naik: Just now the Hon. Minister said that the responsibility of preventing adulteration Act was that of the municipalities and local bodies. May I take it that the Central Government does not want to take the responsibility of implementing Food Adulteration Act 1964.

Dr. Sushila Nayar: It is not possible for the Central Government to take the responsibility for the implementation of a law which affects the life of each and everybody at each and every place.

भी नरम् पाण्डेस : घमी मंत्री
महोदया ने बनलाया कि खाद्यात्र में मिलावट
को दूर करने के लिए एक कमेटी बनाई
गई है लेकिन देण में इस समय जो मौजूदा
कानून है वह ही मिलावट रोकने के लिए
काकी है तो मै जानना चाहता हूं कि यह
बो कमेटी बनाई है खामतीर से, इसके
टम्सं भीफ रैक़ेंस क्या है, यह किन-किन
बीजों को स्टडी करेगी ?

डा॰ मुझीला नाबर : मैंने इस के टम्सं भ्रीफ रैफ़ेंस पहले निवेदन किये हैं। कबेटी यह स्टडी करने के लिए कि इम्प्रलीमेंटेशन मशीनरी में क्या-क्या किया है, कहा पर कम हैं इसकें हैं।

धौर लेकोरेटरी फैसेलिटीज में क्या इस्पूबमेट करने की धावस्यकता है यह सब उनके टर्म्स भौफ रैंफोंग में माभिल हैं।

#### WRITTEN ANSWERS TO QUES-TIONS

#### Deficit Financing

Shri P. E. Chakraverti:
Shrimati Savitri Nigam:
Shri C. K. Bhattaoharyya:
\*514. Shri Rameshwar Tantia:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri Maheswar Naik:

Will the Minister of Planning be pleased to state:

- (a) whether the States have been warned against deficit financing during the current year;
- (b) the estimated amount of additional taxation that the States will have to undertake during the Fourth Plan;
- (c) whether it is proposed to evolve a system of graded rural levies, including land revenue, irrlgation rate, agricultural income-tax, surcharge on commercial crops; and
- (d) whether the States will be given some discretionary powers to make necessary adjustment in the determination of patterns of priorities?

#### The Minister of Planning (Shri B. R. Bhagat): (a) Yes, Sir.

- (b) This is still under consideration.
- (c) Various measures for raising additional resources from the agricultural sector are under consideration, but the precise action in this respect would depend on the decisions that are taken by individual State Governments.
- (d) A State Governmen: can make adjustments in the outlay for individual schemes under a head of development in its Annual Plan. Other adjustments can be made with the approval of Planning Commission and the Central Ministries concerned.

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#### Building Materials

\*516. Shri A. N. Vidyalankar: Will the Minister of Works and Housing be pleased to state:

- (a) whether it is a fact that there is a proposal to substitute lime for cement in the construction of houses, in order to economise the use of cement; and
- (b) whether Government have investigated the relative superiority or inferiority of lime constructions to the cement constructions and its effect on the life of the buildings?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) Yes, to the extent possible.

(b) The strength of lime-mortar and masonry using lime-mortar has been examined by the Central Building Research Institute, Roorkee. As the strength of lime mortar is low, its use is restricted to structures with light loadings. There is no adverse effect of lime mortar on the life of buildings.

#### Managing Agency Enquiry Committee Report

Shri Warior:
Shri Basappa:
J Shrimati Renuka Ray:
Shri Surendra Pal Singh:
Shri Madhu Limaye:
Shri Ram Sewak Yadav:

Will the Minister of Finance be pleased to state:

- (a) whether the Managing Agency Enquiry Committee has submitted its report;
- (b) if so, the main recommendations of the Committee; and
  - (c) the decisions taken thereon?

The Minister of Planning (Shri B. R. Bhagat): (a) No Sir. The Committee is likely to submit its report by December, 1965.

(b) and (c). Do not arise

#### Small Savings Drive

Shri Kapur Singn: Shri Guishan:

Shri Solanki:
•518. Shri P. K. Deo:

Shri Narasimha Reddy: Shri Raghunath Singh: Shri Surendra Pal Singh:

Will the Minister of Finance be pleased to state:

- (a) whether Government have been able to achieve the target for small savings for the year 1964-65 and what is the prospect of achievting the target for 1965-66;
- (b) whether it is a fact that despite a special savings drive, the results during 1984-65 did not improve materially;
  - (c) the causes of the shortfall; and
- (d) how the target for 1964-65 is going to be met?

The Minister of Planning (Shri B. R. Bhagat): (a) to (d). Small Savings during 1964-65 amounted to Rs. 132.5 crores approximately as against the Budget Estimate of Rs. 125 crores and the Revised Estimate of Rs. 135 crores. There was thus no significant shortfall.

Small Savings during 1965-66 are likely to show a shortfall of Rs. 10 crores as compared to the Budget Estimate of Rs. 135 crores.

#### Speedy Clearance of Goods by the Customs

Shri Solanki:
\*519. Shri P. K. Deo:
Shri Narasimha Reddy:

Will the Minister of Finance be pleased to state:

- (a) whether Government have introduced a scheme in Bombay docks for the speedy clearance of goods by the Customs Appraisers;
- (b) whether the Scheme has helped to improve the existing situation;and
- (c) if so, when the scheme will be introduced in other Ports?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) As an experimental measure, a new system has been introduced in a few shed; of the Alexandra Docks in Bombay Port whereby Customs processing of documents for clearance of imported goods will be generally attended to in the docks;

- (b) it is too early as yet to assess the success of the Scheme;
- (c) this will be considered in due course after the new system has worked for some time and the efficiency of the scheme has been assessed.

#### Financial Rules

\*526. Shri Raghunath Singh: Will the Minister of Finance be pleased to state:

- (a) whether the Central Government are considering any scheme to change the financial rules with a view to increase the efficiency; and
- (b) if so, the broad outlines thereof and when it shall be introduced?

The Minister of Planning B. R. Bhagat): (a) and (b). No Sir. There is no such scheme at present under consideration of Finance Ministry. The working of the financial in their application rules to the changing needs of the developing economy is constantly under review and modifications and simplifications reguired in these Rules are effected according to need: from time to time. The scheme of delegation of financial powers to administrative and implementing authorities is also reviewed from time to time.

#### Sub-Soil Water

- \*521. Shri Tan Singh: Will the Minister of Works and Housing be pleased to state:
- (a) the magnitude of the problem
  of sub-soil water in the country;
- (b) the steps taken to meet the situation; and
- (c) whether any research is being carried out to evolve scientific methods to curb the menace?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) to (c). A statement is laid on the Table of the Sabha.

#### Statement

The problem of sub-soil water is directly linked with the adequacy or otherwise of surface drainage. As such, it is the responsibility of the local bodies in their re pective jurisdictions. However, as he bulk of the properties in New Delhi belonged to the Central Government, the Ministry of Works, Housing and Supply appointed in ad hoc committee in the September 1953 to study the problem of sub soil water which was affecting Government of The Committee properties. sinking of tubecommended the the wells. improvements in drainage system, provision of underground storm water drains in open areas and other measures. Pursuant to the recommendations, 303 tube-wells have been sunk and porous concrete drains provided in different areas in New Delhi. Underground drains to out rain water from open spaces have also been provided. As a result of these measures, the rising trend of sub-soil water has been arrested in some places but it has not yet been po sible to lower its level in the entire area of New De'hi beyond 10 feet below the ground level. envisaged.

Loan from World Bank and I.D.A.

•522. Shri T-idib Kuma Chaudhuri: Shri R. Barua:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that an official team was sent to U.S.A. in July, 1965 in order to negotiate \$100 million loan from International Development Agen y and the World Bank for non-project purposes:
- (b) if so, the result of the negotiations; and
- (c) the purposes for which this loan will be utilised?

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Minister of Planning (Shri B. R. Bhagat): (a) and (b). An official of the Government of India was sent to Washington in the last week of July, 1965 for negotiations with the International Development Association, an affiliate of the World Bank, for a credit of \$100 million for nonproject purposes. The negotiations were completed successfully and the Credit Agreement was signed on August 11, 1965.

(c) About \$94 million out of the credit amount will be used for financing imported components, materials. balancing equipment and the spare firms producing trucks, parts for buses and automotive components, machine tools, cutting tools, heavy construction equipment and electrical equipment including cables wires. The balance will be used for importing spares for heavy construction equipment.

#### Concessions to Industries of 707 National Importance

\*523. Shri Sham Lal Saraf: Will the Minister of Finance be pleased to state:

- (a) whether some Industries have been declared as of national importance for the purpose of giving them tax concessions; and
- (b) if so, the criteria followed declaring them as of national importance?

The Minister of Planning B. R. Bhagat): (a) No industries have been declared of national importance, as such, for the purpose of giving them tax concessions. Some industries have, however, been specified in the Income-tax Act 1961 and the Finance Act. 1965, for giving certain tax concessions.

(b) Does not arise.

#### Salary Structure in Public Undertakings

\*524 Dr. L. M. Singhvi: Will the Minister of Finance be pleased to state:

- (a) whether any study has been undertaken or proposed to be undertaken in the salary structure of the public undertakings vis-a-vis Government Services: and
  - (b) if so, the result thereof?

The Minister of Planning B. R. Bhagat): (a) A study has been undertaken recently of the salary structure of top posts in public sector to which appointments are made by Government.

- (b) Government have decided that public sector undertakings should be grouped into four different schedules with the following salary scale applying to the Chief Executive of each
  - (i) For Schodule A'-Rs. 3500-125-4000
  - (ii) For Schedule 'B'-Rs. 3000-125-3500
  - (iii) For Schedule 'C'-Rs. 2500-100-3000
  - (iv) For Schedule 'D'-Rs. 2000-100-2500

#### Violation of Foreign Exchange Regulations by Bombay Firm of Ore Exporters

\*525. Shri Hari Vishnu Kamath: Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that the Enforcement Directorate has imposed a heavy penalty on a Bombay firm of ore exporters for violation of foreign exchange regulations; and
- (b) if so, the quantum of penalty. the name of the firm and details of the offence committed?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) and (b). Presumably the reference is to M/S. Bombay Mineral Supply Co. (Private) Ltd., Jamnagar having its administrative Branch office at Bombay. The Director of Enforcement imposed a penalty of Rs. 10,25,000 severally and jointly on this firm and its Managing Director, Shri Prabhulal S. Shah for (i) maintaining an unauthorised account in a foreign country (ii) selling foreign exchange to persons other authorised dealers and (iii) failure to repatriate foreign exchange within the prescribed period.

#### Pensions

\*528. Shrimati Renu Chakravarity: Will the Minister of Finance be pleased to state:

- (a) whether any modification of rules governing the commutation of pensions is being contemplated to restore full pension to the aged commuters who have repaid the commutation sum in full; and
- (b) whether there is any proposal to give some relief to the pensioners who are worst sufferers in the present price-escalation?

The Minister of Planning (Shri B. R. Bhagat): (a) and (b). No, Sir.

#### Dearness Allowance to Government Servants

\*527. Shri Brajeshwar Prasad: Shri Jedhe: Shri Shree Narayan Das: Shri S. M. Banerjee:

Will the Minister of Finance be pleased to state:

- (a) whether the news published in the 'Blitz' of the 21st August, 1965 that all Government servants drawing more than Rs. 1000 a month are to get some Dearness allowance in view of the increased cost of living is correct; and
- (b) if so, whether there is any proposal under consideration to give

enhanced dearness allowance to persons drawing less than Rs. 1,000 a month in view of the further increase in the cost of living?

The Minister of Planning (Shri B. B. Bhagat): (a) The case for the grant of relief to Government servants who have neither been allowed dearness allowance so far, nor have had the benefit of revision of their scales of pay after 1-7-1959, is being examined. There is at present no decision in the matter.

(b) In respect of employees drawing pay less than Rs. 1,000 a month, the next review of the rates of dearness allowance would be due only when the 12 monthly average of the all-India Working Class Consumer Price Index reaches 185. The latest available average is 161.92 for July, 1965.

#### Bird & Co.

\*528. | Shri Surendranath Dwivedy: \*528. | Shri D. D. Mantri: | Shri S. M. Banerjee:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that a penalty of Rs. 1,65,35,000]- has been imposed on M/s. Bird and Co, and its associates by the Customs authorities and the Central Excise authorities for violation of foreign exchange and under-invoicing:
- (b) the details of the various offences;
- (c) in what monner the associates of the Company are involved in the matter; and
- (d) when was this detected and how long the adjudication took to decide the case?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) to (c). Yes, Sir. The penalty was imposed by the Director of Inspection (Customs and Central Excise). New Delhi, acting as adjudicating authority. The names of the firms are M/s, Bird & Co., as well as

their associate firms, namely, M/s. Orissa Mineral Development Co., Ltd., M/s. Becker Grey & Co., Ltd. The individuals involved are S/Shri Michelmore, Pilkington, S. K. Ghosh and J. McCowan. All have been adjudged guilty of contravention of the provisions of section 12(1) read with Section 23A of the Foreign Exchange Regulation Act, 1947 and section 19 of the Sea Customs Act, 1878. The adjudicating authority has imposed the penalty under section 167(8) of the Sea Customs, Act, 1878.

(d) The case was detected in June, 1963 and the adjudication order was issued on the 24th August 1965.

#### Vikas Dal

\*529. Shri Vishwa Nath Pandey: Will the Minister of Planning be pleased to refer to the reply given to Starred Question No. 1081 on the 29th April, 1965 and state:

- (a) whether Government have since formulated a scheme to constitute a Vikas Dal' to work in villages to push development at the grassroots;
- (b) if so, when it is likely to be constituted; and
  - (c) the total cost of the scheme?

The Minister of Planning (Shri B. R. Bhagat): (a) and (b). The scheme is still under consideration and the details are being worked out.

(c) Does not arise.

Power Systems in U.S.S.R.

Shri P. C. Borocah: Shri Basappa: Shri Kapur Singh: Shri Solanki: Shri Guishan: Shri Baswant:

Shri Ram Sewak:

Shri P. G. Sen:

•530. <

Will the Minister of Irrigation and Power be pleased to state:

(a) whether he visited the Soviet Union recently to study the power systems in the U.S.S.R.;

- (b) if so, his main observations in this regard; and
- (c) how the Indian power system is proposed to be re-orientated in the light thereof?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes, Sir. During my recent visit to Russia from 15-6-1965 to 1-7-1965 I had an opportunity of studying inter alia the power system in that country.

- (b) A statement containing the main observations is placed on the Table of the House. [Placed in Library. See No. LT-4799/65].
- (c) The matter is under consideration.

Raising of Resources by the Central and State Governments during Fourth Plan

Shri P. R. Chakraverti;
Shri Surendra Pal Singh:
Shri P. C. Borooah:
Shri S. C. Samanta:
\*531. Shri Subodh Hansda:
Shri M. L. Dwivedi:
Shrimati Savitri Nigam:
Dr. Mahadeva Prasad:
Shri Bagri:

Will the Minister of Finance be pleased to state:

- (a) whether the Resources Committee of the National Development Council had recommended joint efforts by the Central and State Governments to raise additional revenues by increasing taxation and other means in order to fill up the gap of about Ps. 3,000 crores between the Fourth Plan outlay and estimated revenues;
- (b) whether the also considered it necessary for the Central and State Governments to come forward with supplementary budgets during the current year an order to prepare the nation for meeting the increased obligation; and
- (c) Government's reaction to these recommendations?

The Min'ster of Planning (Shri B. R. Bh'.gat): (a) Yes, Sir.

- (b) An observation to this effect has been made.
- (c) A supplementary Budget has already been presented by the Central Government.

Moratorium on Foreign Debts

Shri Warior:
Shri Raghunath Singh:
Shri S. N. Chaturvedi:
Shri Surendra Pal Singh:
Shri Tan Singh:

Will the Minister of Finance be pleased to state:

- (a) whether India has put forward any proposal for a moratorium on foreign debts to be considered by the Aid India Consortium; and
  - (b) if so, the results thereof?

The Minister of Planning (Shri B. R. Bhagat): (a) No, Sir.

(b) Does not arise.

#### Conservation of Water Resources

- \*533. Shri Tan Singh: Will the Minister of Irrigation and Power be pleased to state:
- (a) whether Government propose to undertake conservation programme of water resources in the country;
- (b) whether any preliminary survey is being made for the present and future needs of each State; and
- (c) the broad outlines of the programme?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Water resources development programmes have occupied an important part in the national plans.

- (b) Some preliminary studies have been made of potential projects riverbasin wise.
- (c) The studies made show that the country has an irrigation potential of

112 million acres from major and medium irrigation schemes and a potential of about 40 million kW from hydroelectric projects.

#### Smuggling of Indian Currency to Pakistan

\*534. Shri Tridib Kumar Chaudhuri: Will the Minister of Finance be pleased to state:

- (a) whether Government are aware that a large volume of Indian currency notes have been transhipped and smuggled illegally out of India to Pakistan, especially to East Pakistan by the Indian businessmen since the measures against unaccounted money were launched in this country; and
- (b) whether the price of Indian Rupee in Pakistan has slumped considerably owing to this reason?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) As far as the Government are aware, there has been no large scale smuggling of Indian currency from India to Pakistan.

(b) Does not arise.

#### Shortfalls in Plans

\*535. Dr. L. M. Singhvi: Will the Minister of Planning be pleased to lay on the Table a statement showing the sho:tfalls in the achievement of the Third Plan targets up-to-date and also the shortfalls in the Second Plan targets on the date of its completion?

The Minister of Planning (Shri B. R. Bhagat): A s'atement showing items in respect of which shortfalis as against Third Plan targets, are likely to occur is laid on the Table of the House. [Placed in Library. See No. LT-4800/65]. Statements containing information relating to the Second Plan were laid on the Table of the House on the 4th June, 1964 in pursuance of assurance given in answer to Unstarred Question No. 683 dated the 14th August, 1962.

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#### Pay-Scales of C.H.S. Doctors

\*536. Shri Rameshwar Tantia: Will the Minister of Health be pleased to state:

- (a) whether some State Governments have represented against the Union Government's decision to revise the structure and scales of pay of doctors in the Central Health Services announced in June, 1965;
- (b) if so, the names of the States and the main objections raised by them in this connection; and
- (c) the reaction of Government thereon?

The Minister of Health (Dr. Sushila Nayar): (a) to (c). The Government of India have not received so far any official communication from the State Governments representing against the Union Government's decision to revise the pay scales of doctors in the Central Health Service. However, at the last meeting of the Central Council of Health held in July, 1965, some State Health Ministers and their officers complained that the Government of India had revised the pay scales without consulting them and it would cause difficulties for them.

#### U.N. appraisal on India's Plan achievements

( Shri P. C. Borcoah: Shri P. R. Chakraverti: \*537. 2 Shri Bibhuti Mishra: Shri K. N. Tiwari; Shri Vidya Charan Shukla:

Will the Minister of Planning be pleased to state:

- (a) whether a U.N. appraisal on the failure in achieving the Planned rate of economic growth by developing countries has pinpointed the various factors contributing to these failures in India;
- (b) if so, what are those factors; and
- (c) the improvements Government propose to introduce in the plan development schemes their framing and implementation, in the light of these observations?

#### The Minister of Planning (Shri B. R. Bhagat): (a) Yes, Sir.

- (b) The factors which, according to the U.N. Report, have impeded the full realization of our Plan targets are listed in the statement placed on the Table of the House. [Placed in Library. See No. LT-4801/65].
- (c) The factors mentioned in the U.N. Report were all specified in the Third Plan Mid-term Appraisal prepared by the Planning Commission and placed on the Table of both the Houses on the 26th November, 1963. These impediments have to be overcome over a period of time; and since the Mid-term appraisal, a number of remedial measures have been initiated in the annual plans for 1964-65 and 1965-66. Others requiring longer-term solutions have been kept in mind in formulating the Fourth Plan.

#### I.U.C.D.

#### f Dr. L. M. Singhvi; Shri Onkar Lal Berwa:

Will the Minister of Health be pleased to state:

- (a) whether the attention of Government has been drawn to the reported risks involved in the new Intra-Uterine contraceptive device in family planning; and
- (b) if so, how is it proposed counter this impression created the public mind?

#### The Minister of Health (Dr. Sushila Nayar): (a) Yes, Sir.

(b) The reports are based on misconceptions and are being contradicted by placing relevant facts before the people.

#### Government Hospital at Karivelloore

1785. Shri A. K. Gopalan: Will the Minister of Health be pleased to state:

(a) whether it is a fact that the construction of a ward with 24 more beds was sanctioned for the Government hospital at Karivelloore, Cananore district, Kerala;

- (b) if so, when is it likely to be completed; and
- (c) the measures proposed to be taken to start work immediately?

The Minister of Health (Dr. Sushila Nayar): (a) No.

(b) and (c). Do not arise.

#### Vettuveli Irrigation Scheme

1786. Shri A. K. Gopalan: Will the Minister of Irrigation and Power be pleased to state:

- (a) when the construction work of Vettuveli Irrigation Scheme in Ernakulam District was started:
- (b) whether the work has now stopped;
  - (c) if so, the reasons therefor;
- (d) whether Government propose to restart the work; and
- (e) if so, when and the time by which it is likely to be completed?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The work on the scheme was started in December, 1958.

- (b) Yes.
- (c) The original design had to be changed due to nature of the soll met with during execution.
- (d) and (e). The remaining works will be taken up for completion by the next working season.

#### Konoth Regulator

1787. Shri A. E. Gopalan; Will the Minister of Irrigation and Power be pleased to state:

- (a) when the construction work of Konoth Regulator in Ernakulam District was started;
- (b) whether the work has now stopped;
  - (c) if so, the reasons therefor;

- (d) whether Government propose to restart the work; and
- (e) if so, when and the time by which it is likely to be completed?

The Minister of Irrigation and Power (Dr. K. L. Bao): (a) The work on the Konoth Regulator was started in November, 1960.

- (b) Yes.
- (c) The work had to be stopped owing to delay in land acquisition.
- (d) and (e). The land has since been acquired and a revised estimate for the remaining work is being prepared, and the work would be resumed shortly.

#### Indian Currency Smuggled Abroad

1788. Shri Ram Harkh Yadav: Shri Daljit Singh: Shri Sadhu Ram:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that several bags of four-anna and eight-anna Indian coins have been fished out of the shallow waters of the sea near Bombay for being smuggled out of the country; and
  - (b) if so, the details thereof?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). It is not clear as to which particular case the question refers.

Acting on information, the Prohibition Intelligence Branch of the Bombay Police arranged for salvaging of bags of coins, reportedly abandoned in the sea near Tank Bunder at Bombay, by 'dragging' operations, which commenced on 10th June, 1965 and lasted till 20th July, 1965. This resulted in the recovery of 77 gunny bags containing coins of an aggregate value of Rs. 2,04,880. The operations were temporarily suspended on the 20th July, 1965 on account of heavy monsoon. At the request of the police Department, the coins have

been taken over by the Customs Department which was also associated with the Police in the recovery operations.

#### Irrigation Schemes in Kerala

- 1789. Shri A. K. Gopalan: Will the Minister of Irrigation and Power be pleased to state:
- (a) the number of Irrigation Schemes in the Second Five Year Plan for Kerala State:
- (b) the number of works which have not so far been completed;
- (c) when these works will be completed; and
- (d) when the construction work on Thottara-Punja Scheme of Ernakulam District will be completed?

#### The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Thirteen.

- (b) Of the 13 schemes, only one scheme, viz. Chalakudy-Stage I has been completed. The other schemes Of the remaining are in progress. 12 schemes yet to be completed, six schemes viz., Malampuzha, Malayar, Mangalam, Peechi, Vazhani and Chalakudy-II Stage, have been commissioned. Some minor extensions and finishing works of these schemes are being attended to. Neyyar-stage I. Periyar Valley, Gayathri and Neyyar-Stage II, have been partly com-Cheerakuzhy Irrigation missioned. Scheme, will be commissioned during 1965-66.
- (c) All the schemes, except Periyar Valley and Po'hundy Schemes will be completed during the Third Plan period. Periyar Valley an Pothundy Schemes are expected to be completed during the Fourth Five Year Plan.
- (d) In regard to the Thottara Punja Scheme, only the construction of the sluice to prevent intrusion of sult water and to store fresh water for irrigation, has been taken up. This has almost been completed.

#### Income Tax and Estate-Duty Arrears in Rajasthan

- 1790. Shri Karni Singhji: Will the Minister of Finance be pleased to state:
- (a) the arrears realised in respect of Income-tax in 1964-65 and those which have been outstanding at the end of that year in Rajasthan; and
- (b) the arrears realised in respect of Estate Duty in 1964-65 and those which have been outstanding at the end of that year in Rajasthan?

The Minister of Finance (Shri T. T. Krishnamachari); (a) and (b)

(figures in lakhs of rupees)

Income-tax Estate-Duty

Arriam realised in Rajasthan State during 1964-65 64-69 1-36 Arriams cutstanding in Rajasthan State as on 31-3-1965 321-33 8-11

(effective arrears)

#### West Bengal Welfare Board

1791. Shrimati Renu Chakravartty: Will the Minister of Finance be pleased to state:

- (a) whether income-tax exemption was given to the West Bengal Welfare Board;
- (b) if so, whether Government had found out if the funds of this Board came from the West Bengal Flood Relief Committee which had also enjoyed Income-tax exemption and whether it was also to carry out relief to the flood affected people;
- (c) who is the General Socretary and other office bearers of this Committee;
- (d) whether Government had found out if the accounts of this Committee were audited;
  - (e) if so, when;
- (f) whether all the money spent in flood-affected areas; and
- (g) if not, how much was spent a non-affected districts?

# The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes, Sir.

[The correct name of the society is "New West Bengal Welfare Board".]

- (b) The information is that the funds of the Board did not come from the West Bengal Flood Relief Committee. However, the Board had received a sum of Rs. 1,50,400 from the West Bengal Flood Relief Fund, and this amount was spent on rendering facilities to the distressed students in flood-affected areas in particular and relief in general.
- (c) to (e). The West Bengal Flood Relief Committee is no more functioning. However, in 50 far as the New West Bengal Welfare Board (which is the subject matter of the Question) is concerned, the information available is as follows:

#### Office bearers

President Shri P. C. Sen

Joint Secretaries: Shri Atulya Ghosh

Shri Naresh Nath Mukherjee,

There is no General Secretary.

The accounts of the Board are audited regularly.

(f) and (g). Yes, the entire money received by the Board from the West Bengal Flood Relief Fund was spent in the flood-affected areas.

#### West Bengal Flood Belief Committee

1792. Shrimati Renu Chakravartty: Will the Minister of Finance be pleased to state;

- (a) whether the Income Tax authorities have received the accounts they called for in regard to the money received by the West Bengal Flood Relief Committee;
- (b) whether the Income Tax authorities have been given the Auditor's report with his remarks and observations and
- (c) if so, whether the statements of accounts supported by receipts from

recipients which were not made available to the Auditors have now been supplied to Government?

The Minister of Finance (Shri T. T. Krishnamachari): (a) to (c). In reply to Rajya Sabha Starred Question No. 387 of 10th March, 1965 it was stated that the income-tax authorities had been instructed to call for accounts in regard to the moneys received by the West Bengal Flood Relief Fund. The Income-tax Department has not received the accounts or the Auditor's report in the case of the said West Bengal Flood Relief Fund. It is learnt that late Dr. B. C. Roy, who was the President of the Fund, wound up the affairs of the Fund in his life-time after the relief work was over, and that the accounts of the Fund are not now available after his death.

#### Refund of Claims

1793. Shri S. N. Chaturvedi: Will the Minister of Finance be pleased to state:

- (a) the number of refund claims disposed of and the amount refunded during the 'Refund Week' in August 1985 announced by the Income Tax Department;
- (b) the number of refund claims that are still pending and the amount involved therein; and
- (c) the duration for which these claims had been pending on the 1st August, 1965?

The Minister of Finance (Shri T. T. Krishnamachari): (a) 29,975 refund claims were disposed of and a sum of Rs. 2,75,86,648 was refunded during the Refund Week' observed in the Income-tax Department in August, 1965.

(b) The number of refund claims still pending is 11,861.

The information in regard to the amount involved in the pending refund claims is not available since the exact amount of refund can be known only on disposal of the refund claims. (c) The required information in regard to the refund claims which are still pending is being collected and will be laid on the Table of the House as soon as ascertained.

Written Answers

#### Rehabilitation Institutes for the Handicapped

1794. Shri Ram Harkh Yadav: Shri Murli Manohar; Shri Surendra Pal Singh:

Will the Minister of Health be pleased to state:

- (a) whether Government propose to set up new Rehabilitation Institutes in some of the important cities of the country for the benefit of the handicapped during the Fourth Plan period;
  - (b) if so, the details thereof; and
- (c) the estimated expenditure to be incurred thereon?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

(b) and (c). The details and estimates are under consideration.

#### Dam on Oral River

1794 Shri Ram Harkh Yadav:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the construction of the Masonry Dam on the Orai river in Chittorgarh District in Rajasthan has begun; and
- (b) the estimated expenditure on the Project and the contribution of the State and Central Governments thereto?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Work on the masonry dam on the Orai River is in progress since 1963.

(b) The expenditure on the project up to the end of March, 1985, was about Rs. 22-30 lakhs. The Central Government do not give earmarked loans for this project, but provide miscellaneous development loans in

lump sum to the State Government to supplement the resources of the State for financing expenditure on approved schemes in the State Plan.

#### Harnessing of Chaliyar River

# 1796. Shri A. V. Raghavan:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 1589 on the 25th March, 1965 and state:

- (a) whether the investigations into the Project to harness the Chaliyar River in the Calicut District of Kerala for hydel power generation have since been completed; and
  - (b) if so, the result thereof?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Not yet.

(b) Does not arise.

#### Medical College at Devangere

1797. Shri Siddiah: Will the Minister of Health be pleased to state:

- (a) whether the authorities of the Medical College recently started in Davangere in Mysore State have asked for any financial assistance from the Central Government; and
- (b) if so, Government's reaction thereto?

The Minister of Health (Dr. Sushila Nayar): (a) No.

(b) Does not arise.

शेल प्रम्बल्ला को दी गई विवेशी महर

श्री प्रकाशवीर शास्त्री : श्री जगवेत्र सिंह सिद्धास्ती : 1798: श्री स० चं० सामन्त : श्री म० सा० द्विवेदी : श्री सृतोच हंसदा :

क्या विक्त मंत्री यह बताने की द्रपः करेंगे कि

 (क) हज यात्रा के लिए सेख अध्दुल्ला और उनके साथियों को जो विदेशी पृद्रा दी गई थी, उसमें से उनकी याक्षा दीच में ही समाप्त कर विये जाने के कारण दादी हुई राणि का उपयोग किस प्रकार किया नया:

- (ख) जो धन उन्होंने व्यय किया है क्या उसका हिसाब उन्होंने सरकार को दिया है; ग्रीर
- (ग) यदि हां, तो सरकार उससे कहां तक सन्तष्ट है?

वित्त मंत्री (भी ति०त० कृष्णमाचारी): (क) गेख प्रस्टुल्ला घोर उनके साथियों को जो विदेशी मुद्रा दी गई थी, उसमें से वे इस्तेमाल न की गई 1263 रुपये की विदेशी मुद्रा लौटा लाये।

- (ख) उनके लिये यह जरूरी नहीं बाकि उन्होंने जो रकम खर्च की उसका द्विसाव सरकार को दें, क्योंकि सामान्य विनियमों के धलार्गन ऐना करना जरूरी नहीं है।
  - (ग) यह सवाल पैदा ही नहीं होगा।

#### Accounts of Indians in Foreign Banks

1799. Shri Hari Vishnu Kamath: Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 1087 on the 29th April, 1965 regarding the accounts of Indians in the foreign banks and state:

- (a) the names of persons involved in the 14 cases;
- (b) the details of each of the cases;and
- (c) the result of adjudication in each case?

The Minister of Finance (Shri T. T. Erishnamachari): (a) to (c). The re-

quired information given in the annexure is placed on the Table of the House. [Placed in Library. See No. LT-4802]65].

#### Contamination of Fish in Delhi

# 1800. Shri Yashpal Singh: Shri D. C. Sharma:

Will the Minister of Health be pleased to state:

- (a) whether it is a fact that Delhi's river fish was found to be contaminated during the month of May, 1965;
- (b) whether any enquiry has been made into the causes thereof; and
  - (c) if so, the findings thereof?

The Minister of Health (Dr. Sushila Nayar): (a) The Municipal Corporation of Delhi has reported that they were not aware of any contamination of river fish during the month of May, 1965.

- (b) Does not arise.
- (c) Does not arise.

#### पंडक परियोजना

श्री विभूति मिश्रः 1801: वी कः नाः तिवारीः भी नः प्रत्याववः

क्या सिचाई भीर क्युत् मंत्री यह बताने की कृषा करेंगे कि:

- (क) क्या यह सच है कि केन्द्रीय मरकार का विचार सिंचाई की कुछ बड़ी योजनामों को कार्यान्वित करने के लिये इनको विभिन्न राज्यों से घपने हाथ में लेने का है;
- (ख) यदि हां, तो क्या उनमें गंडक परियोजना भी जामिल है, भीर

(ग) यदि हां, तो गंडक परियोजना को कब तक पूरा करने का प्रस्ताव है ?

सिंबाई घीर विद्युत् मंत्री (डा० कु० स० राव) : (क) केन्द्र राज्य सरकारों से किसी भी बृहद सिंबाई परियोजनाम्नों के कार्यान्वन कार्य को घपने हाथ में लेने का विचार नहीं रखता।

(ख) भीर (ग). प्रश्न नहीं उठता।

# विदेशी मुद्र।

श्री म० ला० द्वितेवी : श्रीमती सावित्री निगम : श्री स० चं० सामन्त : श्री सृबोध हंसदा :

क्या विक्त मंत्री यह बताने की कृपा करेंगे कि :

- (क) 1964-65 के उत्तराधं भीर 1965-66 के पूर्वाधं में किन-किन गैर-मरकारी कम्पनियों तथा व्यक्तियों को विदेश याता के लिये विदेशी मुद्रा दी गई;
- (ख) मंजूर की गई विदेशी मुद्रा में से कितनी राणि केवल उन प्रयोजनों पर व्यय की गई जिनके लिये कि वह मंजूर की गई थी;
- (ग) कितनी विदेशी मुद्रा का दुरुपयोग किया गया; भौर
- (घ) क्या विदेशो मुद्रा की मंजूरी सम्बन्धी नियंत्रण ढीला कर दिया गया है भयवा उसको ढीला किये जाने की संभावना है भीर यदि हां, तो किस माला तक?

विस्त मंत्री (श्री ति० त० कृष्णमाचारी):
(क) वर्ष भर की प्रविध में जिन व्यक्तियों
भौर प्राइवेट कम्पनियों को विदेशी मुद्रा मिली
उन सब की मुची तैयार करना बहुत भारी
काम है। इस सूचना को इकट्ठा करने में जो
श्रम करना पड़ेगा वह संभावित परिणामों की
भ्रम करना पड़ेगा वह संभावित परिणामों की

- (ख) किसी खास प्रयोजन के लिए मंजूर की गयी विदेशी मुद्रा, रिजर्ब वैंक द्वारा जारी किये गये परिमट में साफ तौर पर बताई गयी शतों के धनुसार ही खर्च की जा सकती है धौर इस्तेमाल न की गयी विदेशी मुद्रा को भारतीय विनिमय नियंज्ञण विभाग को लौटाना पड़ता है। खेद है कि इस सम्बन्ध में विशिष्ट सुचना इकटठी करना व्यवहार्य नहीं है।
- (ग) जुलाई, 1964 से जून, 1965 की घवधि के बीच, प्रवर्तन निदंशालय ने, 1.8 लाख रुपये की विदेशी मुद्रा के दुरुपयोग के 93 मामलों का निपटारा किया धौर कुल 38,975 रुपये का जुर्माना किया ।
- (घ) जी हां। ब्यापार सम्बन्धी याताओं के लिए दी जाने वाली विदेशी मुद्रा का परिमाण बढ़ाने में कुछ उदारता से काम लिया गया है। इसके घलावा, "निर्यात प्रति-ष्ठानों" और प्रन्य निर्यातकों को, जो काफी धिक निर्यात करते हैं, विदेशी मुद्रा की काफी माता पेशगी देने की सुविधा भी दे दी गयी है, ताकि वे म्रल्य सूचना पर और रिजवं बैक की पूर्वानुमति के बिना भी याताएं कर सकें। विदेशों के भ्रमगों पर व्यय की गयी विदेशी मुद्रा का हिसाब उन्हें भी देना पड़ता है।

Rehabilitation of Beas Project oustees

Shri Rameshwar Tantia:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri Hem Raj:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 20 on the 18th February, 1965 and state the progress so far made to finalise the rehabilitation of oustees from the Pong Dam, Sutlej-Beas Link and Harike Projects?

The Minister of Irrigation and Power (Dr. K. L. Rao): The broad principles of the colonisation policy for the resettlement of oustees from Pong Dam, Beas-Sutlej Link, Harftee Projects etc. in the Rajasthan Canal area have since been discussed in a series of meetings with the Chief Ministers of Punjab and Rajasthon. The matter is under further examination after which it will be soon considered in a mee'ing of the Committee of Direction for the Rajasthan Canal Project.

# सं रुश्त राष्ट्र संघ को विशेष निषि

1804. ∫श्चेः विमूति सिम्नः ृश्चो क०ना० तिवारीः

क्या विल मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि संयुक्त राष्ट्र संघ की प्रणाती परिलद् ने गत जून में संयुक्त राष्ट्र की विशेष निधि में से भारत को बड़ी राजि दी थी;
- (ख) यदि हां, तो भारत को कितनी राशि प्राप्त हु<sup>-1</sup>;
- (ग) किन-किन कामों पर इस राशि को भ्यय किया जायेगा; भीर
- (घ) इससे कितना लाभ होने की सम्भावना है ?

विस्त मंत्री (भी ति ०त० कृष्णमाधारी):
(क) से (ग). जी, हां । संयुक्त राष्ट्र संघ की विशेष निधि की प्रशासी परिषद् ने नीचे लिखी दो प्रायोजनाओं के लिए विदेशी विशेषजों की से साओं, विदेशों में भारतीयों के लिए शिक्तावृत्तियों और विदेशों से साजसामान की खरीद तथा विविध व्यय के विदेशी मुद्रा सम्बन्धी श्रंभ को पूरा करने के लिए भून, 1965 में 1,893,500 डालर की रकम निधारित की है:

 मद्रास राज्य में भूमियत कल सम्बाधी प्रत्येवण :

|                         | <b>डा</b> लर |
|-------------------------|--------------|
| विशेषज्ञ                | 344,100      |
| शिक्षावृत्तिया <u>ं</u> | 25,000       |
| 1212/AINT ST            |              |

| साजसामान | 599,500   |
|----------|-----------|
| विविम्न  | 81,500    |
| ओड़      | 1,050,100 |

| गढ़ ई फी खोगिकी<br>डालर |
|-------------------------|
|                         |
| 345,000                 |
| 70,000                  |
| 350,000                 |
| 78,400                  |
| 843,400                 |
| 1,893,500               |
|                         |

(घ) मद्रास राज्य में भूमिगत जल सम्बन्धी प्रत्वेषण की प्रायोजना का उद्देश्य मद्रास शहर तथा उसके धास पास के क्षेत्रों में भौर मद्रास राज्य के तीन भ्रत्य खास-खास क्षेत्रों में भूमिगत जल के साधनों की जांच करना भौर मृत्यांकन करना है, ताकि इन क्षेत्रों में भूमिगत जल साधनों के विकास की धनुकूलतम तथा कम खर्च वाली भ्रायोजना तैयार की जा सके। राष्ट्रीय बलाई भौर गढ़ाई भौद्योगिकी शाला रांची में, बलाई भौर गढ़ाई भौद्योगिकी शाला रांची में, बलाई भौर गढ़ाई भौद्योगिकी शाला शों में फोरनैनों, प्रशिक्षकों, नकनीणनों भौर इंजीनियरों को विशेष प्रशिक्षण देने की मुविधाएं उपलब्ध होंगी, जिससे इन क्षेत्र में भारतीय उद्योगों की बढ़ती हुई भावश्यकताएं पूरी हो सकें।

# वंडक परियोजना

श्री विभूति मिश्राः धी क० ना० तिवारीः श्री न० प्र० वादवः

क्या सिचाई भीर विद्युत मंत्री यह बताने की कुपा करेंगे कि :

(क) क्यायहसच है कि चम्पारन जिला (विहार) के डाका तथा थोड़ासहन याना क्षेत्रों को गंडक परियोजना के प्रशासन क्षेत्र के प्रन्तर्गत लाने सम्बन्धी कोई प्रस्ताव विचारा-धीन है;

- (ख) यदि हो, तो निर्णय कव तक हो बायेगा:
- (ग) इसके परिणामस्वरूप और कितने एकड़ भूमि में सिचाई होने की संमावना है;
   भीर
- (घ) इस परियोजना से कितनी घधिक धार्षिक समृद्धि होने की संभावना है?

सिंचाई भीर विद्युत मंत्री (डा॰ डु॰ ल॰ राव): (क) गण्डक परियोजना की जो डान द्वांच नहर बनाई जा रही है वह इस क्षेत्र की भी सिंचाई करेगी।

- (ख) प्रश्न नहीं उठता ।
- (ग) इस स्कीम से 1.7 लाख एकड़
   ध्रतिरक्त भूमि की सिचाई होंगे की सम्भावना
   है।
- (घ) इस क्षेत्र से प्रति वर्ष सगभग 1 करोड़ रुपये की कीमत की फसल-90 लाख मन खाद्यान्न फसल भीर 14 लाख मन नकदी फसल--उत्पन्न होगी, ऐसी सम्भावना है।

#### Leprosy Control Centres

1806, Shri Viswa Nath Pandey: Will the Minister of Health be pleased to state:

- (a) the number of Leprosy Control Centres at present in Uttar Pradesh;
- (b) the number of patients for whom provision has been made in these Centres; and
- (c) the total amount of loan or grant given by the Central Government for these Centres during 1964-657

The Minister of Health (Dr. Sushila 'Nayar): (a) At present 11 Leprosy Control Units are working in Uttar Pradesh under the National Leprosy Control Programme. Besides these, three voluntary agencies are also participating in the Leprosy Control Programme.

- (b) A Leprosy Control Unit usually covers a population of 1.5 lakhs. Each Unit caters to about 2,000 patients on an average.
- (c) The Leprosy Control Scheme is one of the centrally aided Schemes of the Ministry of Health. For the Centrally-aided schemes, allotment funds is not made Scheme-wise but the grant-in-aid is sactioned at the end of each financial year for broad groups or categories of Schemes. A lumpsum grant of Rs. 141.21 lakhs has sanctioned to the Government of Uttar Pradesh during 1964-65 for all Centrally-aided Schemes including Scheme for "Eradication of Leprosy" While information regarding the exact amount of grant drawn by the Government of Uttar Prade h during 1964-65 for eradication of Leprosy is not available, the State Government had made a provision of Rs. 2.94 lakhs for expansion of Leprosy Control Programme in the State for the said year. According to the prescribed pattern of Central assistance for the Leprosy Control Programme, the State Government would be eligible to draw 75 per cent of the non-recurring and 50 per cent of the recurring expenditure incurred by them on the scheme.

Apart from this, grants amounting to Rs. 55,573.00 were released directly to voluntary leprosy institutions working in the State during 1964-65.

### विस्ती के नजफगढ़ नाले का पानी

1807. श्री द्वा॰ ना॰ तिवारी : स्या स्वारक्य मंत्री यह बताने की कुरा करेंगे कि :

(क) क्या दिल्ली की धावस्यकताम्रो को पूरा करने ने लिये नजकाद नाले के पानी को इस्तेमाल करने के प्रस्ताव के सम्बन्ध में केन्द्रीय जल तथा विद्युत धायोग के सहबोग से कोई प्रनुषम्यान कार्य प्रारम्भ किया गया है;

- (ख) यदि हां, तो यह अनुसन्धान कार्य कव तक पूरा हो जायेगा; ग्रीर
  - (ग) इस पर कितनी लागत द्यायेगी ?

स्वास्थ्य मंत्री (डा॰ न्त्रीला नायर):
(क) दिस्ली की जल पूर्ति ध्यवस्था को बढ़ाने
के लिये नजफगढ़ श्रील के पानी के उपयोग के
प्रस्ताव पर केन्द्रीय जन एवं विद्युन् भायोग
दिल्ली नगर निगम से परामर्ग करके विचार
कर रही है।

- (खा) सम्भावतया यह जांच लगभग एक वर्षमें पूरी हो जायेगी।
- (ग) यदि प्रस्ताव व्यावहारिक पाया गया तो यह भी मानुम कर ली जावेंगी।

ग्रलीह चातुएं खरीदने के लिये ग्रमरीका से ऋण

1808. श्री ग्रोंकार लाल बेरवा: क्याविल मंत्रीयह बताने की कृपाकरेंगे कि:

- (क) क्या यह सब है कि प्रलंह घातुएं बारीदने के लिए प्रमरीका से ऋण लेने के लिये एक करार किया गया है; ग्रीर
- (ख) यदि हां, तो उसकी मृत्य वातें क्या हैं?

विस्त नहीं (श्री ति० त० कृष्णमाचारी):
(क) भीर (ख). संयुक्त राज्य भ्रमेरिका से भ्रमोह धानुभां का भ्रायात करने की व्यवस्था, भ्रम्तरीष्ट्रीय विकास भ्रमिकरण से प्रायोजना से भ्रम्न कार्यों के लिए मिलने वाले ऋणों से की भ्रायोजनी से हित बहुत-मी-वस्तुभां के लिए भ्रम की व्यवस्था की जा सकती है: प्रायोजना से भ्रिष्न कार्यों के लिए मिलने वाले ऋण सम्बन्धी विलक्ष्मित हास के करार पर, जो 1900 लाख झासर (90.5 करोड़ रुपये) के ऋण के लिए है, 17 चून, 1965 को हस्ताश्चर किये नये।

इस ऋण की रकम, संयुक्त राज्य धमेरिका से धलौह धालुघों सहित बहुत सी वरतुघों को प्राप्त करने घौर मंगाने के लिए खर्च की जा सकेगी। यह ऋण चालीस वर्ष की धवधि में चुगाया जाना है घौर इसके लिए रियायती धवधि 10 वर्ष है। इस पर पहले 10 वर्ष में 1 प्रतिशत वाचिक दर के हिसाब से घौर बाद में 2 दे प्रतिशत के हिसाब से क्याज लगेगा।

### तापीय विद्युत संयंत्र

1809. भी जिङ्ग्यनाय पाण्डेय : स्या तिचाई भीर श्रिष्टुत मंत्री यह बताने की कृषा करेंगे कि :

- (क) क्या यह सच है कि सरकार का विचार सबसे बड़ा नापीय विद्युन् संयेत भारत में लगाने का है;
- (ख) यदि हो, तो यह कब तथा कहा समाया अभिगा:
- (ग) मंयंत्र की उत्पादन क्षमता कितनी होगी;
- (घ) इस परियोजना पर कुल कितना स्थय होगा; ग्रीर
- (इ) इस परियोजना सं किन-किन राज्यों को लाभ होगा ?

तिसाई स्वीर विद्युत संत्री (भी हुँ॰ स॰ राव):(क) तथा (ख), सनुर्ध योजना सबधि में दिस्ती के निषट बदरपुर में एक बिजनी केन्द्र के प्रतिष्ठापन का प्रथन भारत सरकार के विचाराधीन है। यह भारत में सपनी किस्स का सब से बड़ा बिजनी केन्द्र नहीं होगा।

(ग) केन्द्र की उत्पादन क्षमता गुरू में लगभग 375 मैगाबाट होगी भीर बाद में इस में वृद्धि की जा सकती है। गुरू में इन संयंत्र में 120/125 मैगायाट के उपूनिट होंगे।

- (घ) लगभग 40 करोड रुपये।
- (ङ) यह परियोजना उत्तरी क्षेत्र में एक क्षेत्रीय केन्द्र होगी ग्रीर इससे पंजाब, पश्चिमी उत्तर प्रदेश, राजस्थान ग्रीर दिल्ली को लाभ पहुंचेगा ।

### Urban Community Development Programme

1810. Shri P. R. Chakraverti: Shrimati Savitri Nigam: Shri Heda: Shri D. C. Sharma:

Will the Minister of Health be pleased to state:

- (a) whether the Government are setting up a Central Coordinating Committee to guide and implement the Urban Community Development porgramme;
- (b) whether State-wise allotments of the programme, its annual target and financial implications have been worked out and indicated to the State;
- (c) the amount of financial assistance which will be made available to the States; and
- (d) who have the State Governments have been requested to make their selection of the towns and the areas where the programme is proposed to be implemented?

'The Minister of Health (Dr. Sushila Nayar): (a) Yes. The Committee has been notified.

- (b) It has been decided to take up 20 pilot projects during the current financial year. State-wise allotments have so far been worked out and indicated to 10 States and 3 Union Territories. No annual targets have been fixed. The financial implications have been indicated to the State Governments/Union Territories.
- (c) The pattern of financial assistance under the scheme will be as follows:—

 Expenditure on staff, accommodation etc. of the Projects;

The Government of India will meet one half of the expenditure and the other half will be met jointly by the State Government and the participating local body, subject to a ceiling of Rs. 47,800 for the first project and Rs. 40,000 for subsequent projects which may be undertaken by any State Government.

### 2. Expenditure on Local Programmes:

50 per cent of the expenditure on local programmes will be shared equally between the Central Government and the State Governments participating local bodies, subject to a matching contribution from the people. The total expenditure on this item is estimated at Rs. 30,000. This provision is intended for such local schemes as are not covered by the normal departmental budget.

### 3. Expenditure on Training etc.:

The expenditure on training, research and evaluation will be met entirely by the Government of India.

The trainees will be given a stipend of Rs. 150 per month during the period of training to meet the cost of boarding and lodging and incidental expenses. They will also be given appropriate T.A. from the place of residence at the place of training and back. However, the salaries of the existing Government or local bodies employees who will be selected for the training will be debited to the projects budgets in the respective States.

### 4. Projects in Union Territories:

The entire expenditure on the pilot projects to be set up in the Union Territories will be borne by the Government of India.

### (d) Yes.

### Industrial Credit and Investment Corporation

# 1811. Shri P. R. Chakraverti: Shri P. C. Borooah:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that the Industrial Credit and Investment Corporation of India has obtained a further loan from West Germany:
- (b) the total amount of credit obtained by the Industrial Credit and Investment Corporation of India from the World Bank, U.S. Agency for International Development and other countries including West Germany, since its inception; and
- (c) The total amount disbursed as loan to the industrial units in the country?

The Minister of Finance (Shri T. T. Krishnamacharl): (a) Yes, Sir. West Germany has offered a loan of D.M. 20 million to the Industrial Credit and Investment Corporation of India.

- (b) Inclusive of above, the ICICI has so far obtained foreign credits of U.S. \$1/5 million (from the World Bank and U.S.-AID) and D.M. 60 million from West Germany.
- (c) The disbursements upto 31-7-1965 by the ICICI to industrial units in India, against the foreign credits mentioned above amounted to \$61 million from World Bank & U.S. AID loans and D.M. 15.23 million from West German loans. Against its rupee-resources, the ICICI had disbursed upto 31-12-1964 an amount of Rs. 29.53 crores to the industrial units in India.

## I.U.C.D.

# 1812. Shri P. R. Chakraverti: Shrimati Savitri Nigam:

Will the Minister of Health be pleased to state:

(a) whether the State Governments have been advised that efforts may be

made to use the intra-uterine contraceptive device in at least 50 per cent of the cases handled by the maternity hospitals, post-natal clinics and other institutions as part of the crash programme of family planning;

- (b) whether arrangemen's have been made to organise tours of mobile teams of docto's and nurses of the State Health Services to introduce the device at Primary Health Centres: and
- (c) whether a specially trained officer has been deputed to each State to organise this programme?

The Minister of Health (Dr. Sushi)a Nayar): (a) Yes.

- (b) Yes.
- (c) No. But arrangements have been made for training of Medical Officers of the State Governments in 6 Regional Training Centres to meet the immediate service needs and to train the Trainers for the States. The bulk of the training will however be undertaken by the State Governments themselves.

## Electronic Computers

1813. Shri Indrajit Gupta; Will the Minister of Finance be pleased to state:

- (a) whether it has been decided to permit import of automatic computer machines for use by the Life Insurance Corporation, State Bank of India and certain private sector concerns:
- (b) if so, the amount of foreign exchange sanctioned for this purpose, and
- (c) the number of machines for which import permits have been sought?

# The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes, Sir.

(b) No foreign exchange has been sanctioned for immediate remittance, and the rupees generated by sale or hire of these machines will not be remitted for a period of ten years. excepting to the extent of 50% of the additional foreign exchange earned by the supplying companies from export of the calculating machines manufactured by them or their associates in India.

Written Answers

(c) Import Licences have been sought for 21 machines.

### Funds granted to Punjab for Medical Education and Training

- 1814. Shri Daljit Singh; Will the Minister of Health be pleased to state:
- (a) the total amount granted to the Punjab Government for Centrally under the Head sponsored schemes "Medical Education and Training" during 1964-65 and 1965-66; and
- which (b) the schemes on the amount has been utilised in the State?

The Minister of Health (Dr. Sushila Nayar); (a) Rs. 13.08 lakhs (provinionally) in 1964-65, and Rs. 20:46 akhs (allocated) in 1965-66.

(b) (i) "Post-graduate Institute at Chandigarh"; and (ii) "Expansion of Medical Colleges in connection with increase in the number of admissiondue to Emergency".

# Removal of Squatters from Government Colonies in Delhi

1815. Shri Surendra Pal Singh; Will the Minister of Works and Housing be pleased to state:

- (a) whether it is a fact that a large number of squatters still exist in some Government Colonies in Delhi; and
- (b) if so, whether Government propose to take effective steps to clear the colonies of such squatters?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) and (b). About 5,350 families are still equatting unauthorisedly in Government colonies. A sectorwise clearanre programme for the removal of squatters from Government lands is drawn up for each month by the Delhi Administration in consultation the land owing authorities concerned. Priority for the clearance of an area is determined according to its land 1150

Written Answers

#### Foreign Companies

- 1816. Shri Mohammed Koya: Will the Minister of Finance be pleased to state:
- (a) whether it is a fact that the foreign-owned corporate companies are taxed at a higher rate; and
- (b) whether a similar treatment is shown to the Indian companies in the U.K.?
- The Minister of Finance (Shri T. T. Krishnamachari): (B) Foreign compaines which have made the prescribed arrangements for declararation and payment of dividends within India are charged to incometax at the same rates as are applicable to Indian companies. However, foreign companies which have made such arrangement; are charged to tax at a higher rate, except in regard to certain categories of their income. Thus dividends received by such companies from a private closely held Indian company which is engaged in a priority or basic industry is charged at a lower rate. Some concession in the rates of tax is also available to such companies in respect of their income from royalties and technical service fees received under certain agreements approved by the Central Government.
- (b) Corporate taxation in the U.K. has undergone radical changes recently and no authoritative information is as yet available.

# केन्द्रीय लोक निर्माण विभाग द्वारा किया गया ग्रमिक भुगतान

- 1817. भी हकम चन्द कक्षवाय : निर्माण तथा प्राचास मंत्री यह दताने की कृता करेंगे कि
- (क) क्या यह सच है कि ग्रंप्रैल, 1963 में मार्च, 1964 तक केन्द्रीय लोक निर्माण

विभाग ने 4.81 लाख रुपये का ग्रधिक भुगतान कर दिशा था: ग्रीर

(ख) यदि हो तो इसके क्या कारण है?

निर्माण तथा भावास मत्री (श्री मेहर बारव काला): (क) ब्रांट (ख). सूचना इकट्टी का जा रही है योर यथा समय सभा पटल पर रखा दं। जायेगी।

## Tuticorin Thermal Power Station

Shri Sezhiyan: Shri Ram Harkh Yadav: 1818. 
∠ Shri Narendra Singh: Mahida: Shri Muthiah;

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether Government received an offer from a private industrialist for the construction of a thermal power station at Tuticorin; and
- (b) if so, the details of the capital outlay, the capacity and foreign exchange involved in the proposed scheme?

The Minister of Irrigation Power (Dr. K. L. Rao): (a) and (b). The Government of Madras have received an offer from a private industrialist to construct a 250 MW thermal station at Tuticorin at an estimated cost of Rs. 2,683.1 lakhs. Details of the foreign exchange are not known.

# विहार में पीने के पानी की कबी

1819. भी निमृति निम्नः : स्या स्वारम्य मंत्री यह बताने की कूपा करेंगी कि

(क) क्या यह सच है कि इस वर्ष मई धौर जन में विहार के प्रत्यः सभी गांदों में हुंबों बीर नाताबों का जन मुख जाने के कारण लीगों स्रीर पनुषीं की पानी के भारी नंबा का मामना करना पढा: बीर

(ख) यदि हां, तो पानी के इस संकट को दूर करने के लिये केन्द्रीय तथा ए क्या कार्यबाही कर रही है ?

स्वास्थ्य मंत्री (हा० सुद्यीला नायर) : (क) बार (ब). सूचना राज्य सरकार स एकब का जा रही है भीर प्राप्त होने परः मभा-पटल पर रख दी जानेगी।

### Price of Gold

Shri Hasish Chandra
1820. 
Mathematical Mathur: Shri Heda:

Will the Minister of Finance be pleased to state:

- (a) the extent to which the rate of gold has gone up since the Gold Control Bill was discussed in the House: and
- (b) how the present high prices fit in with Government's conclusions regarding beneficial effect of the Gold Control Order on its price level?

The Minister of Finance (Shri T. T. Krishnamachari): (a) On the 24th December, 1964, when the (Control) Bill was passed by the Lok Sabha, the quotation for 10 grams of gold of 24 carat purity in the Bombay market was around Rs. 118:00. This level was more or less maintained upto March, 1965. Thereafter, there was an upward trend and on the 25th June, it touched Rs. 143.00. Subsequently, there has been a fall and on the 3rd Sept., 1965 the price was quoted at Rs. 125 00

(b) Gold Control is primarily intended to supplement the anti-smuggling provisions of the Customs Act and its result cannot be judged with reference only to the prices of gold.

# Assessment of Incomes

1821. Shri Heda: Will the Minister of Finance be pleased to state:

(a) the number of persons whose income is less than Re: 5000 per annum and those who are in the income-group of Rs. 5,000 to 10,000 per annum; and

(b) whether any study has been made of the expenditure involved in processing the assessment?

The Minister of Finance (Shri T. T. Krishnamachari): (a) According to Income-tax records; the position as on 31-3-65 was as under:—

Persons having income les<sub>3</sub> than Rs. 5000 per annum

9,42,952

Persons having income between Rs. 5,000 and Rs. 10,000

per annum 8,13,148

(b) No Separate study has been made, but the expenditure involved in assessments is always kept in view.

### Study in Birth Control

| Shri Heda: | Shri D. C. Sharma: | Shri Yashpal Singh:

Will the Minister of Health be pleased to state:

- (a) whether any study on fertility and its control has been conducted by the Demography Unit of the Indian Statistical Institute, Calcutta;
- (b) if so the main recommendations thereof; and
- (c) the Government's decision thereon?

The Minister of Health (Dr. Sushila Nayar): (a) Yes, Sir.

- (b) There are no recommendations, as these studies were of a fact-finding nature. The main findings of the studies are as under:—
  - A general pattern of fertility is that it first rises with the level of living, attains a maximum at the critical level and falls thereafter with further increase in the level of living.
  - (ii) Fertility rate has a definite relationship with living

- standard and ultimately declines with economic growth.
- (iii) 7 sterilisations per thousand population per annum of eligible couples may bring down the birth rate by about 20 per cent in 15 years, but with an increased rate of 14 per thousand, the drop in the birth rate would be about 40 per cent in 10 years.
- (c) Does not arise.

### Foreign Loans

1823. Shri A. N. Vidyalankar: Will the Minister of Finance be pleased to state:

- (a) whether his attention has been drawn to the Prime Minister's speech at the Commonwealth Prime Ministers' Conference at London, in which he distinguished foreign financial aid from the investment loans or ordinary commercial credit and explained the differences in the two from the point of view of the country receiving these credits; and
- (b) whether a list of all the foreign loans received by India as clearly divided separately into the two categories mentioned by the Prime Minister and also the total loan amounts received in the two respective categories be laid on the Table?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes. Sir. The Prime Minister pointed out that aid in the true sense of the word has to be on much more liberal terms in regard to the period of grace, the length of time over which repayment has to be made, the rate of interest charged and the scope of its use, than ordinary commercial credits.

(b) While in the past the proportion of credits on what might be called commercial terms was rather high, loans currently being made available to or accepted by the Government of India are, as a rule, on better terms. While some loans are on very much more liberal terms than

others, the difference between them being one of degree rather than of kind, it is no! possible to categorise them in the manner proposed by the hon'ble Member. Full details of the terms of all loans and credits are made available to Parliament each year in the publication entitled "External Assistance", copies of which are available in the Library of the House.

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# नई दिल्ली में शुग्गीवासी

1824. श्री हुकम वन्द कल्यायः क्यानिर्माण ग्रीर ग्रावास नंतायह बताने की क्रया करेंगे कि:

- (क) क्या यह सच है कि सरकार का विचार मदनगीर, नारायणा, राजौरी गाईन तथा वजारपुर में बसाये गये झुग्गीवासियों को वहां से हटाने का है;
- (ख) यदि हां, तां क्या उनके द्वारा बनाये गये मकानों के लिये उन्हें कोई मुभावजा दिया जायेगा; ग्रीर
- (ग) यदि नहीं, तो इस के क्या कारण हुँ?

निर्माण ग्रीर ग्रावास मंत्री (थी नेहर चन्य बचा): (क) से (व). शुर्धाः भीर झों हो हटाने की पंजना के बन्तर्गत गैर का रंग तीर पर बैठने वालों को सरकारी तथा सार्व निक मिम से पहले तो ग्रन्तरिम उपाय के 🕶 में 25 वर्ग गज के 'लाडों पर हटाने तथा इनके बाद पात्र तुगीं कं। सन्दी श्रवित का बन्दीबस्त करने के लिए 80 वर्ग गढ़ा के 'लाटीं प्रयदा टैन स्टों के स्रावंटन की व्यवस्था है । जिन गैर कान में तीर पर बैठने वालों को 80 वर्ग गब के 'स ट भावंटित किये जा चके हैं उन्हें विश्व विक्त नहीं किया जायेगा। लेकिन उन लोगों को जिन्हें 25 वा गब के प्लाट प्रावंटिन किये गये हैं. 80 वर्ग गज के प्लाट प्रचवा टैन रैन्ट यथा समय दिये जायने बन्न के कि वे उसके पात्र हो, भीर उन्हें उननें भेजनः होगा ।

# दिल्ली में मकानों का निर्माण

1825- भी हुकम चर्च कछ्यायः ' क्या निर्माण भीर ध्रावास मंत्री यह बढाने की इत्या भरेगे कि :

- (क) क्या यह सच है कि सरकार दिला दिल्लं में तथा उनके स्नास पास रिहायनों मक नृत्तन ने प्रस्ताव पर थिचार कर रही है;
- (ख) यदि हां, तो ये मकान किन लोगों के लिए बन-ये जायेंगे; ग्रीर
- (ा) कितने मकान बन.ये जायेंगे तथः इनके निर्माण पर क्या स्तगत भ्रायेगी ?

निर्माण और धायास मंत्री (भी मेहर यथ सवा): (क), से (ग). रामकृष्णपुरम की वस्ता के मितिरस्त जो कि विकासार्ध न है, दक्षिण दिल्ली में कुछ प्रस्थ सेवों के विकास का प्रस्ताव है। उस भूमि पर जिसके मिलने की संग्रद्धना है केन्द्रीय सरकारी कर्मणारियों के लिए लाभग 20,000 रिहायमी यृतिट यन येजा सकते हैं। इस स्तर पर निर्माण की लगत बताना कठिन है। यह केदल तभी पता चल सकेगा जब निर्माण सुष्ठ कर दिया जाये भीर उस समय जो दर प्रान्तित हो। यह फिर बता दिया जाये कि कार्यक्रम कई वर्षों में फैल,ना पड़ेगा।

# Piasza between Vijay Chowk and India Gate (New Delhi)

1826, Shri Heda: Will the Minister of Health be pleased to state:

- (a) whether any decision has been taken to preserve magnificent pinzza between Vijay Chowk and India Gate; and
- (b) if so, the measures which have been taken therefor?

The Minister of Health (Dr. Sushils Nayar): (a) and (b). The Government have decided that there will be no further building coming on either side of Rajpath in the Central Vista

except the National Theatre, which is proposed to be located on the plot of land contained by Rajpath, Janpath, Dr. Rajendra Prasad Road and Man Singh Road. All other open spaces will be left as green areas between Vijay Chowk and India Gate.

# Central Assistance for State Projects

Shri Vidya Charan Shukla: Shri A. S. Salgal: 1827. Shri J. P. Jyotishi: Shri Wadiwa: Shri Chandak:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether Government are considering proposals for making available additional Central assistance during the current year for financing Barna and Halali Irrigation Projects over and above the allocation in the State Plan; and
  - (b) if so, the details of the same?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No.

(b) Does not arise.

### Pre-Olympic Tour by Indian Hockey Team

1828. Shri Basappa: Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that Indian Hockey Federation which had earned about £10,000 in its preolympic tour of New Zealand and some other countries last year had not rendered a consolidated account; and
- (b) if so, the action taken or proposed to be taken in the matter?

The Minister of Finance (Shri T. T. Krishnamachari): (a) No. Sir.

(b) The question does not arise.

# Bawana Escape (Delhi)

1829, Shri Yashpal Singh: Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the flood threat to villages in Delhi has

increased because of the refusal by the Punjab Government to deepen and widen the Bawana Escape;

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- (b) if so, the reasons therefor; and
- (c) the measures taken to remedy the situation?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No.

- (b) Does not arise.
- (c) Does not arise.

## Government Accommodation for Employees of Revenue Department

Shri M. N. Swamy: Shri Laxmi Dass:

Will the Minister of Finance be pleased to state:

- (a) whether the Home Ministry sugge:ted that Government has servants should be provided with accommodation in Government colonies in the interest of integrity, as per recommendation made by the Santhanam Committee;
- (b) whether Government are aware of the fact that officials of the Departments like Income-tax, Customs and Excise, if forced to find their own accommodation in big cities like Bombay and Calcutta are liable to come under the influence of landlords; and
- (c) if so, the action taken by the Government to provide accommodation to such employees?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes.

- (b) Yes.
- (c) The Revenue Department had started a phased construction programme since 1952. A construction programme costing about Rs. 3 Crores was approved in 1959 and another Rs. 5 Crore programme was approved in 1962 to enlarge the housing available for the Revenue Department and its officia's. It has not been possible to complete this programme yet duto conditions created by the Emergency and shortage of funds. The

principle being accepted, Government accommodation to the revenue officers will be provided as and when it can be got ready.

### Deaths due to Heart Attack

1831. Shri M. N. Swamy: Shri Laxmi Dass:

Will the Minister of Health be pleased to state:

- (a) the total number of deaths due to heart attack upto the end of July, 1965:
- (b) how it compares with the corresponding figure of the previous years:
- (c) the steps taken to conduct research to find out a drug for the disease;
- (d) how many scientists have been employed on this and the amount spent on this account per annum; and
- (e) whether any drug is available anywhere in the world?

The Minister of Health (Dr. Sushila Nayar); (a) and (b). The information is being collected and will laid on the Table of the Sabha as soon as collected.

(c) Clinical appraisal and research in various drugs and other aspects of heart disease are in progress. The Indian Council of Medical Research are studying the incidence of ischaemic heart disease in urban and rural population.

The Council have also made available funds for investigations on rheumatic heart diseases.

(d) This information is not readily available. Moreover, the work is being done by the normal staff attached to the medical cardiology and other Departments of the various ingitutions and by the I.C.M.R. with their assistance as well as that of recearch Scholars The Indian

Council of Medical Research, during the current financial year, have sanctioned 19 schemes on different aspects of coronary heart diseases involving a total budget of Rs. 1,83,780.

(e) Several drugs on treatment and prevention of this disease are being used in the world, but no definite cure is yet available.

### Kumbh Mela

1832. Shri Raghunath Singh: Will the Minister of Health be pleased to state the help which the Central Government propose to extend to the Government of Uttar Pradesh for the coming Kumbh Mela at Allahabad in 1966?

The Minister of Health (Dr. Sushila Nayar): The information is being collected and will be laid on the table of the Sabha as soon as receiv-

### Drinking Water Supply in Maharashtra

1833. Shri M. L. Jadhav:

Will the Minister of Health be pleased to state:

- (a) whether Government are aware of the acute shortage of drinking water in the rural areas of Maharashtra State:
- (b) whether a number of pipewater supply schemes have been held up for want of technical personne! and adequate funds; and
- (c) the measures Government propose to take to relieve the scarcity of drinking water in Maharashtra State?

The Minister of Health (Dr. Sushila Nayar): (a) Yes. There is shortage of drinking water in the villages located in the difficult and scarcity areas of the State.

(b) and (c). Information has been called for from the State Govern

ment and will be laid on the Table
of the Sabha when received.

## Education Allowance to Central Government Employees in West Bengal

1834. Shri S. M. Banerjee: Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that education allowance is not being paid to the Central Government Employees in West Bengal in spite of the fact that Primary Education in that State is not free;
  - (b) if so, the reason therefor; and
- (c) the steps taken to rectify this anomaly?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and According to the existing reimbursement is admissible of tion fees payable and actually paid by Government employees drawing pay not exceeding Rs. 600|- p.m. on behalf of their children for education Middle recognised and Schools or Higher Secondary Schools. Primary education was excluded from reimbursement because information available was that such education was free in all the States. Enquiries made now reveal that in West Bengal, while in rural areas primary education is free, in municipal areas, the aided and unaided primary schools and primary sections of Government Schools charge some Secondary tuition fees.

(c) The matter is being reviewed.

# Construction of Under-Bridge near Safdarjang Airport

Shri Kapur Singh:
Shri Gulshan:
Shri Solanki:
Shri P. K. Deo:
Shri Narasimha Reddy:
Shri Raghunath Singh:

Will the Minister of Health be pleased to state:

(a) whether it is a fact that decision has been taken to construct an under-bridge to replace the present level crossing near the Safdarjang Air-Pert, New Delhi:

- (b) if so, the cost involved;
- (c) when the work will start; and
- (d) the target to complete the work?

The Minister of Health (Dr. Sushila Nayar); (a) Yes, Sir.

- (b) Approximately Rs. 11.00 lakhs.
- (c) The work is expected to be taken in hand in October, 1965.
- (d) The target date for the completion of the bridge is December, 1966.

# Commonwealth Finance Ministers' Conference

1836. Shri Raghunath Singh: Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that for the first time the Commonwealth Finance Ministers' Conference is being held outside U.K. at Kingston on the 23rd September, 1965; and
- (b) if so, whether India will be participating in the Conference?

The Minister of Finance (Shri T. T. Krishnamachari): (a) No. Sir. Similar Conferences were held in several places outside U.K. The Conference met at Acc-a, Washington and Kuala Lumpur in September, 1961, 1962 and 1964 respectively.

(b) Yes, Sir.

# चाजस्यपुरी के निकट सुग्गी निवासी

1837. श्री बागड़ी : नया स्वास्थ्य मंत्री यह बताने की कृपा करेगी कि :

(क) करा यह सच है कि नई दिल्ली में चाणकपुरा के निक्ट झुसी निकार्या बड़ी बूरी और गर्या स्थिति में रह रहे हैं और उन्हें बुनिकारी नागरिक मुविकाएं, अधात् बिकली, समुचित सफाई तथा नाली बादि की मुविधाएं भी उन्हास्य नहीं हैं, जिनके समाव में हैजे के फैसने की सालका हो सकती है; और (ख) यदि हो, तं: इत मामले में विजेश-कर हैं भा फैलों के खारे को कम करने के सिथे सरभार ने क्या भारे गहां की है ?

स्वास्थ्य मंत्री (डा॰ सुप्तीला नायर) : (क) जी नहीं ।

(स्रा) यह प्रस्तन हीं उठता।

# Hindustan Housing Factory

1838. Maharajkumar Vijaya Ananda: Will the Minister of Works and Housing be pleased to state:

- (a) whether any market survey has been made to gauge the demands of private parties and other Government Departments so as to put the Chemical Treatment Plant of the Hindustan Housing Factory Ltd. to full capacity in the absence of which there has been heavy recurring financial loss; and
- (b) if so, the result of the survey made?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) and (b) No. Publicity has been and is being given about the existence of the Chemical Treatment Plant to attract business from Government Departments as well as private parties. As a result thereof the value of orders which was Rs. 4.000 in 1961-62 rose to Rs. 8.000 in 1964-65.

The Chemical Treatment Plant forms a small section of the existing Woodwork Department in the Factory and no staff has been exclusively employed for the running of the Plant. As and when orders are received, some staff of the Woodwork Department is put on the job part-time. As such, the Factory is not maintaining a separate profit and loss account in respect of the Chemical Treatment Plant.

Techno-Economic Survey of U.P.

1839. Shri S. C. Samanta:
Shri Subodh Hansda:
Shri M. L. Dwivedi:

Will the Minister of Planning be pleased to state:

- (a) whether the attention of Government has been drawn to the report of the National Council of Applied Economic Research on Techno-Economic Survey of Uttar Pradesh in which an investment of Rs. 5,219 crores has been suggested for the period 1961—76; and
- (b) whether the Planning Commission has examined the recommendations made by the Council in this regard?

The Minister of Planning (Shri B. B. Bhagat): (a) Yes, Sir.

(b) This survey was organised by the Council at the request of the Government of Uttar Pradesh. The recommendations in the report presumably will be considered among other factors, by the State Government in presenting to the Planning Commission the Draft Outline of the State's Fourth Plan.

# Willingdon Hospital, New Delhi

1840 Shri Surendra Pal Singh: Will the Minister of Health be pleased to state:

- (a) whether it is a fact that in the Willingdon Hospital there is no stand-by arrangement for the supply of water and electric power and the operation theatres of that hospital are also not adequately air-conditioned; and
- (b) if so, how and when Government propose to remove these shortcomings?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). Stand-by-arrangements for supply of wa'er are available. There are 6 (Six) hand pump; and a water storage tank of about 15,000 Gallons capacity. Tubewells are also proposed to be bored.

As for stand-by electric power, a 15 K.W. Diesel Generator is being installed. The question of providing further stand-by arrangements to certain essential Departments has been taken up with the C. P. W. D.

The Operation Theatres on the ground and first floors are adequately air-conditioned.

# Explosion in Asoka Hotel Power sub-Station

- 1841. Shri Tan Singh; Will the Minister of Irrigation and Power be pleased to state:
- (a) the causes of explosion in the Asoka Hotel Power sub-station on the 8th July, 1965;
- (b) the extent of damage caused by the explosion; and
- (c) the steps taken to stop the recurrence of such incidents?
- The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Investigation shows that the oil circuit breaker was damaged on account of mechanical failure of the operating mechanism causing explosion.
- (b) The explosion causes the death of one sub-station attendant. Besides material damage is estimated to be of the order of Rs. 7,000 approximately.
- (c) The matter is being studied further and remedial measures can be taken after the study is made.

### Prize Bonds

- 1842. Shri P. C. Borocah: Will the Minister of Finance be pleased to state:
- (a) the amount against the Interest Free Prize Bonds that has been disbursed so far and how much remains to be claimed; and
- (b) the amount of prizes that was tiven away on these Bonds and how nuch remained to be claimed?
- The Minister of Finance (Shri T. T. Krishnamachari): (a) Rs. 14-03

crores (approximately) have been repaid and abou! Rs. 6.24 crores remain to be claimed.

(b) The total amount of prizes paid as on 31st July, 1965 is about Rs. 2.38 crores and prizes of the value of Rs. 79.58 lakhs remain to be claimed

#### Western Loans

- 1843. Shri P. C. Borooah: Will the Minister of Finance be pleased to state:
- (a) whether the Organisation for Economic Co-operation and Development have made a move for general easing of Western loan terms to lessen the burden of debt on developing countries recently:
- (b) if so, the nature of the move: and
- (c) Government's reaction to this move?
- The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). The Development Assistance Committee of the OECD held its fourth annual highlevel meeting in Paris in July, 1965. On considering the Chairman's report on the 1965 Annual Aid Review, the Committee re ommended inter-alia that Members who do not already provide at least 70 per cent of their official assistance in the form of grants should endeavour to provide 80 per cent or more of their total official assis:ance at favourable terms i.e., either as grants or as loans with long maturities at low rates of interest and with average grace period of seven years. Members were also asked to extend favourable terms on as wide a geographic basis as possible, and to reduce the scope of aid tying
- (c) The above recommendations are primarily for the consideration of the countries in Western Europe, United Kingdom, U.S.A. and Japan which are members of the Development Assistance Committee of the OECD.

# Availability of Foreign Exchange to Public Sector Undertakings

1844. Shri Tan Singh: Shri R. Barua: Shri Basumatari:

Will the Minister of Finance be pleased to state:

- (a) whether there will be practically no free foreign exchange available to public sector undertakings for maintenance of imports this year;
- (b) if so, its impact on production;
- (c) the steps taken to tide over the crisis?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). In the light of our present foreign exchange situation allocations of free foreign exchange to all sectors including public sector undertaking have to be on a considerably reduced scale.

Wherever possible, suitable allocation from 'Aid' and 'Rupee' resources have been given to supplement the reduced free foreign exchange allocations and this should to this extent off-set the adverse effect of the reduced availability of free foreign exchange. However, the reduction in free foreign exchange would affect production.

(c) The steps taken to tide over the foreign exchange crisis were outlined in the Finance Minister's broadcast speech on 17th July, 1965 and also in his speech in the Lok-Sabha on 19th August, 1965.

### Rajghat Memorial

1845. Dr. L. M. Singhvi: Will the Minister of Works and Housing be pleased to state:

- (a) the amount spent so far by Government on the erection of the Raighat Memorial and the development of its surrounding areas; and
- (b) the present estimates of total expenditure on the project?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) About Rs. 41:30 lakhs till the end of July, 1965.

(b) Rs. 91.40 lakhs.

## L.I.C. Mortgage Scheme

1846. Shri Maniyangadan; Will the Minister of Finance be pleased to state:

- (a) the names of towns, State-wise, included in the list of towns under the Mortgage scheme of the L.I.C.;
- (b) whether there is any proposal to bring more towns under the Scheme; and
- (c) the criteria adopted in including towns under the scheme?

The Minister of Finance (Shri T. T. Krishnamachari): (a) (i) Madhyu Pradesh: Bhopal, Indore and Jabalpur: (ii) Uttar Pradesh: Agra, Kanpur, Lucknow, Meerut, Varanasi; (ili) Assam; Gauhati, (iv) Bihar; Patna; (v) Orissa: Cuttack; (vi) West Bengal: Asansol and Calcutta; (vii) Delhi: Deihi; (viii) Jammu & Kashmir: Jammu; (ix) Punjab: Amritsar, Chandigarh, Jullundur and Ludhiana; (x) Rajasthan: Ajmer and Jaipur; (xi) Andhra Pradesh: Hyderabad; (xii) Kerala: Ernakulam and Trivandrum; (xiii) Madras: Coimbaiore Madras and Madurai; (xiv) Mysore: Bangalore; (xv) Gujarat; Ahmedabad, Baroda, Rajkot and Surat; (xvi) Maharashtra: Bombay Nagpur, Nasik and Poona.

- (b) Not at present.
- (c) The growth of towns as reflected ed by the increase in population and industrial and commercial activities.

# Tours of Planning Commission's Members Abroad

1847. Shri A. N. Vidyalankar: Will the Minister of Planning be pleased to state:

(a) the names of the Planning Commission Members who had gone abroad between January and July, 1985 and the duration of their stay abroad in each case:

- (b) the purpose of the visit in each oase;
- (c) the foreign exchange involved in each case; and
- (d) the expenditure involved in the Indian money for the purchase of foreign exchange or otherwise?

The Minister of Planning (Shri B. R. Bhagat): (u) to (d). A statement is laid on the Table of the House. [Placed in Library. See No. LT-4803/ 65].

# Committee on Power Project

Shrl D. C. Sharma: Shri Yashpal Singh: Shri R. S. Pandey:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether Government have appointed a Committee of officials to review the progress of certain power projects and to explore measures for the expeditious execution of on projects;
- (b) if so, the terms of reference of the Committee and the names of the power projects falling under the purview of the Committee; and
- (c) whether the Committee has since started working?

### The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) The Committee has been set up to review the progress of execution of certain power projects and to eliminate the difficulties and bottlenecks being experienced by the concerned project authorities in order that benefits envisaged from such projects during the Third Plan are realised by the target dates. The projects proposed to be reviewed by this Committee are Kothagudam (Andhra Pradesh), Pathratu (Bihar), Kalakote (Jammu and Kashmir), Sabarigiri (Kerala), Korba (Madhya Pradesh), Sharavathy (Mysore), Kanpur (U.P.), Durgapur (West Bengal), Neyveli Extensions (Madras), Porambikulam (Madras) and Talcher (Orissa).

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(c) Yes.

### Jamuna Fish

1849. Shri Ram Sewak:

Will the Minister of Health be pleased to state:

- (a) whether Jamuna fish has been found unfit for consumption as harmful chemicals are found in it;
- (b) if so, how this contamination has developed; and
- (c) the steps taken for its elimination?

The Minister of Health (Dr. Sushila Nayar): (a) The Municipal Corporation of Delhi has stated that they are not aware of this.

- (b) Does not arise.
- (c) Does not arise.

कारखानों के प्रजन्ध में मजदूरों की भागिता

1850. ∫श्री मधुलिमये : श्रीरामसेवक यादव :

क्या योजना मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यो अ**न**ा भाषोग के उपाध्य**क्ष** ने कारखातों के प्रबन्ध में महदरों की हिस्सा देने के विषय में कंदि मुझाव दिया है; स्रोर
  - (ख) यदिहां,तो उतका गोरा क्या है?

योजनामेंत्री (श्रीय० रा० भगत): (क) मोर (ख). ती रायोजना के दोरान सं क्षत प्रबन्ध परिषदी के काम ने जो प्रनुभव प्राप्त इए हैं मोर कर्मचारियों तथा प्रबन्ध नौं में निकट का सम्बन्ध स्थापित करने के लिए जो दूसरे कदम उठाये गये हैं, योजना भायाय इन हो सम्।क्षाकरने के काम में सात हमा है। योजनः चार्याम सम्बन्धित मंत्राल में से समाह से कर क्षेत्र बात पर भी विचार कर रहा है कि श्रमिक तंग न चौबा योजना के ग्रांबागिक विकास का बैक में की सै तरी के काम में किस प्रकार पूरी तरह भागले सकते हैं।

# सरकारी क्षेत्र के उद्योगों के साथ

1851. की मधु लिसने : स्रो रामसेवक यादव :

क्या बोजना मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकारी क्षेत्र के लाम में वृद्धि करने तथा गैर-सरकारी क्षेत्र को भन्तरिष्ट्रीय वृष्टिकोण से प्रतिस्पर्ढी बनने योग्य बनाने के ज्हेंक्य में क्या सरकार उद्योग-सम्पन्न देशों में बिभिन्न वस्तुमों के वर्तमान भाव तथा जनकी लागत सम्बन्धी मांकड़े एकत्र करना तथा उन्हें प्रकाशित करना बांछनीय समझती हैं।
- (ख) बया सरकारी क्षेत्र के उपक्रमों में होने वाले घाटे को मृत्य बढ़ा कर पूरा किया जायेगा प्रचवा क्या खर्चे में कमी करके तथा उत्पादन में वृद्धि करके इसे पूरा किया जायेगा भीर
- (ग) इस सम्बन्ध में सरकार का क्या कार्यवाही करने का विचार है ?

वित्त मंत्री (श्रो ति० त० कृष्णमाचारी):
(क) जी नहीं । कारण यह है कि विभिन्न
वस्तुमां की कीमतों के शांकड़े, घोद्योगिक
बृष्टि से उन्नत देशों की सरकारों द्वारा प्रकाशित
किये जाते हैं ग्रौर वे मासानी से उपलब्ध
हो जाते हैं । विभिन्न वस्तुमां की लागत
सम्बन्धी जानकारी भ्राम तौर पर गोपनीय
समझी जाती है, इसलिए वह प्रकाशन के
लिए उपलब्ध नहीं होगी ।

(ख) धौर (ग). सरकारी क्षेत्र के प्रतिच्छानों को जो हानि होती है उस के कारण धलग धलग धारखानों के सम्बन्ध में धलग धलग होते हैं । इसलिए, प्रतिकारात्मक उपाय इन्हीं परिम्बितियों पर निर्मर होंगे धौर उन्हें, मुधाय गये सभी उपायों या उनमें से किसी एक का धपना कर धमल में लाया आयेगा । इसिनए उठाये जाने वाले कदमों का निर्धारण समय समय पर, प्रत्येक उद्योग 1213 (Ai) LSD—4.

भीर उत्पादित वस्तु के सम्बन्ध में उत्पन्न होने वाली स्थिति की दृष्टि से करना पहेगा।

# Family Planning

1853. Shri E. Barua: Shri E. S. Pandey:

Will the Minister of Health be pleased to state:

- (a) whether it is a fact that a 15-man team sponsored by the Government of India in co-operation with U.S. A.I.D. has recently visited Korea and studied the ways of family planning prevalent there; and
- (b) if so, whether the said team has submitted any report to Government as a result of their study tour?

The Minister of Health (Dr. Sushila Nayar): (a) Yes, Sir.

(b) Yes, Sir.

### Hogenkal Project

1868. Shri Bamppa: Shri Burendra Pal Singh:

Will the Minister of Irrigation and Power be pleased to state the steps Government have taken or propose to take to resolve the conflict between Mysore and Madras on the question of Hogenkal Hydro-electric scheme?

The Minister of Irrigation and Power (Dr. K. L. Rao); A copy of the Project as drawn up by Madras State Electricity Board containing details of works proposed on the Madras side has been made available to the Mysore Government. The Mysore Government have stated that the proposals for the Mysore side would be sent by the end of 1965. Thereafter, steps can be taken to resolve the differences, if any, between the two States pertaining to the Hogenkal Project.

# परियोजनाचों पर कर्च को गई विवेशी मुद्रा

1854. भी ज्वा । प्रवासिकी : क्या किस मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या तृतीय पंचवर्षीय योजना

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भ्रविध में प्रत्येक परियोजना पर वर्षवार कितनी विदेशी मुद्रा खर्च दुई ; मीर

(ख) उक्त ध्रवधि में सरकारी, तथा गैर-सरकारी क्षेत्रों में पूषक पृथक नये उद्योग स्थापित करने के लिये कितनी विदेशी मुझ बी गई भीर उन उद्योगों के नाम क्या हैं?

वित्त मंत्री (श्री ति० त० कृष्यमाचारी): (क) प्रोर (ख). मूचना इव्हठी की जा रही है प्रोर उसे स्वासमस् सम्मा की मेज पर रख दिया जास्या ।

# देहाती मकान योजना

1855. भी मोहत स्वरूप : क्या निर्माण भीर फ्रावास मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि सरकार ने देहार्ता मकान योजना के अन्तर्गत, ऋण की सीमा मकान की लागत के 66-2/3 प्रतिशत से बढ़ा कर 80 प्रतिशत करने का निर्णय किया है ; भीर
- (ख) यदि हां, इस योजना के ग्रन्तर्गत 1965-66 में कुल कितनी रकम दी जाएगी?

निर्माण भीर भावास मंत्री (श्री मेहर चन्दं सन्ना) : (क) जी हाँ।

(ख) प्रामीण प्रावास योजना के लिए राज्यों ग्रीर संघ क्षेत्रों ने 1965-66 के ग्रपने बजट-मनुभानों में लगभग कुल 1.5 करोड़ क्ययों की व्यवस्था की है।

### Water Consumption Charges

1856. Shrimati Malmoona Sultan: Will the Minister of Health be pleased to state:

(a) whether the Delhi Water Supply and Sewage Disposal Committee have submitted a proposal to Government for increasing the filtered water consumption charges by 50 per cent.; (b) if so, Government's reaction thereto?

The Minister of Health (Dr. Sushila Nayar): (a) No.

(b) Does not arise.

# भूमि तथा विकास प्रवाधिकारी का कार्यालय

1857. श्री ग्रोंकार लाल बेरवा : क्या निर्माण ग्रीर ग्रावास मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सब है कि भूमि तका विकास पदाधिकारियों के कार्यालय में मामलों को निवटाने वें मनावश्यक रूप से विलम्ब होता है जिससे न केवल जनता को परेणानी होती है बल्कि भ्रष्टाचार को भी प्रोत्साहन मिसता है; भीर
- (ख) यदि हां, तो इतके लिये क्या कार्यवाही की गई है या करने का विचार है ताकि इस प्रकार देरी न हो ?

निर्माण श्रीर झायास मंत्री (श्री मेहर चन्द्र चन्द्रा): (क) श्रीर (ख). मूमि तथा विकास पदाधिकारी के कार्यालय में कुछ देर होती ही है लेकिन यह इसलिए होती है कि बहुत से मामलों में पट्टे की शतों की कानूनी व्याख्या सिप्तिहत रहतीं है जिसमें समय लगना शावक्यक है। कभी कभी देर इमलिए भी लगती है कि पट्टेंदार पूरी सूचना नहीं देते। किसी भी भवस्या में मूमि तथा विकास पदाधिकारी के कार्यालय की कार्य पदित के पुनर्गठन का प्रका परीक्षाधीन है तथा सभी परिहाय देरी को कम करने का प्रयत्न किया आयेगा।

# नई दिल्ली में झुग्गियों में रहने वाले

1858- भी हुकम वन्य कल्लदाय : क्या निर्माण भीर भाषास मंत्री यह बताने की क्रूपा करेंगे कि :

 (क) क्या यह सच है कि भैरों-मन्दिर, ग्रीर चाण क्यपूरी की झांगियों में रहने वाले लोगों को मदनगीर, बजीरपुर, नरैना ग्रीर राजौरी गार्डन, दिल्ली में बसाया गया है;

- (ख) क्या यह सच है कि झ्मियां गिराते समय लोगों को बिना जन गणना विट के झलाटमैंट कार्मदिये गये थे ;
- (ग) क्यायह भी सच है कि इन लोगों को उक्त धलाटमैंट फार्मों के धाधार पर दुकानों के लिये मूर्मिदी गई और वे उन्हें बना चुके हैं; धौर
- (घ) यदि हां, तो दिल्ली प्रशासन द्वारा उन्हें रद्द करने के क्या कारण हैं ?

निर्माण ग्रीर श्रावास मंत्री (श्रीमेहर चन्द सन्त्रा) : (क) जी हां।

# (खा) जी हां।

(ग) भीर (घ). जून-ज्लाई 1960 में हुई विशेष जन गणना के दीरान सरकारी तथा सार्वजनिक भूमि के प्रनिधकृत झुग्गी बासियों को जन गणना की पीचयां (सैन्सस स्लिप्स) दी गयी थी । उन मामलों में जिनमें कि अगी वासियों के पास दो शुगी थी, एक उनके रहने के लिए और दूसरी दुकान के लिए-उन्हें दे। जन गणना-पवियां दी गयी थीं। जब कोई क्षेत्र खाली होता है तब दिल्ली नगर निगम, उन झुम्मा-वासियों को जिनके पास दो जन गणना-पांचयां हं:ती हैं, दो एलाट-में : पिचया देता है--एक रिहायश के प्लाट की भौर दूसरी दूकान के प्लाट की । भीर भन्य सभी झुग्गी-वासियों को जिन्हें एक एक जन-गणना पर्ची दी गयी है, उन्हें प्रत्येक को या तो दुकान के लिये या रिहायक के लिए एक प्लाट भ्रसाट किया जाता है। कुछ लंगि। को दो ब्रालाटमेंट फिल गये जबकि वे केवल एक के द्यधिकारी ये । इन मामलों में दूसरे व्याट के प्रलाटमेंट को यातो रहकर दियागया है या उनकी छानबीन हो रही है।

# झुम्मियों में रहने वाले

1859 सी हुकम चन्द कछ्चाय : क्या निर्माण स्त्रीर धावास मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि राजौरी गार्डन में बसाये गये मुग्गियों में रहने वाले कोगों के पास धलाटमेंट चिट होने के बावजूद भी उन्हें प्रव तक दुकानें घलाट नहीं की गई हैं जबकि नरैना, मदनगीर धौर बजीरपुर में बसाये गये मुग्गियों में रहने वाले लोगों को घलाटमेंट चिटों के घाघार पर दुकानें घौर मकान घलाट किये गये हैं; धौर
- (ख) यदि हां, तो राजौरी गार्डन में बसाये गये झुग्गियों में रहने वाले लोगों के साथ भेदभाव पूर्ण बर्ताव करने के क्या कारण हैं?

निर्माण तथा धावास मंत्री (भी मेहर चन्द सन्त्रा) : (क) ग्रीर (ख). जून-जुलाई 1960 में हुई विशेष जन गणना के दौरान सरकारी तथा सार्वजनिक भूमि के घनधिकृत सुग्गी-वासियों को जन गणना की पर्चियां (सैन्सस स्लिप्स) दी गयी थीं । उन मामलों में जिनमें कि मुग्गी-वासियों के पास दो धलग धलग शुग्गियां बीं--एक उनके रहने के लिए और दूसरी दुकान के लिए-उन्हें दो जन मणना-पवियां दी गयी थीं। जब कोई क्षेत्र खाली होता है तब दिल्ली नगर निगम, उन मुग्गी-वासियों को जिनके पास दो जन गणना-पश्चियां होती हैं, दो एलाटमेंट पनियां देता है--एक रिहायश के प्लाट की भौर दूसरी दुकान के प्लाट की । जिन के पास केवल एक जन गणना पर्ची है उन्हें एक प्लाट, या तो दुकान का या रिष्टायम का दिया जाता **≹** ≀

राजौरी गाईन को भेजे गये झुग्गी बासियों के सामले में भी यही नीति धपनाई गयी है। फिर भी उस वस्ती को भेजे गये कुछ झुग्गी बासियों को वो एलाटमेंट मिल गवे जबिक वे केवल एक के मिष्ठकारी थे। इसलिए उनका दूसरा एलाटमेंट रह कर दिया गया था। दूसरी वस्तियों के लोगों के मामले में जिनको दो एलाटमेंट मिल गये हैं लेकिन वे केवल एक के मिष्ठकारी हैं उनकी भी छानबीन की जा रही है। इसलिए विभिन्न वस्तियों के झुगी वासियों को प्लाटों के मलाटमेंट में कोई पक्षपात नहीं है।

# गर्भ निरोध

1860. श्री प० ला० जाकपाल : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि :

- (क) क्या सरकार ने इस बात पर विचार किया है कि गर्भ निरोध के ऐसे उपायों का जो पूर्णतः विश्वसनीय नहीं हैं, राष्ट्र के स्वास्थ्य पर कृत्रभाव पड़ रहा है;
- (ख) यदि हां, तो क्या जनता की जानकारी तथा उसके द्वारा प्रपनाये जाने के लिए कोई प्रन्य स्वास्थ्यप्रद युक्ति निकाली गई है;
- (ग) क्या सरकार का गैर-सरकारी स्वयंसेवी संस्थाओं से, जिन्होंने धपने धनु-संधान तथा धनुभव के ब्राधार पर गर्भैनिरोध के नये उपाय निकाले हैं, कोई जानकारी मिली है; धौर
- (घ) यदि हो, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

स्थास्थ्य मंत्री (डा॰ सुतीला नायर) : (क) भारत सरकार द्वारा प्रचारित गर्भ निरोध उपायों का राष्ट्रीय स्वास्थ्य पर कोई हानिप्रद प्रभाव नहीं पडा है ।

(बा) से (घ). ये प्रश्ननहीं उठते।

## Pakistan's claim on Ganga

1861. Shri D. C. Sharma: Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that Pakistan's Minister for Industries and

Natural Resources has stated while commenting on Farraka barrage that Ganga is an international river and it was not within the power of one country to alter the natural conditions of its own territory to the disadvantage of a neighbouring State under the International Law: and

(b) if so, Government's reaction thereto?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) According to Press reports, a statement to this effect is said to have been made by Pakistan's Central Minister for Industries and Natural Resources, but there is no official information.

(b) The Government of India do not agree with the views attributed to the Pakistan Minister.

### State Electricity Boards

1862. Shri Mohammad Ellas: Will the Minister of Irrigation and Power be pleased to state;

- (a) the steps taken by the State Electricity Boards and other public sector organizations engaged in power supply to effect economy in capital and operational and maintenance expenditure to achieve the desired level of earnings by increasing the tariff, as per recommendations of the Venkataraman Committee; and
- (b) the steps taken by the Boards and other organisations to reduce expenditure in top-heavy overheads/ administrative charges and capital cost of the schemes?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). The State Electricity Boards are autonomous bodies set up by the State Governments under the provisions of the Electricity (Supply) Act, 1946. The Boards are required to adjust their charges from time to time so as not to run at a loss. The financial working of most of the Boards has, however, not been satisfactory all these years. A Committee with Shri

R. Venkataraman, Minister for Industries, Madras was set up in April, 1964 with the following terms of reference:-

- (a) To suggest ways and means of improving the revenues of Electricity various State Boards and also the income from electricity duty; and
- (b) To suggest the pattern relationship between tariff and electricity duty.

The Committee has since submitted its report and in para 24 thereof interalia observed as follows:-

> It is imperative that every Electricity Board should strive to operate at the maximum efficiency and economy. The State Governments have adequate powers under the Electricity (Supply) Act, 1948, to watch the efficiency and performance of State Electricity Boards and take necessary corrective action. The Committee would like to emphasise that without recourse to such action by the State Governments, the Boards themselves would be well advised to always keep the costs of generating, transmitting and distributing electrical energy including overheads as low as possible and to take necessary and suitable steps to this end by periodical reviews.

The recommendations of the Committee have been brought to the notice of the State Governments/State Electricity Boards for their guidance.

The details regarding the economy effected or to be effected by the various State Electricity Board in capital and operation and maintenance expenditure and steps taken to reduce administrative expenditure etc. are not available. The State Electricity Boards are required to observe economy measures in pursuance of the above observations of the Committee.

# नई दिल्ली में सरकारी स्वार्टरों में पानी के मीटर

िश्री बुजराज सिंहः 1863. ची हुकम चन्य कहवाय : ' भी बड़े : भी विभाग प्रसाद :

क्या निर्माण धीर धाधास मंत्री यह बताने . की कृपा करेंगे कि :

- (क) क्या माता सुन्दरी रोड भीर मीरदर्द रोड के 'जी' टाइप क्वार्टरों में प्रलग **घलग पानी के मीटर लगाये गये हैं : धीर**
- (ख) यदि नहीं, तो वे कब तक लगाय मार्येगे ?

निर्माण भीर भावास मंत्री (श्री मेहर बन्द सम्रा): (क) भीर (ख) स्वार्टरों के बाहर वर्तमान मीटर बैम्बरों को भीतर की भोर किया जा रहा है। यह कर चुकने के बाद मीटर लगाये जायेंगे । .

### Outstanding Municipal duce

1864. Shrl Jedhe: Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 380 on the 11th March. 1965 and state:

- (a) the number of Gazetted Officers, Ministry/Department-wise who have left the Government accommodation without clearing the electrical bills to New Delhi Municipal Committee/Delhi Municipal Corporation during the last 10 years;
- (b) the total amount of outstanding bills as on the 31st July, 1965;
- (c) the action taken or proposed to be taken to recover the amount from the respective officers; and
- (d) the reasons for not recovering the amount upto this time?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (d). Two statements giving the requisite information for the New Delhi Municipal Committee and Delhi Municipal Corporation separately are laid on the Table of the House. [Placed in Library. See No. LT-4804/55].

Written Answers

### Pay Scales of Gestetner Operators and Staff Car Drivers in Ministries

1866. Dr. L. M. Singhvi: Will the Minister of Finance be pleased to state:

(a) the pay scales of Gestetner Operators and staff car drivers in the Ministries and other offices of the Government of India;

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- (b) whether there is any difference in the scales of pay of the above category of staff;
- (c) if so, the reasons for this disparity; and
- (d) whether Government propose to take necessary steps to remove this disparity?

The Minister of Finance (Shri T. T. Krishnamachari) (a) The standard scales in respect of these posts are as follows:

- (1) (i) Senior Gestetner Operators
  - (ii) Junior Gestetner Operators
- (2) S.aff Car Drivers

- (i) Rs. 110-3-131.
- (ii) Rs. 80-1-85-2-95-EB-3-110.
- (i) Rs. 110-3-131-1-15"-EB-1-175-5-180 (for S aff Car Drivers working in the S cretar at Offices of the Ministries of the Government of Ind a.
- (i) Rs. 110-3-131-4-139 (for others).

(b) Yes,

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(c) and (d). The Staff Car Drivers working in Secretariat Offices of the Ministries have been allowed a higher scale in view of the exceptionally arduous nature of their duties involving long hours. Pay scales have necessarily to vary with the nature and complexity of the work assigned to each post. It is not always possible to have uniformity in this matter.

# फर्दकाबाद जिले से वसूल किया गया उत्पादन शल्क

1867. भी सरजू पाण्डेय: क्या बिला मंत्री यह बताने की कृषा करेंगे कि फर्क्खाबाद जिले (उत्तर प्रदेश) से 1947 से 1963 सक प्रति वर्ष केन्द्रीय उत्पादन शुल्क के रूप में कितनी राशि वसूल की गई ?

बिल मंत्री (भी ति० त० कृष्णमाचारी): 1947-48 से ले कर 1950-51 तक के. बचों में उस जिले से वसूल केन्द्रीय उत्पादन शुरुक के घांकड़े तत्काल उपलब्ध नहीं हैं। लेकिन 1951-52 से 1963-64 तक की धवधि के प्रत्येक विलीय वर्ष की धपेक्षित सुचना नीचे दी गर् हैं:---

|         | <br>              |              |
|---------|-------------------|--------------|
| वर्ष    | राजस्व            | (केन्द्रीय   |
|         | <br>उस            | गदन शल्क)    |
|         | (काये हजारों में) |              |
| 1951-52 | · ·               | 4282         |
| 1952-53 |                   | 4369         |
| 1953-54 |                   | 3837         |
| 1954-55 |                   | 2935         |
| 1955-56 |                   | 2471         |
| 1956-57 |                   | 2834         |
| 1957-58 |                   | 4836         |
| 1958-59 |                   | 5094         |
| 1959-60 |                   | 560 <b>6</b> |
| 1960-61 |                   | 6118         |
| 1961-62 |                   | 7099         |
| 1962-63 |                   | 7530         |
| 1963-64 |                   | 9088         |
|         | <br>              |              |

फर्रसाबाद जिले में तम्बाक का उत्पादन

1868. श्री सरजूपाण्डेय: स्था विस स्रोती यह बताने की कृपा करेंगे कि:

- (क) उत्तर प्रदेश के फर्टबाबाद जिले मैं 1947 से 1963 की घवधि में प्रतिवर्षे बटा हुन्ना तम्बाकू कितनी मात्रा में पैदा किया गया;
- (ख) क्या यह सब है कि इन वर्षों में सकत तम्बाकू का कम उत्पादन हुमा है; भीर
  - (ग) यदि हां, तो इसके क्या कारण हैं?

विक्त मंत्री (श्रीति० त० कृष्णमाचारी):
(क) 1951-52 से 1963-64 तक के वर्षों में उत्तर प्रदेश के फर्ठखाबाद जिले में हुई "रस्सा" तम्बाकू की पैदाबार के प्रांकड़े मीचे दिये गये विवरण-पत्र में हैं। प्रांकड़े कलेन्टर वर्ष के प्रतृसार नहीं रखे जाते हैं, इसलिये सूचना वित्तीय वर्षों के प्रतृसार दी गई है। 1947-48 से 1950-51 तक के वर्षों की सूना तस्काल उपलब्ध नहीं है।

विवरण

| 14444   |  |                 |  |  |
|---------|--|-----------------|--|--|
| वर्ष    |  | उत्पादन         |  |  |
|         |  | (७००) किलोग्राम |  |  |
| 1951-52 |  | 14955           |  |  |
| 1952-53 |  | 7855            |  |  |
| 1953-54 |  | 10654           |  |  |
| 1954-55 |  | 9362            |  |  |
| 1955-56 |  | 12508           |  |  |
| 1956-57 |  | 17262           |  |  |
| 1957-58 |  | 2862            |  |  |
| 1958-59 |  | 9227            |  |  |
| 1959-60 |  | 7508            |  |  |
| 1960-61 |  | 6351            |  |  |
| 1961-62 |  | 6340            |  |  |
| 1962-63 |  | 4539            |  |  |
| 1963-64 |  | . 6684          |  |  |

(ख) जी, हां।

- (ग) उत्पादन में गिरावट के कारण निम्नलिखित हैं:---
  - (1) उपभोक्ताओं का 'बोपडिया' तम्बाकू को पसन्द करना औ प्रधिक प्रच्छी किस्म का तम्बाकू है ग्रौर धीरे धीरे 'रस्सा' तम्बाकू के स्थान पर उसका प्रयोग बढ़ रहा है।
  - (2) उपभोक्ताओं की घादतें ('रस्सा' तम्बाकू के प्रयोग के मुख्य साधन) हुक्के के बदले बीड़ी घौर सिगरेटों के प्रयोग में बदल रही हैं।
  - (3) 'रस्सा' तम्बाकू षटिया किस्म की होने से उत्पादक को कम फायदा; भौर
  - (4) दूसरी उन बस्तुमों की खेती जिनकी घण्डी कीमत मिनती है धौर जिनको बेचने में मासानी रहती है।

# Security Paper Mill at Hoshangabad

1869. Shri Hari Vishnu Kamath: Will the Minister of Pinance be pleased to state:

- (a) the reasons for the abnormal delay in the going into production of the Security Paper Mill at Hoshangabad; and
- (b) the steps that are being taken to expedite the production?

The Minister of Finance (Shri T.T. Krishnamachari): (a) The delay is due mainly to the difficulty, in the initial stages, in finding a suitable contrac'or to undertake the work on the main mill building, the persistent shortage of essential building materials like cement and steel and some delay in the finalisation of orders for certain important items of equipment having long delivery periods.

(b) These difficulties have now been largely overcome. The main mill building is almost ready and a major part of the machinery and equipment has arrived at the site. Arrangements are being made to start the erection of these machinery. It is expected that the mill can be commissioned sometime in the latter half of 1966.

### Demands of Doctors in Bihar

1870. Shri Bibhuti Mishra: Will the Minister of Health be pleased to state:

- (a) whether Government have received any representation from the Government of Bihar asking for the grant of financial assistance to meet the demands for higher pay scales put forth by the Doctors in the service of the State Government; and
- (b) if so, Government's reaction thereto?

The Minister of Health (Dr. Sushila Nayar): (a) No.

(b) Does not arise.

# Medical Officers in Tripura

1871. Shri Biren Dutta: Will the Minister of Health be pleased to state:

- (a) whether it is a fact that the Medical Officers of the Union Territory of Tripura have given notice of resignation on some demands;
- (b) if so, what are their demands;
- (c) the decision of Government thereon?

The Minister of Health (Dr. Sushila Nayar): (a) No.

(b) and (c). Do not arise.

#### 11 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT ON WORKING AND AD-MINISTRATION OF COMPANIES ACT

The Minister of Pinance (Shri T. I. Erisknemackari): I beg to lay on the

Table a copy of Annual Report on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1965, under section 638 of the said Act. [Placed in Library. See No. LT-4787/65.]

NOTIFICATIONS IN RELATION TO STATE

The Minister of Health (Dr. Sushila Nayar): I beg to lay on the Table a copy each of the following papers:

- (i) Notification No. SRO 280/65 published in Kerala Gazette dated the 13th July, 1965, making certain amendment to the Trivandrum City Improvement Trust Accounts and Finance Rules, 1961, under sub-section (2) of section 137 of the Trivandrum Improvement City Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965. issued by the Vice-Presidischarging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-4788/65].
- (ii) Notification No. SRO 288/65 published in Kerala Gazette dated the 20th July, 1965, containing the Kerala Local Authorities Loans Rules, 1965, under sub-section (3) of section 8 of the Kerala Local Authorities Loans Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. Sec No. LT-4789/65.]
- (iii) Notification No. SRO 299/ 65 published in Kerala Gazette dated the 27th July, 1965, making certain amendment to the Rules relating to the preparation of Annual

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Financial Statement and the Accounts to be kept by the Municipal Councils, under sub-section (2) of section 345 of the Kerala Municipalities Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala. [Placed in Library. See No. LT-4790/65.]

(iv) Notification No. SRO 292/65 published in Kerala Gazette dated the 20th July, 1965, containing the Kerala Places of Public Resort Rules, 1965, sub-section (2) of section 19 of the Kerala Places of Public Resort Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala. [Placed in Library. See No. LT-4791/ 65].

# DADRA AND NAGAR HAVELI VARISHTA PANCHAYAT (AMENDMENT) RULES

Dr. Sushila Nayar: On behalf Shri Hathi, I beg to lay on the Table a copy of the Dadra and Nagar Haveli Varishta Panchayat (Amendment) Rules, 1965, published in Noti-fication No. GSR 1101 dated the 7th August, 1965, as corrected by G.S.R. 1238 dated the 28th August, 1965, under sub-section (3) of section 14 of the Dadra and Nagar Haveli Act, 1961. [Placed in Library. See No. LT-4792/65].

### CORRIGENDUM TO LIFE INSURANCE COR-PORATION (AMENDMENT) RULES

The Minister of Plauning (Shri B. R. Bhagat); I beg to lay on the Table a copy of Notification No. GSR 1223 dated the 28th August, 1965, containing Corrigendum to the Life

Insurance Corporation (Amendment) Rules, 1965, published in SGR 1094 dated the 31st July, 1965, under subsection (3) of section 48 of the Life Insurance Corporation Act. 1956. [Placed in Library. See No. LT-4793/ 65].

NOTIFICATIONS UNDER CUSTOMS ACT. ESTATE DUTY ACT, INCOME-TAX ACT, AND CENTRAL EXCISES AND SALT ACT

# The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): I beg to lay on the Table-

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:
  - (i) GSR 1196 dated the 20th August, 1965
- (ii) GSR 1197 dated the 20th August, 1965
- (iii) GSR 1198 dated the 20th August, 1965
- (iv) GSR 1199 dated the 20th August, 1965
- (v) GSR 1200 dated the 20th August, 1965
- (vi) GSR 1201 dated the 20th August, 1965
- (vii) GSR 1202 dated the 20th August, 1965
- (viii) GSR 1203 dated the 20th August, 1965
- (ix) GSR 1204 dated the 20th August, 1965.
- (x) GSR 1205 dated the **20**th August, 1965
- (xi) GSR 1206 dated the 20th August, 1965
- (xii) GSR 1207 dated the 20th August, 1965
- (xiii) GSR 1208 dated the 20th August, 1965
- (xiv) GSR 1209 dated the 20th August, 1965

[Shri Rameshwar Sahu]

- (xv) GSR 1219 dated the 20th August, 1965
  - (xvi) GSR 1211 dated the 20th August, 1965
  - (xvii) GSR 1212 dated the 20th August, 1965
  - (xviii) GSR 1213 dated the 20th August, 1965
  - (xix) GSR 1214 dated the 20th August, 1965
  - (xx) GSR 1215 dated the 20th August, 1965
  - (xxi) GSR 1216 dated the 20th August, 1965

[Placed in Library. See No. LT-4794/85].

- (2) a copy each of the following Notifications:—
  - (i) The Estate Duty (Amendment) Rules, 1965 (Hindi Version) published in Notification No. GSR 742 dated the 14th May, 1965, under sub-section (3) of section 85 of the Estate Duty Act, 1953. [Placed in Library. See No. LT-4795/65].
  - (ii) The Tax Credit Certificate (Exports) Scheme, 1965, published in No'ification No. GSR 1183 dated the 18th August, 1965, under subsection (4) of section 280ZE of the Income-tax Act, 1961. [Placed in Library. See No. LT-4796/65].
  - (iii) The Customs and Central Excise Duties Export Drawback (General) Sixty-first Amendment Rules, 1965, published in Notification No. GSR 1228 dated the 28th August, 1965, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and

Salt Act, 1944. [Placed in Library. See No. LT-4797/65].

11.01 hrs.

# MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (1) "In accordance with the provision, of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance (No. 2) Bill, 1965. which was passed by the Lok Sabha at its sitting held on the 1st September, 1965, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (2) "I am directed to inform the Lok Sabha that the Ware-housing Corporations (Supplementary) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 27th November, 1964, has been passed by the Rajya Sabha at its sitting held on the 6th September, 1965, with the following amendments:—

### Enacting Formula

 That at page 1, line 10, for the word 'Fifteenth' the word 'Sixteenth' be substituted,

#### Clause 1

 That at page 1, line 13, for the figure '1964' the figure '1965' be substituted.

### The Schedule

Payment of

- 3. That at page 2, for lines 20 and 21, the following be substituted, namely:-
  - "5. Mysore
  - 6. Punjab
  - 7. Rajasthan
  - 8. Uttar Pradesh.".

I am, therefore to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.

#### 11.01-3/4 hrs.

#### WAREHOUSING CORPORATIONS (SUPPLEMENTARY BILL)

#### AS AMENDED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Warehousing Corporations (Supplementary) Bill. 1965 which has been returned by Rajya Sabha with amendments.

### 11.02 hrs.

#### PAYMENT OF BONUS BILL-contd.

Mr. Speaker: The House will now take up further clause-by-clause consideration of the Bill to provide for the payment of bonus to persons employed in certain establishments and for matters connected therewith.

Shri N. Dandekar was to continue his speech. But he is not present at the moment.

Shri Hem Barus (Gauhati): Is the hon. Defence Minister making any statement today?

Mr. Speaker: I shall find that out. So far, I have not known. If there is any information, I shall inform hon, Members.

Shri Hem Barua: Are you going to inform us wherever we may be:

Bonus Bill

Mr. Speaker: Wherever the Member is, I shall see that the communication is conveyed to him.

The Minister of Labour and Employment (Shri D. Sanjivayya): My hon, friend Shri Kashi Ram wanted that some special concessions should be given to industries investment was less than one lakh of Several amendments had rupces. been tabled by him for some other clauses earlier in this respect and they have been rejected already. In fact, we have not made any distinction petween company and company or between corporation and corporation depending upon the amount of capital invested. Therefore, I am not in a position to accept the amendment of the hon. Member.

Then, I come to the amendments moved by Shri Indrajit Gupta. I would like to say that we are not in a position to accept his amendments. The hon. Member through his amendments wants to reduce the rate for equity capital and reserves. In fact, the majority recommendation was that the rate should be 7 per cent on equity capital and 4 per cent on reserves. Shri N. Dandeker in his minute of dissent suggested that the rates should be 8.5 per cent and 6 per cent respectively. We have accepted this suggestion not merely because it was recommended by Shri N. Dandeker, but because of two reasons, firstly, the prevalent rates of interest today and secondly the fact that the rate allowed now is taxable whereas earlier it was not taxable. In fact, under the Labour Appellate Tribunal formula, more or less 6 per cent and 2 to 4 per cent were allowed respectively, and at that time, they were not taxable. Today, 8.5 per cent and 6 per cent are taxable. If the rates allowed under the Labour Appellate Tribunal formula were subject to taxation, they will work out to the same thing as 8.5 per cent and 6 per cens

# [Shri D. Sanjivayya]

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respectively. Therefore, for these two reasons we have accepted these rates. So, I am not in a position to accept the amendments proposed by Shri Indrajit Gupta.

Then, I come to the amendments moved by my hon, friend Dandeker. I would like to say, with regard to companies which branches outside India that if bonus us to be paid on an individual basis, that is, for the employees of the branches separately, then they are expected to maintain separate accounts, according to clause 3 of the Bill which we have already adopted. Similarly, if a new industry starts branches elsewhere, then if they want to pay bonus to the employees of the various branches, they have necessarily to maintain profit and loss account, in which case the equity capital would be distributed by them; if that is disputed, probably that has to go before a tribunal which would come to a decision in what manner it should be divided.

Then, my hon friend wanted that the rate of interest should be relatable to the Reserve Bank rate and things like that. That would be a sort of fluctuating thing. We do not want to keep this in a fluctuating condition, but we want to have it at a definite rate. Therefore, I am not in a position to accept his amendments also.

Mr. Speaker: If any hon. Members require any particular amendments of theirs to be put to vote separately they may indicate the numbers of those emendments.

Shri N. Dandeker (Gonda): Amendments Nos. 204 and 234 may be put together, then amendment No. 235 may be put.

separately, and then amendment No. 239 may be put separately. The other amendments of mine may be put together to vote.

Mr. Speaker: I shall now put amendments Nos. 204 and 234 to vote.

Amendments Nos. 204 and 234 were put and negatived.

Mr. Speaker: I shall now put amendment No. 235 to vote.

Amendment No. 235 was put and negatived.

Mr. Speaker: I shall now put amendment No. 239 to vote.

Amendment No. 239 was put and negatived.

Mr. Speaker: I shall now put the other amendments of Shri N. Dandeker to vote.

Amendments Nos. 201 to 207, 234 to-250 were put and negatived.

Shri Indrajit Gupta: My amendments Nos. 40 to 47 and 50 may be put to vote together.

Mr. Speaker: I shall now put amendments Nos. 40 to 47 and 50 to vote.

Amendments Nos. 40 to 47 and 50 were put and negatived.

Mr. Speaker: I shall now put amendments Nos. 79 and 80 to vote.

Amendments Nos. 79 and 80 were put and negatived.

Mr. Speaker: The question is:

'That the Third Schedule stand part of the Bill."

Lok Sabha divided:

### Division No. 23]

Abdul Wahid, Shri T. Alve, Shri Joechim Aney, Dr. M.S. Annd, Shri Bhagwet Jha Bal Krishne Singh, Shri Belmiki, Shri Berman, Shei P.C.

Berumetrei, Shri Berweot, Shri Beers, Shri Bhagavati, Shri Birt, Shri J.B.S. Bor oosh, Shri P.C. Brejesbwar Presed, Shri

AYES

Brij Best Lal, Shri Chandrabban Singh, Shri Chaturvedi, Shri S.N. Chaudhry, Shri Chandremani Lai Chrudhuri, Skrimeti Kessala Daffe, Shri Dalitt Singh, Shei

III. II hrs.

### AYES-contd.

Das, Shri B.K. Des, Shri N.T. Desai, Shri Morarii Deshmukh, Shri B.D. Deshmukh, Shri Shivoji Rao S. Dey, Shri S.K. Dhuleshwar Meens, Shri Dinesh Singh, Shri Ering, Shri D. Genepeti Ram, Shri Gandhi, Shri V.B. Gowth, Shri Gupta, Shri Shiv Charan Jamir, Shri S.G. Jena, Shri Jyotishi, Shri J.P. Kairolker, Shri Kedaria, Shri C.M. Khanna, Shri P.K. Kripe Shankar, Shri Krishne, Shri M.R. Krishnamachari, Shri T.T. Lelit Sen, Shri Mahtab, Shri Mahishi, Dr. Serojini Majithia, Shri Malaichami, Shri Malaviya, Shri K.D. Malbotra, Shri Inder J. Manaen, Shri Maniyangadan, Shri Marandi, Shri Maruthiah, Shri

Alvares, Shri Bancrjee, Shri S. M. Dwivedi, Shri Surendranath Gopta, Shri Indrajit Gupta, Shrj Kashi Ram Gupta, Shrj Priya

Methur, Shri Shiv Charan

Masuriya Din, Shri

Mehd I. Shri S.A. Mehrotra, Shri Brej Bihari Melkote, Dr. Mengi, Shri Gopel Datt Minimeta, Shrimati Mirze, Shri Beker Ali Mishrs, Shri Bibhuti Mohanty, Shri Gokulananda Mukerjee, Shrimati Sharda Muthish, Shri Naik, Shri D.J. Nayar, Dr. Sushila Nesamony, S Mirenjen Lai, Shri Oza, Shri Pandey, Shri Vishwa Nat Panna Lal, Shri Pent, Shri K.C. Patil, Shri D.S. Pettabhi Raman, Shri C.R. Raghuramaiah, Shri Rei, Shrimati Sahodra Bai Rajdeo Singh, Shri Ram Sewak, Shri Ram Subhag Singh, Dr. Ram Swarup, Shri Ramaswamy, Shri V.K. Ramdhani Das, Shri Ramehekher Presed Singh, Shri Rane, Shri Rao, Shri Jaganatha Rao, Dr. K.L. Rao, Shri Ramapethi Rao, Shri Rameshwar Reddier, Shri

### NOES

Rameth, Shri Hari Vishna Limaye, Shri Madhu Muherjee, Shri H.N. Murmu, Shri Pandey, Shri Sarjoo Ram, Shri T.

Reddy, Shri Lings Reddy, R. Surender Roy, Shri Bishwanath Sedhu Ram, Shri Sahu, Shri Rameshwar Sanji Rupji, Shri Saraf, Shri Sham Lal Shab, Shri Manabendre Shah, Shrimati Jeyabea Sham Nath, Shri Sharma, Shri A.P. Sherme, Shri D.C. Sharma, Shri K.C. Shinde, Shri Shree Narayan Das, Shri Sinhe, Shrimeti Remduleri Snatak, Shri Nardeo Subberaman, Shri Surendre Pal Singh, Shri Thever, Shri V.V. Tiwary, Shri D.N. Tiwary, Shri R.S. Tripethi, Shri Krishne Dee Tyagi, Shri Uikey, Shri Upadhyaya, Shri Shive Dutt Valvi, Shri Varma, Shri Ravindra Vidyalanker, Shri A.N. Virbhadra Singh, Shri Vysa, Shri Radhelal Wasnik, Shri Belkrishne Yedeb, Shri N.P. Yeder, Shri Ram Harkh Yadava, Shri B.P.

Bonus Bill

Rameshwaranand, Shri Singh, Shri J.B. Singhyi, Dr. L. M. Vashya, Shri M.B. Warior, Shri Yashpal Singh, Shri

Shri M. B. Vaishya (Sabarmati): I voted wrongly for 'Noes'. My vote should be regarded as having been for 'Ayes'.

Mr. Speaker: The result of the division is: Ayes 126, Noe<sub>5</sub> 18. The 'Ayes' have it; the 'Ayes' have it.

The motion was adopted.

The Third Schedule was added to the Bill.

The Fourth Schedule was added to the Bill.

Clause 1— Short title, extent and application).

Shri Indrajit Gupta (Calcutta South West): I beg to move:

- (i) Page 1, lines 12 and 13, for "commencing on any day in the year 1964", substitute— "ending on any day in the year 1964". (7).
- (ii) Page 2-
  - (i) line 1,—after "establishment" insert—"or factory"; and
  - (ii) line 4,—add at the end—"or below ten as the case may be". (8).

Shri Kashi Ram Gupta (Alwar): I beg to move:

Page 1, line 7.-

after "factory" insert—"wherein twenty or more persons are employed on any day during an accounting year". (51).

Mr. Speaker: The amendments and the clause are before the House.

Shri Kashi Ram Gupta: My amendment is very simple.

Mr. Speaker: As is usually the case. Shri Kashi Ram Gupta: All the basic reasons which apply in respect provident fund and the employees state insurance scheme in cases factories employing twenty or more persons apply equally in this case also. So I fail to understand why this deviation has been made in this case. Most probably labour leaders might thinking that the more control on small industry the better it will be for labour. But actually it will work otherwise.

After all what is the position of the small industries. Those people start these industries, as employers they have no security. They have no insurance to provide something the future. The first thing to be seen is that the relations between such small proprietors and their employees must be on a scientific basis. now the scientific basis is that all laws which relate to economic welfare of labour are to be made applicable to establishments and factories employing 20 or more persons, because it has been held that factories and establishments employing less than 20 not much capacity to meet these obligations. Without going into the facts, without inquiring into all aspects, now the Minister comes forward and says that those factories which employ less than 20 people should also be brought within the purview of this bonus scheme. The result of this will be that most of these people will either take malpractices there will be strikes and the factories will have to close down.

i think the time has come when there should be a separate policy for smail scale industries. A separate Commission should go into the whole thing. Unless and until you means for ensuring justice to small industry in respect of this matter by means of a detailed inquiry into the state of affairs there, I think there will be always trouble. Organised labour leaders do not pay as much attention to these small people as they ought to. Otherwise, they would not have insisted on this. The fact is that these labour leaders never care to see what is the return that these small people get and what is their financial condition. If they can get enough of return on their capital, on the capital invested by such small firms individuals, so as to sustain themselves and meet this obligation, then of course, I could have understood the reason for it. But if we go into the formation of these industries, what we find will be quite otherwise. Therefore, the formula that has been applied to them will only go to benefit the big people.

Yesterday, I said very frankly that so far as registered firms are concerned, firms with a capital of Rs. 5 lakhs or over, they will pay nothing more than the minimum laid down in the formula. Still when I table an amendment, the hon. Minister could not visualise the difficulties that these people, the small people, have to face. Again I say, in this respect, the Minister should at least see that it is going to do good to labour. In these cases. labour is mostly mobile. So other things will come in. The inspectors will only try to catch hold of the small people; they will not be able to catch the big people.

After all, the small people have got small capacity. They have got their own difficulties. As a matter of policy, we should see that they are enabled to function without detriment to their financial position.

Let me give an example. When the Personal Injuries Bill was passed in this House, I had raised the point that when the labour in a small factory was going to be insured, the proprietor should also have the same facility. He works along with the employees. If a bomb falls on the factory and labour is injured, the proprietor would also be injured. So he must also himself against these contingencies. At that time when I made the suggestion, none cared for it. Now the time has come for that Act to be applied under present conditions to the proprietors also.

Payment of

If you cannot apply the employees provident fund scheme and the employees state insurance scheme to factories employing less than 20 persons, you cannot equally apply this scheme to factories employing less than people. So if you cannot have 6-1/4 per cent of the wage bill as Provident Fund to be put on factories with less than 20 persons, how could it be possible now to pay Bonus upto 20 per cent of the Wage-Bill.

Yesterday, I tried to clarify the matter in the House. I again say that if they saddle these small employers with this obligation they will not be able even to sustain themselves. If a man earning Rs. 5000 has to pay Rs. 1500 out of that, how is he to sustain himself. When the income tax based on a scientific formula visualises that ne has to pay only Rs. 35 as income tax, you reduce the quantum of his income to Rs. 3,500. This is callous.

The Minister may not visualise the situation today. He may not agree with me today. Members may not agree with me today. But a time will come when they will see that if they want small industries to flourish honestly, avoiding malpractices, the only way is to exclude these small factories employing less than 20 persons from the purview of this scheme. To go into the conditions of these small factories, a separate Commission must be constituted to look into the whole problem so that labour leaders might be satisfied and the small employers who are not organised, who have no

voice, will also have the satisfaction that no injustice has been done to them. If we go through the proceedings of the Bonus Commission, we see that the small industries have not been represented in a good way there. Otherwise, this ought not to have happened. Therefore, my request is that for the sake of small industries at least this amendment of mine should be accepted.

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Shri Indrajit Gupta: Mvfirst amendment relates to lines 12 and 15 on the first page of the Bill, and in the place of the words "commencing on any day in the year 1964", it wants to substitute the words "ending on any the year 1964". This, day in be think, would more consistent with the scope of applicability of this Bill that has been visualised and discussed in several other provisions. So, I do not wish to make a speech on that, but I think that would be more correct to put it like that. Secondly on page 2 it is stated in the Bill:

"An establishment to which this Act applies . . . shall continue to be governed by this Act notwithstanding that the number of persons employed below twenty."

But in this particular sub-clause, no mention is made of one fact, although it is mentioned in the earlier paragraph. The earlier paragraph at the bottom of page 1 says:

" . . . this Act shall, in relation to a factory or other establishment . . ."

So, on page 2 also, I think for consistency and accuracy, it should be put this way:

"An establishment or factory to which this Act applies . . . shall continue to be governed by this Act notwithstanding that the number of persons employed therein falls below twenty or below ten as the case may be."

I do not think it requires much explanation.

Shri D. Sanjivayya: The amendment of Shri Kashi Ram Gupta purports to[Shri D. Sanjivayya]

say that factories employing 20 or more persons only should be covered, whereas a factory has been defined as one in which 20 persons are employed without power and ten with power, in the Factories Act. Therefore, the amendment of Shri Gupta will go against the very definition of a factory in the Factories Act.

Shri Kashi Ram Gupta: What about its application to provident fund for employees.

Shri D. Sanjivayya: Coming to the first amendment tabled by Indrajit Gupta, it would amount giving effect to the provisons of this Bill with effect from the accounting year 1963-64, whereas at the moment we are giving effect to this Bill from 1964-65. If we say "on any day ending in 1964", it means that it relates to the accounting year 1963-64, whereas 1963-64 has already been covered in that we have said that the retrospective effect of the provisions of this Bill would be from any accounting year ending on any date in 1963-that means it will apply to 1961-62-and we have also said that it will apply to any subsequent year. Therefore, 1963-64 will become a subsequent year to 1961-62 which is already provided for. Then, prospectively we have said "on any day commencing in 1964". Therefore, I am not accepting that.

With regard to the second amendment, he wants that the provisions of this Act should apply even if the number is reduced, but a factory is defined. If the number is less, it cannot be considered a factory at all. Suppose in a factory there are 20 persons without power, and suppose the number is reduced to 19, then it is no longer a factory. Similarly, in a case where there are 10 persons employed with power, and the number is reduced to 9, it ceases to be a factory. Therefore, we have said that if it is a factory, it will apply.

Shri Indrajit Gupta: The Minister's attention has been drawn. I think, to several cases: where small owners are

trying to evade this Bill. They put up a wall in a room, dividing it into two rooms, and say that on each side of the wall there is no factory. It is happening in Punjab and all over in small establishments.

Mr. Speaker: I now put amendments Nos. 7 and 8 to the House.

Amendments Nos. 7 and 8 were put and negatived.

Mr. Speaker: I now put amendment No. 51 to the House.

Amendment No. 51 was put and negatived.

Mr. Speaker: The question is:

"That Clause 1 stand part of the Bill."

The motion was adopted.

Clause 1 was added to the Bill.

Mr. Speaker: The question is:

"That the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

The Enacting Formula and the Title were added to the Bill.

Shri D. Sanjivayya: I beg to move:

"That the Bill, as amended, be passed."

Mr. Speaker: Motion moved:

"That the Bill, as amended, be passed."

Shri Ranga (Chittoor): We are generally in favour of this Bill being passed. We find that the leaders of organised labour, and especially leaders of trade unions, have for a long time asked for this institution or this method of remunerating workers through bonus, to be placed on a statutory basis. There were doubts as to the feasibility of this method because trying to evade this Bill. They put up the interests of workers if, instead of

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asking for a bonus which would have to depend upon the satisfaction of so many conditions, we resort to the more straightforward method of helping them by stipulating that a particular percentage of the profits should be set aside to be distributed among workers, or increasing their wages themselves, and in that way giving an incentive to the employers to work hard, to be more enterprising, to be more efficient, and thus be in a position to pay adequate wages to the workers.

At the same time, fortunately or unfortunately, most of the leaders of organised labour have got used to this idea of bonus, and they have fought for it also locally, industry-wise well as factory-wise, and they have achieved over a length of time certain agreements with the employers, making it incumbent on the employers to pay bonus, and in that way the working classes in this country have got used to this system of bonus, and that is the reason why I think most of the leaders of industrial labour have been asking for this kind of legislation. But, unfortunately, by the time the Government has thought fit to prepare this legislation, and by the time it has emerged from the Select Committee . .

Shri Indrajit Gupta: It has not gone to the Select Committee.

Shri Ranga: I am sorry. It was before the Bonus Commission. It was there that several suggestions made, and there was a majority report and a minority report, and eventually Government has come forward with this Bill. This Bill, I am told those who are best qualified to advise us bristles with too many legal complications, and one is made to wonder whether really it is going to benefit the workers at all, especially in view of the fact that the workers' bargaining capacity at the tribunals and in the courts is admittedly much less than that of the employers whether they be mere individuals or stock companies or Government's own so-called public enterprises. So it is 1213 (Ai) LSD-5.

doubtful whether workers are going to be benefited entirely and fully by the Bill as it has emerged now before the House. When we are faced with this Bill and ask what are we do with this Bill, that where I am advised that it the interest of the workers and therefore it ought to be supported and that is why I stand here to support this Bill. At the same time I am obliged to say that there is much force in what Mr. Kashi Ram Gupta has said in regard to small entrepreneurs. This country is different from the industrially developed western countries and it is a special feature that a very large percentage of industrial workers are employed these small factories and enterprises. In view of paucity of capital, entrepreneurial skill and other equipment that are needed to keep pace with countries in developing large-scale industries and enterprises, it is most essential that Government should keep in view the labour potential and the capacity of the smaller enterprises to give more and more employment to larger numbers of people; it would have been wiser for the Government to have exempted them from the open rations or mischief of this Bill. But then they have not chosen to do so. Under these circumstances, the least that the Government can do and I can suggest to the Government to do is to appoint a special commission to enquire into this matter as to how far this Bill is going to affect or benefit, in actual practice, the workers in the smaller enterprises on the one side, and going to affect adversely the enterprises and also thirdly, the workers themselves by way of reducing total amount of employment the made available per worker in these enterprises. I would like the Government to consider that matter seriously.

Having said that I would like add only one word in conclusion, that it would be well for the Government to make a thorough study of the best way of helping the workers, whether it would be the best in this way or in any of the various alter-

# [Shri Ranga]

natives suggested and tried in different parts of the industrial world so that while keeping the interest of the workers uppermost in their mind, they would be able to go forward with another scheme would not do any harm to the workers and which would also minimise the harm possibly done to some of the employers and maximise the social good that would result from this Bill or any other Bill that the Government may come prepared to place before the House.

Shri Indrajit Gupta: The attitude of the trade union movement towards the whole question Bonus Commission and subsequent decisions taken by the Government thereon embodied in the Ordinance and then in the Bill has always been a question of fundamental principle The entire working class in this coun try was looking forward with a greadeal of eagerness and hope that something emerging out of the Bonus Commision would be of real lasting benefit and also would bring about stability in the whole question of bonus disputes between the employers and the employees. It was with that attitude the AITUC operated fully with the work of this Commission and it is with that attitude that we have subsequently tried to bring forward amendments which were fairly well thought out in the hope that even at this stage the Minister would give serious thought to that and try to see what best he could accept. It is not matter of accident that a very large numebr of amendments were tabled and the time allotted for this Bill could not be adhered to. It is very seldom that a Bill results in such a large number of amendments being tabled. They are not frivolous amendments: they were well thoughtout amendments. But I regret to say that the question of principle which we had raised last vear. namely, that the Government by its decision subverted the majority recommendations of the Bonus Commission and thereby created dangerous precedent-that position continues and it has been rectified. We cannot reconcile ourselves to this action. the prejudice work of which future commissions Bre based on tripartite composition. It is my apprehension that in such cases in future where even wage boards are constituted on the same basis, if the Government is once encouraged to go on and flout majority recommendations and uphold minority recommendations, then a stage will come when industrial relations themselves may be very dangerously disturbed. We regret to find that the Bill in its final shape has retained the form which the Government chose to give it in all essential maters by holding the viewpoint of the big employers and the best organised and the most powerful organised capatalists in this country. None of our amendments have been accepted, not even the minor ones, not even certain amendments which were more or less technical.

Our main objection stems from three grounds which are contained in the provisions of the Bill. The first of them is in clauses 20 and 32, what I call exclusion clauses. That is to say, the net outcome of these clauses would be that sevral lakhs of workers and employees in the public and private sectors, whose number has not been assesed, whose number runs several lakhs acording to what the Minister said yesterday, have been. arbitrarily excluded completely from the provisions of this Bill; they will work without a bonus. two clauses will eventually amount negating and nullifying effect of bringing of 40 or 45 lakhs of workers who never got any bonus in the past in the context of the minimum bonus clause: Whatever positive effect might have been produced by that will be nullified by the fact that even a greater number of people have been arbitrarily excluded by clauses 20 and 32.

Then there is clause 34-I would call it the protection clause. Even after all this discussion, we feel that protection is certainly goin to be given but to whom?-it is not protection to the workers, it is protection to that section of the employers who are in a position and who had the capacity and who in the past have even been willing to pay bonus according to a more favourable basis, more favourable formula than is visualised in this Bill: it is they who are going to be protected against payment of that bonus. The workers and employees who had succeeded through voluntary agreements in getting a higher quantum of bonus on a better, more favourable formula, those workers and employees are henceforth going to be deprived of it.

There was the third schedule on which we divided a little while ago. It is the reduction clause. One was exclusion, the other was production and the third is reduction. It reduces the allocable surplus which be available for distribution as bonus Actually, as I said yesterday, the third schedule amounts to asking us to vote for the minute of dissent which Mr. Dandeker has put in to the report. How can we do that? It is not possible because our representative was there as part of the majority which adopted the majority recommendation and the Government is committing, if I may use the word, a crime by subverting that majority recommendation, and it wants us to be accomplices in that crime by voting for the third schedule which should not as a matter of principle be done. The only net gain, one gain, a solitary gain in this whole Bill from the point of view of the workers, I admit it, is in clause 10: that is, the provision for a minimum honus irrespective of the profit and loss. But I have my apprehensions and I think my apprehensions are shared on the other side of the House too, though they may not admit it just now, that there is every possibility of this section being struck down in the courts

as being bad in law. I hope not, but there is every possibility, and if that happens, we will be left with absolutely nothing, because this is a solitary gain in the whole Bill; anyway that gain is counterbalanced by the other disadvuntages that are going on accrue.

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I do not wish to add very much more, but with deep regret I have to say that after considering all these aspects, and being convinced that the Government is going to create a much more complicated situation than existed before, and it is going to lead to greater disputes and more unrest, and all sorts of worsening of industrial relations—it is for that reason that, with deep regret, we have decided that we cannot support the Bill.

Dr. M. S. Aney (Nagpur): Sir, am entirely in favour of this Bill for this reason: not that it brings a remedy to all the ills today, but because this Bill is surely a step in the right direction in my opinion. It is step taken by the Government towards the recognition of a particular, important, principle. Labour has been contending for all these years that it should be considered as partner in the industry itself, and there have been tussles going on between capital and labour. In this Bill, a definite step has been taken to recognise labour as part of the industry to the extent that it has got in the form of bonus a definite share in the profits which the industry makes. Not only that. Even in the case of loss, minimum bonus has been prescribed for the workers. These two steps. in my opinion, are in the right direction and give a good footing for the labourers to work contentedly for some time and to ask for further measures for their progress if they think these are not enough.

Therefore, in taking this progressive step. I think the Government have made a very good atmosphere for the labourers to co-operate with the industry and with the Government

and to make the industry more prosperous and produce more Because, the future of India depends not only upon our agricultural prosperity but also upon our industrial prosperity and for this, the labourers and the employers should be in a position to work in co-operation with each other, and in the industrial era that is coming up, India should be a country where, as Mahatma Gandhi said, labour and capital would not be two different entities working in conflict with each other but two bodies working up in co-operation with each other and profiting by that co-operation. If they have to reach up to that ideal, then this Bill can be looked upon as a step towards that ideal and in that spirit I heartily give my support to the Bill before the House.

Shri Alvares (Panjim): Mr. Speaker, Sir, during the second reading of the Bill, we confined our efforts not to ask anything extra from the Government but just to seek to restore the recommendation of the Commission. There was not a single amendment placed by us on this side of the House to get anything extra, It is really regrettable that Government was so adamant that they themselves, even more than the minute of dissent, went on to amend certain provisions.

From the point of view of making the bonus a statutory affair, that is welcome. We did hope that putting this on statute will put an end to a lot of litigation and the emphasis from the courts would then shift to the laboratory of the chartered accountants. But what we see now is that litigation will continue. It has provided a procedure in the form of tribunals, and if tribunals are set up under Act, the litigation will not be less than it has been before.

Much has been made of another provision with regard to the minimum bonus to all the people working in factories where the employment is more than 20. It is not something extraordinary. If Government thinks that they can get away with this and balance the other unfavourable portion of the Bonus Bill, I am sure the working classes will not agree that, because this question of minimum bonus is not at issue; the Government have not discovered it as something in their act of generosity. In all bonuses, in the textile mills in Bombay for example, all of them have collective pool of the bonuses. and all the people get bonus in various degrees according to profitability or otherwise of the textile mills Bombay. The bonus ranges from . week's pay, a fortnight's pay to three months' pay, and since all the tribunals have assessed that bonus is a form of deferred wage, the question of minimum bonus is not something extraordinary, but merely a concession to case law as it has evolved during the past 18 years. While I do accept that minimum bonus is a part of the statute in this Bill and is therefore a welcome thing, there is no extraordinary or revolutionary departture, and that is the point which want to make out. It does not surely cancel out or balance other unhealthy provisions which Government have subsequently introduced

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The whole Bill has two structures: is the organisational structure and the other is the financial structure. Government have reduced the liability for certain employers keeping certain industries which are the public sector out of this scheme. Seamen and stevedore labour were specifica'ly recommended as being qualified for bonus, but for this form of organisation, Government have by reducing the liability of certain classes of employers, deprived their employees of bonus. In the second category, the Government themselves have denied the right of bonus, and therefore, the Bill has been so amended that a vast number of employees in this country will not now qualify for bonus.

Regarding the financial structure, there are two provisions which I would like to bring before the House in order to show how Government have been consistently favouring the industrial community. While speaking on the Finance Bill about 10 days ago, I made out the point that the Finance Minister, in the past two years, has been giving increasing relief to the corporate bodies and individuals who paid high taxes, and also to the industries and industrialists. To that extent, he has jeopardised the resources of the fourth Plan. After all, if he has to raise the resources to the extent of 3.000 crores in the fourth Plan through taxation, why is it necessary to give relief to the existing payers in those high categories? Let the existing taxation remain and let this burden be borne by the corporate and the individual sector, and anything else that is necessary may be done by fresh taxation. But if the Finance Minister had a hope that any relief in taxation, according to the American pattern, would generate more income and therefore more investment, I have proved that he is wrong because I have shown retained profits are invested in lesser and lesser extent during the three years. Therefore, this concession is not justified. The Labour Minister, in cooperation with the Finance Minister, has done the same thing. He has permitted a higher rate of dividend for equity shares and a higher rate of interest on reserves. So, as far as the financial inconcerned, the Labour terest is Minister has done nothing more than Cooperate with the Finance Minister in giving more and more relief the industrial community. Secondly, the Labour Minister has denied whatever favourable collective agreements have taken place. There is an infructuous sub-clause in clause 24 which says that if two parties can come together, they can have their own agreement. How can you hope that with the limitation of 20 per cent maximum bonus, any employer would come forward and in a

mood of generosity or out of ignorance, offer a higher bonus through collective agreements, when he is protected by law in not giving more bonus? So, that clause is either an-cye-wash or madeout of utter ignorance of the conditions existing now.

Therefore I have to submit that in its overall aspects, there is no revolutionary departure. What been put on the statute-book is good. But if he thinks of arguing minimum bonus is there, it has always been there and accepted by the tribunals. Therefore, if we take whole thing as a package deal, the Bonus Bill, as it has finally emerged, is a retrograde step. At least Labour Minister should have to the House accepting the minimum recommendations of the bonus commission.

Dr. Melkote (Hyderabad): the working class in India have been consistently fighting year after year to get this principle of bonus accepted by all managements in India for the past 20 years or more. So, feel that this day when this Bill is being passed by this Parliament, is a red letter day in that we have once for all laid at rest the bogy that the workers should not claim any bonus whatsoever, which has been the contention of the managements all along. This struggle had become an annual feature and the maximum labour unrest in this country has been on this particular point. That is why I called it a red letter day when this principle has been approved and put on the statute.

There is the question of quantum of bonus. The commission went into it and came to certain conclusions. Though we have accepted the principle of bonus, the other questions are hanging. This Bill in very many ways is not quite satisfactory to many of us. We wanted to end this annual strive and by this Bill over 40 lakhs of workers who never got any bonus all these years would

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get it. As I said the principle of bonus has been accepted, but details are not at all satisfactory. Each union can take it up quently and create the proper mosphere so that there can be some improvement.

Many organisations had made this bonus the bone of contention create labour unrest. To that extent, this Bill will bring about peace it is only to that extent that we the have given our support from INTUC, which I represent. There are many aspects of which this appear to be retrograde even. While that is so, we still welcome this Bill for the simple reason that the principle of bonus has been accepted and to some extent the industrial workers will be benefited.

भी बाल्मीकी (खर्जा) : प्रध्यक्ष महोदय, ब्राज हमारे देश के बीद्योगीकरण के इतिहास में एक नया पन्ना जोड़ा जा रहा है, यद्यपि मैं जानता हं कि उस पन्ने का रंग बनिस्वत ग्रीर पन्नों के कुछ ग्रीर दिखाई देता है। सामाजिक सुरक्षा ग्रीर सामाजिक न्याय की दृष्टि से यह एक प्रगतिशील कदम है। बोनस की शक्ल में मजदूरों को जो घोड़ा सा सहारा मिला है. इसे मैं कोई दूर की बात नहीं समझता, लेकिन मैं इसे एक ब्राशाजनक स्थिति समन्नता हूं।

यह विधेयक ऐसे समय में पास किया जा रहा है, जब देश के चारों घोर संकट घीर युद्ध की स्थिति है, युद्ध की विभीषिका फीर युद्ध की लपटों में देश घिरा हुआ है। ऐसे समय में मजदरों की संतुष्टि करना हमारी राष्ट्रीय सरकार का एक उत्तरदायित्व है, फ़र्ज है, जिस को पूरा किया जा रहा है। हमारे मजदूर ग्रव धपने श्रम के बल पर, धपनी प्रत्याशा से, देश का उत्पादन ही नहीं दढ़ाते हैं, बल्कि देश में सुखा कीर समृद्धि पैटा करते हैं। जहां देश को उन से प्राणा बनती है, वहां देश से उन की भी भागा होनी चाहिए। इस लिए मैं इस बिल को किसी भी प्रकार एक निराशाजनक कदम नहीं मानता हं।

ब्राज देश के सामने एक लड़ाई की स्थिति पैदा हुई है। हम भ्रठारह सालों से निराशा की स्थिति में थे। माज देश के सामने जो स्थिति इस प्रकार पैदा हुई है, उस से हमें षबराना नहीं है, बल्कि हमें हिम्मत भीर इरादे पैदा करने हैं। जो यद की स्थिति भाज देश के सामने किसी कारण से भ्रथवा पाकिस्तान की हठधर्मी से बाई है बीर मजदूरों के सामने इस बिल के रूप में जो स्थिति ब्राई है ब्रीर जो भवसर हमें प्राप्त हुम्रा है, उस को मैं कबीर के इस दोहे के द्वारा प्रकट करना चाहता हं :

डागर ऊपर दौडना, सुख निंदडी मत सोय. पुण्ये पाया दिवसड़ा, श्रोछी ठीर न खोय ।

इस बिल के द्वारा मजदूरों को जो थोड़ा सा सहारा मिला है, वह हम सभी समझते हैं। जब इस बिल पर बहस चल रही थी, तो मैं ने भी इस तरफ़ ध्यान देने की कोणिश की। मैं जानता हं कि इस बिल के बहुत से ग्रनवन्ध संदिग्ध भीर भतारतस्यपूर्ण हैं भीर उन में किसी प्रकार का मेल नहीं बैठता है। बह ग्रलग बात है, लेकिन इस बिल को पास कर देने से हमारे देश में चल रहे एक पूराने झगडे का समाधान हो जायेगा । काफ़ी समय से हमारे मजदूर संघों भ्रीर उन के नेताओं के द्वारा देश में एक बड़ा संघर्ष छिड़ा हमा था, जिस से हमारे तमाम मजदूर वर्ग के दिमाग्र में एक म्रजीब स्थिति थी । मजदूर वर्ग की मसंतुष्टि को देख कर जो ग्रध्यादेश लाया गया, मैं उस के धौचित्य में पूर्ण विश्वास करता है। मंत्री महोदय जिस प्रकार से उस मध्यादेश को कानन का इप दे रहे हैं, मैं उस का भी प्रनमोदन करता हुं। इस बिल में बें।नस कमीशन की सिफ़ारिकों का प्रतिरूप लाकर मंत्री महोदय ने बड़ा काम किया है।

कुछ इस तरह की बात मेरे दिमात में घाती है कि इसके जरिये जो मकदमे खत्म होने

चाहियों थे, जो झगड़े खत्म होने चाहियों थे, बे बारम नहीं होंगे वाल्कि वे वर्डेगें। संघर्ष न बढ़े, इसमें वैसी व्यवस्था दिखाई नहीं देती है। मैं समझता हूं कि इससे जो एक विवादास्पद स्थिति पदा होगी, उसकी भीर से माननीय मंत्री जी को होशियार रहने की जरूरत है।

### 12 hrs.

मंत्री महोदय बतायें कि भागे वे किस प्रकार की सुविधा वह दूसरे मजदूर वर्गों को भी देना चाहते हैं। कुछ इस तरह के मजदूर भी हैं जिन को इससे लाभ नहीं होगा । भवन निर्माण कर्मचारी, परिवहन कर्मचारी, बीमा कर्मचारी इससे प्रभावित नहीं होंगे । मैं जरूर चाहता हं कि उनको भी इसका लाभ मिले। उनको भी यह सहुलियत मिलनी चाहिये।

भ्रापकी भाजा से मैं इसके साथ साथ यह भी कहना चाहता हूं कि जो म्युनिसिपल कर्मचारी हैं, जो सफाई कर्मचारी हैं, वे भी इससे प्रभावित होंगे या नहीं यह मैं नहीं जानता हुं। म्यूनिसिपैलिटीज के भन्दर जो कम्योस्ट बाद का काम होता है, जो लाम के काम होते हैं जिन में मजदूर वर्ग काम करता है, उनको भी इसका लाभ मिलना चाहिये। जा देश का उत्पादन बढ़ाने में सहायक होते हैं, जो देश की समृद्धि भीर खुशहाली बढ़ाने के काम करते हैं, उन पर भी इसका ग्रसर हो ऐसा मैं चाहता हं। इस बिस के द्वारा मैं चाहता हं कि भवन निर्माण कर्मचारी, परिवहन कर्मचारी, बीमा कर्मचारी, गोदी कर्मचारी, म्युनिसिपैल-कर्मचारी, भीर वे मखदूर भी जो कम्पोस्ट प्रादि का लामधायक काम करते हैं भौर जिन में एक निराशा सी दिखाई देती है, उनको भी इससे लाभ होना चाहिये। घाज धापने एसा नहीं किया है।

धापने यह कहा है कि चालीस लाख के करीब नये मजदूरों को बोनस की मुविधा प्राप्त होगी। लेकिन मैं समझता है कि बहुत भारी संध्या में ऐसे मजदूर भी हैं, जिन को

इसका कोई लाभ नहीं होगा। मैं भ्राप से एक धाण्यासन चाहता हुं। मैं मीखिक धाण्यासन ही नहीं बल्कि खुला भारतासन भ्राप से चाहता हुं भीर मैं चाहता हूं कि मझे इसका उत्तर दिया जाए। जो भाज तक मिलता रहा है बीनी मिल मजदूरों को या दूसरों को उससे कम उनको प्राप्त नहीं होना चाहिये । जितना बोनस उनको मिलता था, उतना तो उनको प्राप्त होना ही चाहिये, उससे कम नहीं। बोनस कमिशन का यह ही काम नहीं था कि हमारे मजदूरों को बोनस का लाभांश मिले या वह यह सिफःरिश करे कि उनको सुविधायेँ प्राप्त हों उसका काम यह भी था कि उसके कार्य से, उसकी प्रतिक्रिया से मजदूरीं की प्रव तक बोनस की शक्ल में जो मिलता है, उससे ज्यादा ही मिले, कम न मिले। इस बात पर मैं चाहता हुं कि मंत्री महोदय ध्यान दें।

एब्रेंटिसशिप में जो कर्मचारी होते हैं, जो हमारे इस प्रकार शिक्षार्थी होते हैं, वे जो उधर शिक्षण प्राप्त करते हैं, उनको भी धापने इस सहलियत से मलग कर दिया है। एक प्रकार से वे भी प्रभावित होते हैं। उनकी ग्रोर भी ध्यान दिया जाना चाहिये।

यह जो कदम उठाया गया है, एक प्रगतिशील कदम है, समाजवाद की दिशा में ले जाने वाला एक सही कदम है भीर मैं इसका स्वागत करता हं। लेकिन मैं यह जरूर चाहता हूं कि देश के भ्रन्दर वह दिन जल्द द्याये जिस दिन बढे से बढे लाभ मेहनतकशों को प्राप्त हो । यही नहीं मैं यह भी चाहता हूं कि देश की हुकुमत में भी मजदूरों का एक बड़ा भाग होना चाहिये। लेकिन घाज तक हमने जो मेहनतकशों के लिए किया है, वह बहुत ही कम किया है। प्राज मेहनतकम प्रपना फर्ब घदा करना चाहते हैं। घाज देश में युद्ध की स्थिति है और वे इस में अपना बुलकर पार्ट घदा करेंगे।

इन गब्दों के साथ मैं इस विधेयक का स्वागत करता है।

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प्रध्यक्ष महोदय: यह घण्टी कोई मेरे बेलने के लिए रखी हुई है?

भी बास्मीकी: मेरे दोनों कान खराब हैं। इसलिए मैंने यह लगा रखा है।

प्रध्यक्ष महोदय: दोनों कान खराव हैं तां इससे भी कैसे सुनेगा । घण्टी मेरे पास बेलने के लिए नहीं हैं। घण्टी न सुनने के लिए ही भ्रापने कानों को खराब कर लिया है।

भी मबु लिमये (मंगेर) : प्रध्यक्ष महो-दय, मुझे बड़े ही खोद के साथ मजदूर मंत्री ने जो विधेयक पेग किया है, उसका तीव विरोध करना पड़ रहा है। इस विधेयक में एक चीज को छोड़ कर मझे कोई प्रच्छाई नहीं दिखाई दे रही है भीर वह एक चीज यह है कि सभी मजदूरों को न्युनतम बोनस देने का इतजाम एक धारा के द्वारा इस में किया गया है। इसके प्रलावा इस विधेयक में मुझे कोई मच्छी चीज नहीं दिखाई पड़ रही है। खास कर मझे खेद है कि जब हमारे देश पर एक बढा संकट भाया है भीर मल्क को भाकमण का सामना करना पड रहा है, ऐसी हालत में सर-कार ने वर्गीय दुष्टिकोण से प्रेरित हो कर इस विधेयक को इस सदन के सामने रखा है। में समझता हूं कि वह बर्गीय दुष्टिकोण पंजी-पतियों भीर उद्योगपतियों का है भीर उनके ही दुष्टिकोण को इस विधेयक के जरिये इस सदन के सामने रखा गया है।

कुछ रोज पहले यहां देड युनियन सगठनों की एक बैठक राष्ट्रीय संग्राम समिति के छाया छत्र में हुई बी भीर उस में यह प्रस्ताव पारित किया गया था कि इस विधेयक का विरोध करने के लिए सारे देश में एक बड़ा म्रान्दोलन किया जाएगा । कई जगहों पर प्रदर्शन होने वाले थे भौर महाराष्ट्र में, केरल में भीर दूसरे राज्यों में 21 सितम्बर को हड़ताल करने का भी फैसला हमाया लेकिन जब मजदूरों ने देखा कि देश के ऊपर भाकमण

हो रहा है तो उन्होंने फैसला किया कि हम ऐसी हालत में घान्दोलन स्थिगत रखेंगे श्रीर हडतालों ग्रीर प्रदर्शनों का जो निर्णय था उसको उन्होंने बदल दिया । जो धाज राष्ट्रीय ब्राहवान है, मजदरों द्वारा उसका साथ दिया जा रहा है कोने कोने से घावाज ग्रा रही है, हर कारखाने का मजदूर वर्ग यह ग्रावाज उठा रहा है कि देश में पैदावार बढाने के लिए भौर भौद्योगिक शान्ति कायम करने के लिए हम प्रयत्न करेंगे ऐसी हालत में मज़दूर मंत्री को इस बात पर सोचना चाहिए था ग्रीर मैं समझता हुं कि झाज भी समय है जब कि इस विधेयक को वापिस ले सकते हैं। इस में जल्द-बाजी करने की कोई जरूरत नहीं है। मजदूर सगठनों के साथ फिर से परामर्श करके इस विधेयक में प्रावश्यक तबदीलियां करके. इमे वे इस सदन के सामने ला सकते हैं।

मैं किसी विरोधी दल के ऊपर नुकता-चीनी करना पसन्द नहीं करता हं। खास कर इस सदन में तो मैं बिल्कुल भी पसन्द नहीं करता है। लेकिन ग्राज मैंने देखा है कि मान-नीय सदस्य दांडेकर जी में भ्रौर जो सरकारी प्रवक्ता है उनमें एक धजीब किस्म का गठ-बंधन इस बहस में हो गया है। यह साफ दिखाई दे रहा है दाण्डेकर जी दारा बोनस कमीशन के सामने जो सुझाव दिये गये ये वह एक वर्गीय दिष्टकोण से प्रेरित होकर दिये गये थे। धगर वही दिष्टिकोण से प्रेरित हो कर सुझाव देते तो मैं उनसे मृत्तफिक होता। लेकिन मुझे कहना पड़ता है कि इस विधेयक के बारे में उनका दिष्टकोण राष्ट्रीय नहीं बल्कि वर्गीय रहा है भीर खेद की बात यह है कि मजदूर मंत्री भी बनियादी सवालों पर उन से महमत हैं, भौर उनके कई मुझावों को उन्होंने कबल किया है।

एक बात ग्राप देख लीजिये। कुछ मज-दूरों को बोनस न देने का इंतजाम इस में किया गया है। बोनस का सम्बन्ध ग्रगर मजदूरी से धौर पैदाबार से है तो जिन लोगों 4755

ने पैदाबार के काम में हिस्सा लिया है उन सब मजदूरों को बोनस देना चाहिये था । लेकिन एक धारा के घन्दर कुछ मजदूरों को बोनस न देने का फैसला किया गया है। साय ही साथ श्रधिकतम बोनस के ऊपर मीमा बांध दी गई है। कई कारखाने ऐसे हैं जिन में काफी मनाफा होता है भीर भाजकी हालत में उनको बीस प्रतिशत से ज्यादा भी बोनस मिल रहा है। लेकिन यह कानुन पारित होने के बाद ऐसी स्थिति हो जाएगी कि बावजूद खुब मुनाफे के इस भ्रधिकतम सीमा से ज्यादा बोनस देने से वे इन्कार करेंगे भीर उससे मजदूरों में काफी भ्रशान्ति भौर भ्रसन्तोष पैदा होगा ।

उसी तरह से सार्वजनिक क्षेत्र में जिन का काम व्यापारिक उसलों के झाधार पर होता है उन सभी सस्थामों में भीर उद्योगों में मजदूरों को बोनस मिलना चाहिये था । लेकिन इस में इस तरह की सीमायें भौर बन्धन लगाये गये हैं जिन के फलस्वरूप सार्वजनिक क्षेत्र में काम करने वाले मजदूरों को, मेरे सबाल में ग्रधिकतर मजदरों को, बोनस नहीं मिल पायेगा । यह भी एक प्रतिकियावादी सुझाव **है** ।

साय साथ माननीय सबस्य श्री दांडेकर जी के द्वारा जो सुझाव पेण किये गये हैं तीसरी धनसूची में, बोनस की रकम घटाने के हेतू, उनको भी सरकार ने मान लिया है।

उसे यह भी डर है कि धारा 22 के मन्दर धीचोगिक झगड़े कम होने के बजाय बढ़ने वाले हैं। इसलिए धारा 22 के ऊपर मंत्री महोदय को पूर्निवचार करना चाहिए। लेकिन स्रोद की बात है कि विरोधी दलों के द्वारा जितने भी सुझाव भीर संशोधन रखे गये हैं उन में से एक भी संशोधन मजदूर मंत्री ने स्बीकार नहीं किया है। इसलिए मैं फिर ब्राप की मार्फत मजदूर मंत्री जी से धपील करता ह कि देण की संकटकालीन स्थिति की देखते हुए इस विधेयक पर वे पूनविचार करें ग्रीर मजदूरों के प्रतिनिधियों को भीर दूसरे प्रति-

निधियों को वह बलायें। जल्दबाजी की कोई जरूरत नहीं है। एक राष्ट्रीय दृष्टिकोण को ले कर यह बोनस की जो जटिल समस्या है. इतका हल सरकार को निकालना चाहिये । धगर ऐसा नहीं करेंगे तो हम इस विधेयक का तीव विरोध करने पर बाध्य हो जायेंगे।

भी याजिक (भहमदाबाद) : प्रध्यक महोदय, बढे घफसोस की बात है कि कामदारों के कल्याण रूप में बोनस जैसे सवाल पर हुक-मत की तरफ से जो बिल ग्राया है उस का मझे बिरोध करना पड़ता है। कई सालों से बोनस के बारे में जगड़ा चल रहा है। झगड़ा कर के हजारों लाखों कामदारों ने काफी बोनस लिया भी है और पाज भी उस का फायदा लेने की ताकत रखते हैं। कई वर्षों से कामदारों के धान्दोलनों ने मांग पेश की हैं। मगर यह क्रमनसीबी की बात है कि कामदार संग-ठनों ने मांगा था घोडा लेकिन कामदारों को मिला टट्टू, भीर भाज हमारे सामने जो बिल भाया है उस में हमें यह गधा विश्वलाई पड़ता है। टट्टू पर तो कभी सवारी कर भी सकते हैं मगर गर्धे पर सवारी नहीं कर सकते हैं। गधा लात भी मारता है, यह भी हम धक्छी तरह समझते हैं।

कमिशन की जो मूचनायें थीं वह कुछ ठीक थीं । उन में हुकुमत ने तब्दीली की । उस के बाद भ्रहमदाबाद में 14 भीर 15 भनतु-बर को कई मजदूर संगठनों के प्रतिनिधि, बैंक्स भौर एल० माई० सी० वगैरह के, इकट्ठे हो गये । यह बोनस के मवाल पर राष्ट्रीय संग्राम समिति के रूप में संगठित हुए, लेकिन धाज हरूमत ने उस के महत्व को नहीं पह-चाना है। मगर एक बात उसे बरावर समझ लेना चाहिये कि बोनस घौर उस के घलावा जो भीर सवाल हैं महंगाई वगैरह के, राजनीतिक कैंदियों की मुक्ति का सवाल, इन सब को ले कर राष्ट्रीय संग्राम समिति ने उन को हल करने के बारे में यह सोचा है कि धगर उन के पास कोई भीर इलाज नहीं रहा भीर इसी इंग के बोनस बिल विचार करने के लिये इस सदन के

# [श्रीया**जिक**]

सामने रख दिया गया तो उनको प्राखीर में भारत बन्द का नारा देना पड़ेगा। यह कमनसीबी की बात है कि सब बातें हमारे मंत्री
महादय की जानकारी में हैं भीर हमारे कई
भाइयों ने जरूरी मुझाव भी रबखे हैं, लेकिन
कई जगहों पर जो बोनस मिलता था उस के
ऊपर मर्यादा लगाई गई 20 परसेन्ट की भीर
कमिणन ने जो मूचना दी थी उस में मालिकों
की तरफ से दियें गये कई सुझाव स्वीकृत हो
गये। एक ही बात पर हमारे कई भाई जोर
देते रहे कि 4 परसेन्ट मिनिमम से हम बहुत
खुश हैं क्योंकि कई लाख कामदारों को शायद
पहली दफा बोनस मिलने वाला है।

मगर यह बोनस मिलना स्वयम सिद्ध ता नहीं है। किसी मिलमालिक या कारखानेदार पर ऐसा कर्ज नहीं रक्खा गया है कि कानन होने पर वह एकदम कामदार को बुला कर उस को पैसा दे दें। इस के लिये उस को कोर्ट में जाना होगा। फिर दूसरी बात यह है कि कोई भी मिलमालिक, कोई भी थानेदार स्थानीय गवर्नमेंट के सामने यह बात रख सकता है कि मझे तो बहुत नुकसान हुमा है। मुझे इस में माफी दी जाये । यह स्थानीय सरकार के ऊपर है कि वह उसे माफी देयान दे। मैं तो सीधे सादे कामदार की हैसियत से देखता ह कि किसी भी कामदार को 4 परसेन्ट सीघे हाय मिलने वाला नहीं है। उस को कोर्ट में जानाही पडेगा। भव हर एक भादमी तो कोर्ट न जा नहीं सकता है। किसी रिकग्ना-इज्ड यनियन के जरिये उस को यह काम करना होगा । रिकग्नाइण्ड युनियन कोई हो वह मजदूर महाजनों का प्रतिनिधित्व करती है. जैसे कि श्राई० एन० टो० यू० सी० वगैरह। रिकानाइण्ड यूनियन को ही सौदा करने की जगह है। इससे सीधे सादे घल्फाज में मत-लाब यह है कि . . .

एक माननीय सदस्य : 4 परसेन्ट से भी कम मिलेगा । भी याजिक : हो सकता है 4 परसेन्ट से मी कम मिले । लेकिन 4 पससेन्ट जो बनता है वह भी गवनंमेंट कलेक्टर की मार्फत नहीं दिलवाती है । उस के लिये भी उस को कोर्ट में जाना पड़ता है, झगड़ा करना पड़ता है । नहीं तो झगड़ा करा के बाद इकरार करना पड़ता है। जब आखिर में इकरार करना पड़ता है। जब आखिर में इकरार करना पड़ता है । जब आखिर में इकरार करना पड़ता है तो इस के माने यह होंगे कि कामदारों को अपनी ताकत से बोनस के बारे में सब कारखाने-दारों से लड़ना पड़ेगा । मजदूरों को लड़ना पड़ेगा ।

इसलिये मैं बड़े घदब से कहना चाहता हं कि इस बिल से किसी सवाल का फैयला नहीं हन्रा। सिर्फ इस के ऊपर सीलिंग लगगई है। मगर सीलिंग लगाने के लिये जो बोनस का सारा कानून है उस से कोई फायदा कामदारों का होने वाला नहीं है । मैं हुकुमत को चेतावनी देना चाहता हूं कि माज तो हमारे हाथ बंधे हए हैं क्योंकि राष्ट्रीय काइसिस है। हम चप-चाप बैठ गये हैं। हम को जो संघर्ष करना चाहिये या इस सम्बन्ध में उसे हम इस वक्त नहीं चलायेंगे। लेकिन हुक्मत को समझ लेना होगा कि ग्रगर यह कानून कायम रहेगा तो सारे भारत के लाखों कामदारों को जरूर किर लड़ना पड़ेगा सारे देश के पुंजीपतियों भीर कुबेरपतियों के विरोध में। यह बीज न हो इ । के लिये श्री मधु लिमये ने जो सुचना दी है उसे मैं पसन्द करता हं। मैं मंत्री महोदय से प्रार्थना करता हं कि श्रव भी वे इस अगडा बढाने वाले घोर घान्दोलन को उलेजित करने बाले बिल को बापस ले लें और सोच समझ कर दूसरा बिल हमारे सामने लायें।

Shri D. C. Sharma (Gurdaspur):
Sir, the history of the labour movement in every country is strewn with disputes of all kinds and I do not think that my country can be an exception to that rule. Therefore I believe that whatever kind of Bill we may pass there will be litigation,

Bonus Bill

disputes and trouble. But I would ask my learned friends who have preceded me not to drop fat in the fire, add to the complexities of our country which exist at present and to make the difficulties which we are already facing more formidable.

This Bill has got two sides. I am very glad that this Bill is going to benefit 45 lakhs of workers. How that figure has been arrived at I do not know; but I accept the word of the Labour Minister for that. If it is going to do that, I think, it is making an appreciable advance on the existing conditions and I hope that the calculation of this number will be made as judiciously and as distinterestedly as possible. think that the guarantee of the minimum bonus is something for which we should all feel grateful to Labour Minister. I think that been done in order to satisfy the legitimate demands of the working class.

But I want to know one thing and it is this. I think, this Bill to which so many amendments were proposed by the Labour Minister himself and by the hon. Members of this House is a Bill which makes me suspicious. I do not know why this Bill should not have been drafted with greater care so that the Labour Minister should not have had to propose so many amendments. Usually, what happens is that the amendments of "for the Ministers are like 1964, substitute 1965" or for the teenth year, substitute the Eighteenth year". But I think the Labour Minister has proposed amendments to this Bill like any hon. Member of this House. This shows in what way this Bill has been conceived and in what way this Bill has been draft-I the am sure Labour Miniser will it that see to the desultory way in which this was conceived and drafted will not be applicable to the way in which this will be applied.

the whole thing has been linked up with profit. Profit is a

very very difficult thing to Profit is like love, is like an aggression or anything else and you find it so difficult to arrive at a judicious definition of profit. When I look at the Bill, I find that all kinds of clauses have been introduced diminish the quantum of profit which can be distributed amongst the workers. I think this Bill will give rise to a greater number of vagaries of accountancy, to a larger number of anomalies of expenditure, to considerable number of departures from normal practices than anything else. It is because the whole thing has been linked up with profit. It has been said by all economists that the man who has earned profit very reluctant to to part with He will like to have the biggest slice of the cake for himself and, to do therefore, he will try as possible to much reduce the amount of profit which can be distributed to a minimum and to appropriate the biggest chunk to himself. So the Bill has to watched from this angle.

This Bill sets up a very bad precedent. What is the good of appointing a Commission by the Government of India if their recommendations are not going to be accepted? I think the whole machinery of the Government of India for appointing the Commission has been put to ridicule by this Bill. It is because the majority report has been ignored and the dissentient voice of one Member has been raised to the status of prophet-hood. He has become a prophet of the labour movement and it is he who have determined what should be done and what should not be done. 1 think it is a very very bad precedent. It was an ill-starred Commission that was appointed and, I think, nothing like this should happen in future in this country.

One point more and I have done.

An hon. Member: Are you opposing it or supporting it?

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Shri D. C. Sharma: I am both opposing and supporting it. He does not understand anything that I say.

In clause 32, so many exceptions have been granted that I think the clause needs to be looked into. I want to submit this to the hon. Minister. Our Government-it true not only of the Labour Ministry but of all the Ministries in this Government-the Central, the wisest Government that we have and knowledgeable Government that we have, always brings forward Bills and always tries to bring forward amendments to those Bills. If I were to compile the list of the amendments that we have been discussing on the floor of this House to the Bills that had been passed, you will see that the amendments larger in number than the themselves. It is because the Bills are prepared in a fit of absentmindedness and then we have a series of amendments. I request Labour Minister who has the welfare of the labour at heart, who wants to do good to the labour community and who is not afraid of the challenges which have been given to him, that he will see to the working of this Bill in the next six months and then see what lacunae it has and also bring forward an amending Bill so that this Bonus Bill which is a kind of charter for the workers of India and which gives hope to our workers should really become that.

Mr. Speaker: The hon. Minister.

# Some hon. Members rose-

Mr. Speaker: I cannot give more time. We have spent 15 hours instead of 5 hours. The hon. Minister.

Shri A. P. Sharma (Buxar): I have only to make a suggestion.

Mr. Speaker: He had an opportunity; he has already spoken. Shri A. P. Sharma: Only one suggestion I want to make. That is very important.

Mr. Speaker: Then, there are others also, Shri Priya Gupta, Shri Kashi Ram Gupta, Shri S. S. Deshmukh and others.

Shri A. P. Sharma: That will help Shri Priya Gupta also.

Mr. Speaker: He says, his suggestion will help Shri Sharma also.

Shri A. P. Sharma: All right. Then, let him make a suggestion.

Mr. Speaker: But I am not allowing both.

Shri A. P. Sharma: Shri Priya Gupta agrees.

Mr. Speaker: He agrees but my agreement is also necessary.

Shri D. Sanjivayya: Mr. Speaker, Sir, I am very grateful to the hon. Members for having taken part at this last stage of the discussion relating to this Bill.

It has been stated that small enterprises and entrepreneurs may suffer on account of this Bill. It has also been stated that certain classes of workers may also not be benefited to the extent they are expected to. The difficulties will arise whenever was embark upon a new scheme and as we implement it, as we gain experience, probably we will have to modify the scheme and the amend the scheme. In a similar way, I would like to give an assurance....

Shri A. P. Sharma: Include more number of workers.

Shri D. Sanjivayya: ...here that after this scheme works for a reasonably good length of time, if there are any difficulties, we will certainly try to modify it or if there are difficulties which could be removed by utilising the powers under clause 37, we will certainly do it. Clause 37 says:

"If any difficulty or doubt arises in giving effect to the provisions of this Act, the Central Government may, by order published in the Official Gazette, make such provision, not inconsistent with the purposes of this Act as appears to it to be necessary or expedient for the removal of the difficulty or doubt; and the order of the Central Government, in such cases, shall be final."

So, that way, we will try to help the workers or small entrepreneurs or small industries.

Another criticism against the Bill is that a dangerous precedent has been established by modifying the recommendations of this Commission. would like to recall to the memories of the hon. Members the incident which occurred at the time of the appointment of this Commission. There was some dispute with regard to the composition of the Commission and, therefore. mv predecessor, Gulzarilal Nanda, made it very clear that Government will have the right to consider the situation if the recommendations of the Commission are not unanimous. In this case. recommendations were not unanimous and, therefore, Government exercised that right . . . (Interruption).

Shri Indrajit Gupta: You exercised the right.

Shri D. Sanjivayya: We exercised the right when it was necessary and when it was reasonable. It was felt by some hon, Members that this would be a bad precedent and it may affect the functioning of the various tripartite wage boards. The wage board stands on a different footing. The

recommendations of the wage board will have to be implemented by the employers by a sort of goodwill between the employers and workers created there.

If the employers do not implement them, there is nothing by which Govment can compel them except making it a dispute and referring it to a tribunal.

Government are accused of having favoured big employers and the amount of criticism levelled on behalf of the employers is well known to everybody. So, when Government is criticised both by the employers and the workers, I take it that the Government have taken an unbiased and impartial attitude.

Two clauses, namely, 20 and 32, are supposed to be very retrogade according to some hon. Members. Clause 20 refines what public sector is and this is nothing but a recommendation of the Bonus Commission just as it was made.

An hon Member: Was it unanimous?

Shri D. Sanjivayya: Yes. The second is clause 32. This gives exemption to certain classes of employees. again most of the categories mentioned are according to the recommendations of the Bonus Commission. doubt Government have also includcertain categories. namely. Corporations, etc. Finance certain hon. Members raised a point, as they did earlier also, that exclusion of seamen and dock workers was not desirable. I would, in this connection, like to quote the recommendation of the Bonus Commission itself. With regard to seamen, it is said:

"In the view we have taken, our recommendations would not apply to seamen. Even otherwise the question of bonus to them raises certain difficulties which must be borne in mind. If Indian

[Shri D. Sanjivayya]

shipping companies engaged in foreign trade were required to pay bonus to seamen, it would put them at a disadvantage in competition with foreign shipping companies, and it would be difficult to attempt to apply the bonus formula to foreign shipping companies."

Payment of

On account of this recommendation, we had to exclude seamen. With regard to dock workers, the Bonus Commission had made the following recommendation:

"In view of the particlar circumstances in which stavedore labour is employed under the decasualisation scheme we are clear that our general formula would be inapplicable; so also any system of minimum and maximum bonus. We recommend further that the bonus pool system for stevedore labour in Bombay should also be applied at other ports, including Calcutta, subject to such modifications as local conditions may require."

That is why we have asked all the Chairmen of the various Dock Labour Boards to examine the question as to how far they could implement the system of bonus available to Dock workers in Bombay Port. They have already started the discussion between the employers and the employees.

With regard to Section 10, every-body feels happy about it, but some hon. Members have expressed their apprehension. I have already made it very clear that this could be upheld by courts in the light of the argument that this is being done in order to give social and economic justice to the poorer classes. As I said earlier, about 45 lakhs of workers, who never

got this benefit before, would be benefited. Even if they get the minimum of Rs. 40, it will be about Rs. 18 crores per year. According to the present formula contemplated under this Bill, the bonus is payable on dearness allowance and basic wages; previously it was only on basic wage.

Bonus Bill

With regard to Section 34, which gives protection of past benefit, I do not share doubts which the hon. Members have. I have made this point very clear earlier and I do not want to take any more time of this House. Two hon. Members said that this was a step in the right direction, that it was a progressive step and that it was an advance over the present position. I thank them all for those remarks.

In the end I would like once again to appeal through this House to the workers as well as employers to maintain industrial peace and if there is any difficulty, I assure them that it will be removed under Section 37 and if further steps are necessary, Government would certainly consider them sympathetically.

श्री मण्डलिमके: घष्यक्ष महोदय, हम ने धापकी मार्फन मंत्री महोदय से यह दर्शवास्त की थी कि वह इस बिल को वापस ले लें। क्या वह इस को बापस नहीं ले रहे हैं?

स्रव्यक्त महोदय: जो क्वेस्टियन मैं हाउस के सामने रख रहा हूं. माननीय सदस्य उस को मुनें। क्या मैं इस बिल को बापस ले सकता हूं?

Mr. Speaker: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

# (Direct Election to 4768 to the House of the People) Bill

12.40 hrs

# Division No. 24]

Abdul Reshid, Bakhahi Abdul Wahid, Shri T. Alagesan, Shri Alva, Shri Joschim Aney, Dr. M. S. Besra, Shri Borooha, Shri P. C. Chaturvedi, Shri S. N. Chuni Lal, Shri Dandeker, Shri N. Das, Shri B. K. Das, Shri N. T. Deo, Shri P. K. Deshmukh, Shri Shivaji Rao S. Dighe, Shri Dinesh, Singh Shri Dixit, Shri G. N. Dorai, Shri Kesinatha Ganga Devi, Shrimati Gowdh, Shri Gupta, Shri Shiv Charan Heda, Shri Kedaria, Shri C. M. Krishnamechari, Shri T. T. Lalit Sen, Shri Laskar, Shri N. R. Mahadeva Presad, Dr. Majithia, Shri Marandi, Shri

## AYES

Maruthiah, Shri Macuriya Din, Shri Mathur, Shri Shiv Cheran Mehdi, Shri S.A. Mehrotra, Shri Brai Bihari Mclkote, Dr. Mengi, Shri Gopal Datt Mirza, Shri Bakar Ali Mishra, Shri Bibhuti Mishra, Shri M. P. Mohiuddin, Shri More, Shri K. L. Muthish, Shri Naik, Shri D. J. Niranian Lal, Shri Paliwal, Shri Pandey, Shri R. S. Pant, Shri K. C. Patil, Shri D. S. Patnaik, Shri B. C. Pattabhi Raman, Shri C. R. Prabhaker, Shri Naval Raj Bahadur, Shri Rajdeo Singh, Shri Raju, Dr. D. S. Ram Sewak, Shri Ramaswamy, Shri V. K. Ramdhani, Das, Shri Rampure, Shri M.

Rane, Shri Range, Shri Rao, Shri Krishnamoorthy Rao, Shri Ramapathy Reddier, Shri Reddy, Shri Linga Sadhu Ram, Shri Saha, Dr. S. K. Sahu, Shri Rameshwar Samante, Shri S. C. Sharma, Shri A. P. Sharma, Shri D.C. Sheo Narain, Shri Shinde, Shri Shree Narayan Das, Shri Sinha, Shri Satya Narayan Snatak, Shri Naradeo Subbaraman, Shri Tiwary, Shri D.N. Tiwary, Shri K. N. Tiwary, Shri R. S. Tula Ram, Shri Tyagi, Shri Upadhyaya, Shri Shiva Dutt Vyas, Shri Radheylal Wadiwa, Shri

#### NOES

Alvares, Shri Banerjee, Shri S. M. Gupta, Shri Indrajit Gupta, Shri Kashi Ram Gupta, Shri Priya

Kamath, Shri H.V. Kandappan, Shri Kohar, Dr. Misra, Shri U. M. Mukerjee, Shri H. N.

Murmu, Shri Pandey, Shri Sarjoo Sen, Dr. Ranen Warlor, Shri Yajnik, Shri Yashpal Singh, Shri

Wasnik, Shri Balkrishna

Yadava, Shri B. P.

Mr. Speaker: The result of the Division is: Ayes 85; Noes 16.

The motion was adopted.

# 12.41 hrs.

UNION TERRITORIES (DIRECT ELECTION TO THE HOUSE OF THE PEOPLE) BILL

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to move:

"That the Bill to provide for direct election in certain Union Territories for filling the seats allotted to them in the House of the People and for matters connected therewith be taken into consideration".

Shri Hari Vishnu Kamath (Hoshangabad): On a point of order, Sir. I am loth, I do not wish, to obstruct or delay the passage of this Bill. It is a very welcome measure, but I would have been happy if the Government had had more regard for the rules of procedure.

Mr. Speaker: Shri Kamath would remember that normally these points are raised after the motion has been...

Shri Hari Vishnu Kamath: The hon. Minister has moved the motion already. Mr. Speaker: It is only after I place the motion before the House that normally these points are raised.

Shri Hari Vishnu Kamath: I thought that as soon as he had moved it, it would be in order for me to raise the point.

Mr. Speaker: That can be raised after the speech in connection with the motion has been made also. How long is the hon, Minister likely to take?

Shri Hathi: One hour has been allotted for this Bill, and I think I would take about 10 to 12 minutes and in any case not more than about 15 minutes.

Mr. Speaker: All right, Shri Kamath may raise his point now.

Shri Hari Vishnu Kamath: I would like to invite your attention to rule 69(1) of our Rules of Procedure. But before I read out that rule, may I point out that the last sentence in the Statement of Objects and Reasons appended to the Bill reads thus:

"The Bill seeks to provide that at the next general election and thereafter as and when necessary these seats shall be filled by direct election."

That is a very welcome thing, and we are quite happy....

Shri D. C. Sharma (Gurdaspur): What is the hon. Member's point?

Shri Hari Vishnu Kamath: Why is my hon. friend impatient? The Speaker is there to conduct the business.

Shri D. C. Sharma: The hon. Member is taking too much time and he will take away my time thereby.

Shri Hari Vishnu Kamath: My hon. friend had better learn some method of speaking. We are happy that the three Union Territories which had so far been excluded from this privilege of direct election will also share along with the other Union Territories this privilege and honour of sending their representatives to the Lok Sabha by direct election. But the financial memoradum that is appended to this Bill, which refers to the extra expenditure that will be involved says in paragraph 2, rather baldly,—not boldly—that:

"It is not possible to give precise details of the expenditure but on a rough estimate it would be about Rs. 76,000."

Sub-rule (1) of rule 69 contains a mandatory provision, that:

"A Bill involving expenditure... shall also give an estimate of the recurring and non-recurring expenditure involved in case the Bill is passed into law.".

Judging by the Statement of Opjects and Reasons, Government are well aware, are conscious of the fact that there will be recurring expenditure because they have used the words 'and thereafter as and when necessary'; that means, not merely at the next general election but as and when necessary thereafter. Only a lump sum of Rs. 76,000 has been mentioned in the financial memorandum. there is no indication as to whether it is recurring or non-recurring expenditure that would be involved from the Consolidated Fund of India.

May I, therefore, seek a ruling on this point whether it is not obligatory in view of this rule of procedure, on the part of Government to give in such cases, a rough or approximate estimate if they cannot give a precise one, of the recurring and non-recurring expenditure that would be involved from the Consolidated Fund of India in case this Bill is passed into

law? I would request you to decide this point of order before the Bill is taken up for consideration.

Mr. Speaker: Has the hon. Minister to say anything?

Shri Hathi: I think that it is a very simple matter, that when the financial memorandum mentions that there shall be an estimated expenditure of Rs. 76,000, it means that this will have to be incurred as and when the elections occur. This expenditure is going to be incurred at the next general elections. But clause 6 of the Bill provides that the sitting Members will continue to represent these areas till the next general election. After that, elections will be there, and they would involve an expenditure of Rs. 76,000. I do not think that there is any point of order whatsoever.

Shri Hari Vishnu Kamath: It is not clear from the financial memorandum whether it would be recurring or nonrecurring.

Shri D. C. Sharma: I do not think that this point has been referred to in the Representation of the People Act. I think there is no provision made there for recurring and non-recurring expenditure. I think the whole thing is lumped together there.

Shri Hari Vishna Kamath: But our rules of procedure provide like that.

Mr. Speaker: The rule as it stands does require that the recurring and the non-recurring expenditure ought to be given separately. In the financial memorandum attached to this Bill Government say that so far as they can visualise about the next elections which are near at hand—as regards the others, they cannot just at present say, what the amount will be; and even in respect of the next general elections near at hand they probably feel that they cannot give 1213 (Aj) LSD—6.

the flures correctly but they can a rough figure that give might include both-the total expenditure would be about Rs. 76,000. Normally, the point made out by Shri Kamath would be right, that Government should give the expenditure under both the heads. But failure to do so does not throw out the Bill altogether. During the debate also. Government may mention some figure or may give some assessment or give some 'mete-rough' as it is called and probably that would be better....

Shri Hari Vishnu Kamath: If I have heard the hon. Minister aright, he said that at every election, after the next general elections also the sum involved would be Rs. 76,000. Was that what he meant?

Mr. Speaker: He cannot say that generally.

Shri Hathi: I have given a rough estimate. I cannot say it generally.

12.48 hrs

[MR. DEPUTY-SPEAKER in the Chair]

This is a small Bill providing for direct election to the House of the People in the Union Territories of the Andaman and Nicobar Islands, the Laccadive, Minicoy and Amindivi Islands and Dadra and Nagar Haveli. Under article 81 of the Constitution, 25 seats in the Lok Sabha have been set apart for the Union Territories. Out of these, seat each has been one allotted to the Union Territories of the Andaman and Nicobar Islands. Minicoy and Amindivi Laccadive. Islands and Dadra and Nagar Haveli. At present, these seats are filled by nomination by the President under section 4 of the Representation of the People Act, 1950. Provision had been made for nomination to the

[Shri Hathi]

seats allotted for the Andaman and Nicobar Islands merely because there were insuperable difficulties in introducing the elective system owing mainly to difficulties of transport and communications in the islands themseives. Now, communications have been improved, and we are trying to extend them. Moreover there was a demand from the people which was a legitimate demand, that there should be an elected representative rather than a nominated one. That demand justified. As the means of was communications have improved to a very great extent, there will not be difficulties in having elections throughout the islands.

So far as Dadra and Nagar Haveli is concerned even in 1961, when the Bill in connection therewith was being discussed here, hon. Members criticised and demanded that there should be direct election and not nomination. At that time, however, the time at our disposal was very short because the elections were to take place in 1962 and delimitation had to be made. The late Prime Minister then promised that would only be a temporary measure and that by the next general election a Bill would be brought forward. This Bill is, in a way, in fulfilment of that assurance.

The proposals contained in the Bill, the operational clauses, are in clauses 3 to 6. Clause 3 provides that in these Union Territories, there shall be direct election to the House of the People and for that purpose each Union Territory shall constitute one parliamentary constituency as in Delhi which has no State Assembly.

Clause 4 is concerned with amending the Representation of the People Act, 1950. Sub-clause (a) seeks to delete the provision for nomination from that Act so far as these Territories are concerned so that it will be by direct election. Sub-clauses (b)

and (c) seek to amend the Representation of the People Act, 1950. It is about the preparation of rolls for the parliamentary constituencies. As in the case of Delhi, here also each constituency will be a parliamentary constituency. There will not be any need for State Assemblies. There will be only one representative for the whole area.

Clause 5 is also a similar amend-

Clause 6 provides that the present sitting Member in the Lok Sabha of each Union Territory shall continue to represent that Territory till the dissolution of this House. But if in the meanwhile, a vacancy occurs, it shall be filled by nomination by the President and that person shall represent the Territory in the House of the People until its dissolution. It only envisages that the present Member will continue till the dissolution of this House, but if by chance tomorrow a vacancy occurs it may not be possible to hold election immediately because delimitation and all that has to be done, which may not be ready by then. Therefore till the dissolution of the present House of the People, if there is a vacancy, it will be filled by nomination. After that, under clause 3 the election will be direct.

I think this is a Bill which should be welcomed by all sections of the House. We are giving direct representation to the people of the area in the Lok Sabha. There should be no controversy over this. I therefore commend the motion to the House.

Mr. Deputy-Speaker: Motion moved:

"That the Bill to provide for direct election in certain Union territories for filling the seats allotted to them in the House of the People and for matters connected therewith be taken into consideration".

Shri P. K. Deo (Kalahandi): Mr. Deputy-Speaker I had the privilege to be associated in the tour of the Andamans sponsored by the Home Ministry in April last year.

Shr; Hari Vishnu Kamsth: On a point of order. I am sure you will agree that when my hon. friend, Shri Pratap Kesari Deo—who has come back from a world tour, not only a tour of the Andamans—speaks, there should be quorum in the House.

Mr. Deputy-Speaker: The bell is being rung....Now there is quorum. He may continue.

Shri P. K. Deo: Then I had the privilege of submitting a note to the Home Ministry suggesting certain administrative and constitutional reforms. I congratulate the Ministry on having accepted at least one of my recommendations which has now come in the shape of this Bill which I hope will have the unanimous support of the House and wil! be passed and given effect to

I would like to confine my detailed observations to the Andaman and Nicobar islands. Even though in a parliamentary constituency in the mainland we represent 8-9 lakh representative people. the from Andamans and Nicobars would represent only 65,000 people. It has got an area of 3,200 square miles. There are nearly 250 small islands scattered in the Andaman and Nicobar group. Between the two groups is the ten degree channel which is not always navigable, which makes communication more difficult.

The 65,000 population of the Andaman and Nicobar group of islands are divided into four groups. One-fourth are the "local borns", descendants of the original settlers. This was a penal settlement, Kalapani. They went there in 1858, when they were sent there after the great revolu-

tion of that year, the first war of independence. They settled in those groups of islands. That was how the penal settlement started. The cellular jail and grim walls of it are a testimony to the penance and sacrifice and bear witness of leaders like Lokamanya Tilak the Savarkar bro-Bhai Parmanand, thers. kumar Ghose and Ulhaskar, whose deeds have enriched the golden pages of this country's history. One-fourth of the population represents labour force; they are labour who go from the mainland for various PWD works and forest operations. One-fourth represents the East Bengal refugees. One-fourth represents the original inhabitants of Andamans, who are of a tribal character-the Onges, Andamanis, Jarawas and Sentanalese, whose numbers are being greatly reduced. There only 24 Andamanis left, they are not multiplying. It is a dying race. the problem of Onges is very serious and needs careful attention for the preservation of their culture. Jarawas have remained hostile up till now.

#### 13 hrs.

Our main problem is how to have free and fair elections in a centrally administered area like that. Of the various recommendations that I made to the Home Ministry was one that this group of islands so strategically situated--Nicobar is only 70 miles from the Sumatra Cape-should have a representative government of their own, a legislature of their own, they should share in the administration of that territory. It is most unfortunate that the administration there is highly centralised and personal. The Chief Commissioner, being far away from Delhi and having not work to do and having to deal with a small population of 65,000, is all in all and gets involved in small matters in the administration, which is not desirable. And the partisan outlook is of course, there.

# [Shri P. K. Deo]

When we happened to be there, we were given an official programme to the effect that we were supposed to address a public meeting to be organised by the local Congress Committee. We belonged to various parties, my hon. friend Shri Mohammed Elias was there, and we did not like to address the meeting to be convened by the local Congress Committee and organised by the officials there. So, we dissociated ourselves. But such things have been going on.

So, how can we expect free and fair elections where the administration is so much personal and so much centralised. There, he is the chief executive officer, and he is the main employer of the casual labour force, and I think he was till the other day, and he is still today, unless some change has been made, the Labour Commissioner there. He decides the various disputes arising between labour and the employer, while he himself is the main employer of the labour force there. There is no separation of the judiciary from the executive. He is being assisted by an advisory committee which is a nominated body, and they have an advisory committee in the Home Ministry for the islands. which is also a nominated body. think all scope for nomination should be eliminated, and the local bodies should also be elected

When the Ministry decides to have a local legislature, they should make a provision for proportional representation, and if necessary, the Representation of the People Act should be amended, because our experience in this country that a party having a minority vote, having only 44 per cent of the votes, is now ruling the country, and is occupying more than three-fourths of the seats in this House.

Shri K. C. Sharma (Sardhana): That is the story all over the democratic world.

Shri P. K. Deo: So, in future wher provision is made for direct election, thought should be given for proportional representation, and in a typical arca like Andaman and Islands, where there are so many party interests and tribal interests, 1 feel that they would be properly represented if there is proportional representation. I know that the obvious answer from the Ministry would be that it is not a viable unit, that it is not possible to have a responsible government in a small area of 3,000 square miles with a population of 65,000. My answer would be: not merge it with the mainland?

# Shri D. C. Sharma: With Orissa.

Shri P. K. Deo: After all, it has been so much associated with The Calcutta High Court Bengal. looks after the Andaman and Nicobar Islands. Calcutta has been connected by plane and sea service with Port Blair. All the forest wealth of hard and soft wood that is produced Andamans finds its market in Calcutta. When there is SO much pressure of population on land West Bengal, which has been aggravated by the recent influx of refugees from East Pakistan, why not have it West Bengal? merged with Andaman could provide relief to the pressure of population in West Bengal. There is tremendous scope in various islands, particularly in Little Andaman, where 50,000 people could be easily settled. It is a flat island and has got sweet drinking water and immense possibilities of paddy cultivation. There are various other islands in which a large number of refugees from West Bengal can be rehabilitated. So, I think this should be considered whether it is not possible for it to be amalgamated with West Bengal.

Similarly, why have a separate identity for the small units of Dadra and Nagar Haveli? Why not merge them with the neighbouring district of Gujarat. It will be the most proper thing to do, so that the people will feel that they have a certain say in the local administration, so that they would be properly represented in the legislature and their interests would be safeguarded there.

So also, Minicoy, Laccadive and Amindivi Islands can be associated with Kerala. So, all these things should be considered, and if at all we want that there should be elected representatives from these areas, they should be elected and associated in all tiers of the administration.

Dr. Ranen Sen (Calcutta East): I rise to welcome this Bill, I come from West Bengal which has been long associated with the Andaman Islands Most of our freedom fighters were deported to Andamans, Some of the names have been mentioned by Shri Deo. Since our childhood we have been hearing so many things about the islands of Andaman and Nicobar.

We also know the stories that have been circulating in West Bengal recently about the conditions of the people living in the Andamans. Briefly, the report goes in West Bengal confirmed reports I must say. that Andamans is being ruled by the Chief Commissioner in a very autocratic manner, that there is no vestige of democracy in that island. Even the labourers employed there in Government service or under the contractors of various categories do not get a square deal from the ruling power there or from the employers.

So, in order to have free and fair elections, I draw the attention of the Minister to this very important point that the ground should be prepared from now on.

A representation was made to the Members of this Parliament last year by the labourers employed in that island. There are cases of beating. and shootings by the police. The police is at the beck and call of the contractors. Most of the contractors go from India, and practically they are the rulers along with the Chief Commissioner. In order to have a free and fair election, action has to be initiated from now on. Shri P. K. Deo forgot to mention one thing. He mentioned that there were a number of linguistic groups in that island; there are a number of islands. Those linguistic groups do not enjoy the right to use their own mother tongue not only for official purposes but also for other purposes. I am not chauvinist in that respect but I am told that there are large numbers of Bengali population, refugees and they have no adequate facility for these people to learn their mother tongue. We have learnt this from the relatives of people who are in Andamans

Secondly, in regard to the Chief Commissioner—I have no against him but-he rules there in a high handed manner Mr. Deo should have given that story; in his presence all the others, desa sevaks and sevikas and other people tremble with fear.....(An Hon, Member: Really?). That is so; we got report from Mr. H. P. Chatteries who is a member of the House. So. for free elections there should be a proper programme.

Secondly, as Mr. Deo said, what is the difficulty of having assemblies there in order that those people gradually—not immediately in 2-3 years—have a government. Government should prepare the ground for that. We were reading last year about the report of Minicoy and Amindivi islands. They are very

#### [Dr. Ranen Sen]

small islands completely cut off from the mainland. People cannot come to mainland during the monsoon period there is hardly any link between Kerala and Minicoy. If communications are established, they can be linked administratively with the State of Kerala on that side as also this side with West Bengal.

Nagar Haveli can be linked with Maharashtra or Gujarat; I do not want to enter into that quarrel. that way, isolated pockets should not be kept like that either inside Indian outside. These territory or have special importance also firstly strategic importance. As regards Andaman and Nicobar islands. W.C know definitely that they have industrial potential. Why not develop those potentialities through the State sector, public sector? That would be advantageous for the people of India. for the people of those islands. Those islands have agricultural potentialities also. From the report supplied to us by the Government, we know that but sufficient attention has not been paid to the development agricultural potential in those areas. Some attempt should be made develop that territory economically the public sector, not through through big business that is ruling in India today. We are told that the forest reserves are being handed over to big business who want to start plywood and other factories there. Why should such factories be given over to big business instead of being run by the State sector? Government should develop it economically. Politically and administratively there should be more democratic functionthere. Each linguistic group should have facilities for the study of their mother tongue so that they can develop as special units inside the territory. Administratively, these areas should be given proper attention to give them assemblies so that they can also develop gradually Lastly because of the strategic importance of these territories, more attention should be paid to these territories. Minicoy and Amindivi islands are in the Arabian sea; Andamans are in the Indian Ocean; in that whole belt India can build up area of strategic importance for the defence of India. From the defence point of view and from the point of view of economic development, Government should pay special attention to these islands and by holding free and fair elections government should encourage democratic institutheir and languages should be encouraged. With these words I welcome this Bill and think there will be no dispute

Shri S. Kandappan (Tiruchengode): While welcoming this Bill, I wish to offer a few suggestions. I fully agree with the charges made by the previous speakers. Practically the Chief Commissioner at Port Blair is a ruler of those islands. Honestly, I cannot blame the person. It is due to two geographyca! reasons. One is the position of these islands practically cut off from the mainland. During monsoons, I am afraid Chief Commissioner is not even in a position to contact the authorities in Delhi to take some decision and naturally he has to depend upon his own discretion. Human nature being what it is, he is likely to err on so many things. I saw a sorry state of affairs there when I went there in 1964.

The previous speaker mentioned about language. I saw a number of schools finely located but all the schools are run only through medium of Hindi and there is virtually no provision to teach either Tamil or Bengali or any other national language there. I felt very actually the absence of this facility because I have seen hundreds of Tamil and Bengali students compelled to study through Hindi medium even in their primary classes. They do not have even that facility to learn things through their mother tongue. It should be attended to immediately.

People) Bill

Another reason for the Chief Commissioner acting in an autocratic manner is the absence of any judicual check. I wonder why the Government of India is not able to provide any machinery to see that the administration is run on proper lines. There must be a judicial check on the day-to-day administration. I appeal to the Government to see that this is done.

The communications with the mainland should be improved and if the Government pays some attention to these things the administration in the Andamans can improve. What been the Government doing for the last eighteen years? I have seen very beautiful rubber plantations and no care is being taken of them. Government has instituted some kind of research to find out whether we can grow tea there and I am told that the experiment had ben successful. We can grow tea plantations in some of the islands But Government has taken no steps to cultivate any tea plantations. I also learn reliably that these islands are quite rich in a kind of fish called Tuna' which is in great demand in the world market; they can very well develop fisheries there. Only by developing these local resources, we can give a self-supporting economy to those islands. Unless we do that, Andamans will be more a burden on our economy nor will it do good to the mainland or those living in those islands. With these words I welcome this Bill.

Shri D. C. Sharma: Mr. Deputy-Speaker. Sir. I pay mv homage to the people of Dadra and Nagar Haveli for the efficient way in which they freed themselves from the Portuguese imperialism. I wish the people of Goa had done something of that kind so that we should not have had to take any kind of police action. The people of Dadra and Nagar Haveli are a brave people and industrious beople and a people whose love for India has been proved beyond measure. I am glad that they are being given this direct representation to the Rouse of

the People. I think their problems will be voiced on the floor of this House and attended to by this great body which stands for the whole of India.

But I must say that I am against all kinds of mergers. I think every State in India has an individuality of its own, a personality of its own, and an identity of its own. I do not know what kind of attitude we are developing. Somebody wants a chunk or a share in some other State; and somebody else wants a slice of somebody else's State. I do not know why we are trying to add to the dimensions of our States. My hon, friends have been saying, "hand over the Andaman and Nicobar Islands to West Bengal; hand over the Laccadive, and Amindivi Islands to Kerala; hand over Dadra and Nagar Haveli to Gujarat." I say that nothing like that should be done. We must keep these places intact because they add to the variety of our country, to the beauty of our country, to the unity in diversity of our country and to the greatness of our country. This country consists of a State like Uttar Pradesh has an aggregate of about six crores of people-

#### An hon. Member: Eeven crores.

Shri D. C. Sharma: All right; I think next time it will become 10 crores; I would be content with six crores. As I said, this is a country which has a State like Uttar Pradesh with seven crores of people and also these small places. I tell you that a small man like the big man and small States like the big States are all needed in this world. Therefore, no attempt at merger should be made. This is my first point.

My second point is that the only problem of these two groups of islands—The Andaman and Nicobar Islands and the Laccadive, Minicoy and 
Amindivi Islands—Is the lack of means 
of communications; that is the basic 
problem, and you must improve their 
means of communication internal as 
well as external. People have been

# [Shri D. C. Sharma]

saying there are linguistic minorities. Don't we have so many linguistic minorities in India? They want to create other areas of conflict in these smalı islands: four linguistic minorties and four different troubles. The more the linguistic minorities, greater is the trouble. For God's sake, save us from linguistic minorities, because we are already having so much of trouble. I think we should look upon these States as one, independent, integral unit, and we should not think of them in terms of this minority or that minority. As I said in the beginning the real problem is the problem of the lack of the means of communication. Why should the and Nicobar islands be cut off from the mainland of India for some months? Why should the Laccadive, Minicoy and Amindivi islands be cut off from the mainland of India for some parts of the year? Why does it happen like that? I believe that they should be given roads their States. I believe that regular ships should ply between the mainland of India and these islands.

# Shri Hathi: There are ships plying.

Shri D. C. Sharma: Not so often, I believe they should be given every kind of support that they need. I would also say that the Andaman and Nicobar islands should also undergo some kind of transformation, that is to say, its name should be changed. Why do you not call these islands as Notaji Subhas Chandra Bose Islands? Why do you not give it that name? After all, the present names are just relics of the British imperialism under which we groaned for such a long time. I think we shou'd examine new names and by giving them new names we will bring a new orientation to their thinking, a new orientation to their ideals of progress and to their ideas of development.

Dr. M. S. Aney (Nagpur): You ask them whether they want this new name.

Shri D. C. Sharma: Then, I do not know about the Minicoy and Amindivi islands, but these also should be given new names. Some criticism was made of the Chief Commissioner. I do not know who the Chief Commissioner is; but whoever the Chief Commissioner, I think he will come under criticism at the hands of our friends and myself also! But I believe that the Chief Commissioner should look more to the economic development of these islands than anything else. I think more than anythiug else, these groups of islands-the Andaman and Nicobar Islands and the Laccadive, Minicoy and Amindivi Islands-have a great strategic importance. I would like the Home Ministry to sit round a table in a conference with the Defence Ministry and to see that these two groups of island: at least become the joint responsibility of the Home Ministry and the Defence Ministry because you know the Andaman and Nicobar islands were taken over by Japan during the last world war, and we have been seeing some alien ships near these islands even now; we have been some aliem flags near them even now. Therefore, I think it is not a problem of administration only; it is a problem of strengthening of our defences and for this, these islands must be geared to their full potential.

Shri C. M. Kedaria (Mandvi): Sur, while welcoming the measure of the Government, I wholeheartedly join Shri D. C. Sharma and pay my tribute to the public of Dadra and Nagar Haveli. They have themselves liberated from the tyranny of the Portuguese rule. This was an oppressed and also a backward area inhabited by Schedu'ed Tribes. The rule after independence they saw in the adjoining area were enthused to be liberated by themselves. When they were IIberated, they found a varishta panchayat. Our late, beloved Prime Minister Jawaharlalji, was of the opinion that whether they resolve to join India or whether they want to remain seperate, as a separate entity, it was up to

them to decide whatever they wanted to. The people there, were so happy with our rule and wise that they readily joined the Indian union territory.

The problem there is that Varishta panchayat which is already existing is only an advisory body, the demand of the public is that some executive powers must be vested in the varishta panchayat and it should be into a varishta council or some such body. This area is very backward and morally a forest area. There had been no land reforms or land Acis; the public had no rights on land. So, the land tenure Acts must be brought into being for that area. The people had high hopes and aspirations while joining India, and now, they are anxious to develop their area industrially too. But there are some handicaps. Special quotas for industrial development and more licensing capacity are required there. So, while considering this measure for direct election, I request the Central Government to look into their needs for indus rial agricultural deve'opment and for their forest development also. I request that more funds may be provided for the development of that area.

Shri Hari Vishnu Kamath: Sir, while I fully support the principle underlying this welcome measure, I am rather uneasy in my mind and heart over the political myopia that is still afflicting this government. I wonder whether, the minister has forgotten that the Prime Minister, a couple of months ago, I believe, had tong and earnest talks with the Chief Minister of Goa and promised him that the future of Goa will be decided at the end of this year through direct elections. That matter is still hanging fire because of some distressing incidents in Bangalore and the disturbed atmosphere in the glass house in Bangalore. One does not know in the present crisis whether it will be decided very soon.

But even so, the Prime Minister in consultation with his colleagues having made up decided his mind that there should be elections in Goa in the very near future to decide its future set-up. I think this Bill is somewhat premature, because the future of Dadra and Nagar Haveli, to whose people my colleagues have paid handsome tributes, is intimately associated with the future of Daman, and Diu, comprising the Union Territory of Goa and with the future of Goa itself which will be decided by the elections to be held there.

I am sorry to say that this myopia, this weakness, this pusillanimity aiso afflicted the government of which the head was the late Jawahar al Nehru. The people of Dadra and Nagar Haveli liberated these territories from Portuguese imperliast rule and proclaimed hem free. I refer to the Bill amending the Constitution which describes to this territory as "territory comprised in free Dadra and Nagar Haveli before the 11th day of August 1961", long before Goa was liberated by our army action. If the government had been truly democratic-minded and was not myopic, it would have recognised the free set-up or Varishta Panchayat set up by the people of Dadra and Nagar Haveli against heavy odds. But the Nehru government did not do so, and the lame excuse was trotted out today by the Minister of State that it was too late at that time and therefore, they could not be endowed with the privilege of sending direct representatives to the Lok Sabha.

Be that as it may, in case the cloctions in Goa promised by the Prime Minister to the Chief Minister take place either in a December year early next and case the elections end in pro-merger results-I do not say with which rtate it is inevitable that the territory known as Dadra and Nagar Haveli and Daman and Diu at present comprised in Goa will have to be merged in Gujarat.-I would not say in which district and therefore, there will have to be an amending Bill to this Act cometime next year.

[Shri Hari Vishnu Kamath]

Having said that, let me refer to the point raised by Prof. Sharma, Acharya Sharma.

Shri D. C. Sharma: God save me from that title!

Shri Hari Vishnu Kamath: He referred to the Andaman and Nicobar islands and suggested that they should be renamed as Netaji Subhas Chandra Bose Islands. Before I have my say on that, may I correct him and tell him that the Andaman and Nicobar Islands were occupied not by the Japanese, as he said, in second world war, but by the Azad Hind Faui, the INA and Netaji. They were not occupied, but liberated from imeprialism by Netaji and the Azad Hind Fauj, not by the Japanese. I think he will correct that wrong impression in his mind.

Shri D. C. Sharma: But you were working in collaboration with Japanese.

Shri Hari Vishnu Kamath: No: 11 was the free Azad Hind Government. Therefore, I agree with him that these islands should be renamed and we should drop this old name associated with British imperialism. But should be renamed in the way Netaji desired. Netaji named them as Swaraj and Saheed Islands instead of Andaman and Nicobar islands. 1 this point in the first Parliament, but the Government was unwilling to accept this change in the nomenclature. May I repeat that suggestion today that it would be advisable, desirable and in tune with the current mainstream of national opinion that these islands should be renamed as Swaraj and Shaheed Islands, as desired by Netaji and as done by him.

We are glad that these three Union Territories now join the other Union Territories in their march towards full democracy in the sense they will be able to send representatives to the Lok Sabha by direct election. May I

ask whether the suggestion made by my hon. friend, Shri Deo, would be seriously considered? That is so say, the proposal for merger of some of these territories in the adjoining States. For instance, about Goa, Daman and Diu, Government have taken the decision to hold elections. Why should not Pondicherry merge with Tamil Nad, Karaikkal and Yanam Andhra, and Mahe with Kerala? Perhaps it may not be possible or tactical or strategically advisable to merge Andaman and Nicobar islands,-the Swaraj and Saheed islands, as I would call them-in West Bengal, because of their strategic importance in the Indian Ocean. The Defence Minister told us time and again that some submarines have been sighted somewhere near the Andaman and Nicobar is-Therefore, it would be neceslands. sary to set up a naval base in the Indian Ocean, more so because Indonesia, which considers the Indian Ocean as Indonesian Ocean is actually assisting China in setting up a nava! base in the Indian Ocean region. Therefore, I would appeal to my honfriends, who have made the suggestion. to hold it in abeyance with regard to Andaman and Nicobar Islands. I am sure the day is not be far off when the people of Andaman and Nicobar Islands either have an Assembly of their own in the islands or will be able to send their representatives to the West Bengal Assembly.

Just as with regard to the Union Territories these three are exceptions to the general rule, I find, on this day. when we are considering this Bill, that among the States also there is one exception to the general rule. Though that State has accepted principle, I think so far no direct e'ections have taken place to fill the ceats in the Lok-Sabha from Jammu and Kashmir. Of course, it is undergoing an ordeal by fire and steel just now, so I do not wish to dilate upon this point. But I, and I am sure the House also, will look forward to the day when, in the near future, when we have won the war and won to peace as well in the present crisis, Jammu and Kashmir will be able to send representatives to the Lok-Sabha through direct elections.

Lastly, may I refer to one or two clauses of the Bill. I feel that clause 6 is redundant, because clause 3 refers to the next general elections. Till the next general elections are upon us and they are concluded, the present provisions remain in force. Therefore, as long as the next general elections do not take place, the preent provisions governing representation of these territories in Parliament continue to be in force. Therefore,-I do not know why the Minister has been told by his legal advisers that clause 6 is also necessary--I think that in view of clause 3, clause 6 is wholly redundant, because clause 3 makes it clear that it is only for the next general elections and not before that. I hope, therefore, that clause 6 will be dropped.

Sir, I have to say something on some of the other clauses also, but I will do that when we take up clause-by-clause consideration of the Bill.

भी राज सहीय पाण्डेस (गुना) ज्याध्यक्ष महोदय, इस विवेसक का जो श्री हायो जो ने उपस्थित किया है, मैं हार्दिक समर्थन करता हूं।

इस विशेषक के द्वारा हम प्रपने उन तीन को वों को जिन को इस छोटे छोटे द्वीपों के नमूह से जानते हैं यह प्रधिकार में कि वे प्रपने मन द्वारा प्रतिनिधि लोक-पभा को भेजें। इन द्वीपों की प्रपनी कहानी है, प्रपना इनिहास है, प्रपना सांस्कृतिक जीवन है। जब हम उन को यह प्रधिकार देने है कि वे प्रपने प्रतिनिधि चुन कर पहा भेजें तो हमारा एक राज्नीतिक साम्य उन से स्थापित हो जाता है प्रीर समान प्रधिकार जो कि प्रजातन्त्र में मूलभूत प्रधिकारों के रूप में जान जाते हैं, वे हम उन को देते हैं।

यभी तक उन के सन में यह मंणय होगा कि लोक-समा का जिस प्रकार संघालन चुने हुए प्रतिनिधियों के द्वारा भारत में हो रहा है उस प्रधिकार से वे विश्व हैं। इस बिल के द्वारा हम उन की इस इच्छा घीर प्राथांक्षा को पूरा करने जा रहे हैं। उन की इस संग्व को कि उन को भी यह प्रधिकार मिलना चाहिये, पूरा करने के हेतु जो विशेषक हमारे गृह मंत्री जो लाये हैं, उस के लिये मैं उन को बधाई देता हूं घीर साथ ही साथ उस क्षेत्र के लोगों को भी वधाई देता हूं कि प्रव उन को यह प्रधिकार मिलने जा रहा है। उन में इस प्रकार को चनना का प्रादुर्भाय हुमा चीर उन्हों ने प्रपने प्रधिकार की मांग की भीर हम उन की

में माननीय कामन जो की भारताओं की चीर प्रा॰ णर्माकी रायकी प्रपता समर्थन देता हैं। मैं निवेदन करना चाहता है कि 250 द्वीपों के इस समृह का जहां तक सम्बन्ध है, सब से पहले निरंगा अंडा, लाल किले पर फहराने से पहले हो हमार नर णाई सनेताजीने वहां फहराया था भीर उस का यह हिस्सा जिस हिस्से के घरा हिन्दमहासागर में है. सब स पहले स्वतन्व हम्रा या । यही पर नव में पहले तिरंगा झंडा फहराया गया था । गगनभेदी नारों को एज में उन्हों ने वहां जागति पैदा की धीर "दिल्ली चली" "दिल्ली चली" का नारा लोगों को दिया। दिल्लो चलो के नारे के साथ, देश की स्वतन्त्रता की कलाना के माथ प्रापदेखें कि मब ने पहले वह क्षेत्र स्वतन्त्र हया । जिन सिद्धान्ती योग सादशी को नेताओं ने प्रस्थापित किया और जो स्थाति जनाई वह उदानि सर्देव जननी रहे. यह हमारी कामना है।

जब बाप उन को यह अधिकार देते हैं कि वे अपने अतिनिधि चुन कर मैजें सांनी

# [श्री राम सहाय पाण्डेय]

नगर हवेली से एक श्रीर दो 250 छोटे छोटे द्वीपों से, तो म्राप का यह भी कर्तव्य हो जाता है कि माप उस क्षेत्र के ग्रा**यि**क विकास, उस क्षेत्र के भीषागिक विकास की भार भी ध्यान दें। वहां पर जो एकोनं। मिक पोर्टेंगल हैं, जो शंडस्ट्रियल पोटेंशल हैं, जो मिनरल पोटेंशल हैं, जो जंगलों की सम्पत्ति है उसका भी पता लगाया जाना चाहिये । वहां बगलों की सम्पत्ति है, खनिज पदार्थों की सम्पत्ति है, गौद्योगिक ग्रीर ग्रायिक विकास उस क्षेत्र का हो सकता है भीर इन सब चीजों की जितनी भी ग्जाइश है उस का प्रध्ययन करने के लिए एक्सपर्टस का एक हाई पावर कमीशन भ्राप बिठायें जो वहां जाकर स्थिति का मध्ययन करे, पूरे का पूरा सर्वे कार्य उस के बारा करायें, तो बहुत लाभदायक वह बीज सिद्ध हो सकती है। बहुत सी बीजों का हमें उस धवस्था में ज्ञान हो सकता है, बहुत सी चीजें हम को भ्गर्भ में मिलेंगी जिनकी हम कल्पना तक नहीं कर सकते हैं। वह क्षेत्र रहड़ के लिये प्रसिद्ध हो सकता है। इस का कारण यह है कि ग्रगर मानिचत्र में भाप देखें तो धाप को पता चलेगा कि यकर्ता भौर उस क्षेत्र में शायद 40-50 मील का ही धन्तर रह जाता है भीर सदूर पूर्व के जितने छाटे छाटे टापू भीर द्वीप है उन में रवड़ बहुतायत में मिलता है। व्याद्र की हमारे यहां कमा है। यदि रवड़ मिल जाए तो उस की प्रासेस कर के हम उद्योगों की स्थापना भी बतां कर सकते हैं।

वहां खेती छोटे छोटे खेतों में होती है। उन के एधिकरूचरल यूनिट्स बहुत छोटे होते हैं भीर वहां पैड़ी काप होती है। उस का भी एक सबें कराया जाना चाहिये। यहां पर भाषा का उत्पादन भी बहुत बढ़ सकता है। यह भी पता लगाया जाना चाहिये कि कितने खंगल को खेती लायक बनाया जा सकता है भीर जंगल की जो सम्पत्ति है उस को हम कैसे भाये बड़ा सकते हैं। ये बहुत भावस्यक चीचें है। यह भाष सत का स्थिकार उन को देते हैं भीर कहते हैं कि वे धपने प्रतिनिधि चुन कर भेजें तो प्राप भीर प्रपना हाथ भागे बढ़ाइये भीर उस क्षेत्र का भाषिक विकास कीजिये। भाप भ्रपने सहयोग का हाथ भीर फागे बढ़ाइये ताकि भाषिक साभीप्य स्थापित हो सके। भाषिक सम्बन्धी जितने सवागीण उपक्रम है वे सब ही भाप उन को दें तो उन के मन में बहुत उत्साह पैदा होगा। जहां इस विभेयक के द्वारा उन के मन में यह भावना पैदा होवी कि भाप उन को मत देने का, भ्रपनी राय देने का भिक्षकार प्रदान करते हैं वहां कुछ भीर भी भाप उन को दें ताकि भाषिक भीर भीदाधिक तीर पर वे आगे भा सकें।

जहां तक भाषा का सम्बन्ध है जो उन की भाषा है, उसका विकास होना चाहिये, जैसे एक माननीय सदस्य ने राय दी है, उसका विकास होना स्वाभाविक है, ठीक है। जहां उसका विकास हो वहां मैं यह भी भाहता हूं कि वहां पर हिन्दी का भी प्रचार हो तो भच्छा है। हिन्दी के माध्यम से यदि राजनीति का श्रीगणेश करेंगे तो भच्छा होगा। हिन्दी भ्रमर भ्राप वहां पहुंचा वें तो वह क्षेत्र जो भ्रमी भी भ्रपनी भ्रनेक भाषाभों में बंटा हुमा है एकता की भ्रावना ले कर राष्ट्रभाषा के माध्यम से वहां यहां भ्राएगा। यदि ऐसा हुमा तो बड़ा भ्रष्टा होगा।

में चाहता हूं कि उस क्षेत्र का विकास हो।
धौर वहां राजनीतिक चेतना घाए। उन में
इस मधिकार का प्रयोग कर के गक्ति का
संचार होना चाहिये, झमतापैदा होनी चाहिये।
जो कुछ घाप ने उन को दिया है उस के साम धौर कुछ घाप वें, प्राधिक विकास धौर
धौर कुछ घाप वें, प्राधिक विकास धौर
धौषक समृद्धि उन को प्रदान करें।

की यहापाल सिंह (कैराना) : उपाध्यक्ष महोदय, जो बिल माननीय हाबी जी वे पेज्ञ किया है वह बहुत ही सुन्दर बिल है और मैं इस बिल को पेज करने के लिए उनको यहुत बहुत मबारिकबाद देता हुं। जो काम माज से कई साल पहले हो जाना चाहिये था वह भाज हस्रा है। यह श्रज्छा ही हम्रा है। better late than never. हम कहते हैं कि भारत में डेमोकेसी स्रोर हर जगह डेमोकेसी होनी चाहिये तो जो हमारी छोटी छोटी टैरिटरीज रह रही है उन के लिये भी मेरा निवेदन है कि एक विन जल्दी से जल्दी श्राप नायें। यह हमारे देण ही सब से वड़ी साबी है और हमारी यह एक सम्पत्ति है। इस से बढ़ कर हमारे लिए गर्व की ग्रांप क्या बात हो सकती है। पाकिस्तान में आज नक एक बार भी इलैंदशन नहीं हो मका है। यहां पर जनता को प्रपने प्रतिनिधि चननं तक का प्रधिकार प्रदान नहीं किया गया है। उस के विपरीत हमारे यहां हमारे देश का जो एवः रिमाटेस्ट पार्ट भी है, उस को भी इस मनाधिकार देने जा रहे हैं. उस की भी बह अधिकार देने जा रहे हैं कि लोक नभा के लिए बहु ग्रपने प्रतिनिधि चन कर भेजे । इस के जिए में प्रदेशान और निकोबार की जनता की मवारिक्रवाद देता है। यहां की जनता के ऊपर क्षाज हम गर्व कर सकते है । वहां विरादरी बाद नहीं है, कास्ट ग्रोर कोड का कोई झगडा उद्यो है । उन भव की एक आधा है, उन सब का एक चलन है, उन सब की भारत में एक मात ग्रास्था है। उन लोगों को यह प्रधिकार तो बहुत पश्चिम मिलता। चाहिये था । जिस जगह पर लंकि मान्य निजक ने बहा था कि ग्राजादी रमारा जन्मसिद्ध प्रधिकार है, हमारा वर्ष राइट है, उस अगह की देखभाल करना हमारा काम है। अगर हम 65 हजार की सावादी बाले स्थान की उन्नति कर लेते हैं तो इस में हमान भरतर प्रारंभ ज्यादा ऊचा होगा।

भाव है। में एक बात यह बाजें कर देना चाहता है कि नाभिनेषन के मिस्टम की सत्य करना चाहिये। यह वो नामजदर्श होती है यह बांबेजी की दी हुई चीज है। बाब भी हम एकते हैं कि जी जान हमारे करर इंडे बरमाया करते थे, हमारी छातियों पर चड कर शराब पिया करते थे, जिन लोगों के पास अंचे अंचे खिताब हुझा करते थे, राय बहादूर धीर सर जो लोग हुआ करने थे, वही लोग यहां पर नामिनेशन के जरिये ग्रा जाया करते थे । वह नामिनेशन का सिस्टम खत्म होना चाहिए। फेयर फील्ड एन्ड नो फियर जिस को कहते हैं हर एक को⊾ उस का ब्रधिकार मिलना चाहिये जिस से कि इर एक आदमी को यह अधिकार हो कि यह इस हाउस में बठ सके । मैं धपने गाननीय ग्राचार्य श्री दीवान चन्द्र शर्माका यहा अनुप्रहोत ह कि उन्हों ने यह मृत्दर मर्जशन इस हाउस के मामने रखा है कि जो कि प्रयंजों की दी हुई प्रैविटस है उस को फौरन खत्म करना चाहिये। नेताजी सुभाष चन्द्र बोस ने जो मजेशन दिया शा वह हमें मानना चाहिये।

इस के साथ ही माथ जहां पर लेजिस्स-टिव कौंसिल नहीं है यहां भी बहुत जन्छ। रहा है इ.स. लिये नामिरेशन के सिस्टम को खरम किया जाय ग्रार सब स उग्रादा ब्राज यह है कि जो हमारे ऐसे क्षेत्र रह गये है जिन को हम युनियन टैंग्टिरीज कहते हैं, जिन में कि ग्राज तक नामिनेशन चल रहा है, उन में घब ऐलेक्जन होना चाहिये। नामिनेशन का सिस्टम खत्म होना चाहिये । इस हक होना चाहिये कि हाउम को यह वहां पर ऐलेक्शन के जरिये ही लीग श्रासकों। मभी तक बहुत थोड़े से मादमियों को यह हक हासिस है, लेकिन हिन्दुस्तान में जहां हमारी संस्कृति ने यह श्रधिकार दिया है कि :

"संगच्छप्यं संबद्ध्वम् सं वो मनांसि जानताम्"
प्रवांत् हर एक मनुष्य, प्रत्येक स्त्री घौर पुरुव
हर एक मजदूर घौर कृषक वर्ग, हर एक वर्य
बाहे वह मेहनतक्षम जनना हो या कोई घौर,
उस को घांधकार दिया गया है । यह प्रधि-कार जो घांपने दिया है हम के लिये घांप बहुत ही ज्यादा मेरी मुवारकवाद के पाल है । मैं घांप को बधाई देता हूं घौर इस [श्री यगपाल सिंह] विन पर सभी सहमत हैं और जल्दी इसको पास किया जाये ।

श्री बाल्मीकी : उपाध्यक्ष महोदब, मैं इस विधेयक का हृदय से स्वागत करता हं। यह बढ़ी प्रसन्नता की बात है कि इस प्रवसर **क**र जब कि हमारे पड़ोसी देश पाकि-स्तान ने हमारी सीमाघों पर घौर विशेषकर हमारी मस्तक की जो शोभा है, काश्मीर, उस पर वर्बर माक्रमण किया है, हम यहां पर केवल एक विचार से सोचते हैं, इस दिष्ट से कि किसी भी तरह से सारे संसार में भीर इस देश के थ्रन्दर भी लोकतन्त्र की परम्पराद्यों का उभार हो सके धीर लोक तन्त्रीय प्रणाली की जड मजबत हो सके । यह बात साफ है कि उस पड़ो-सी देश पाकिस्तान ने लोक तन्त्र में विश्वास को बाहिर किया है, संसार की शान्ति में विश्वास तो जाहिर किया है, लेकिन किसी भी प्रकार से वहां पर जो चनाव हैं वह ग्रभी तक पब्लिक के तरीके से नहीं हो सके हैं। यह बात भी माफ है कि इस देश के विकास को देख कर भौर इस देश की उन्नति को देख कर उसके मन में कुढ़न होती है, जलन होती है भौर चीन को भी उसी प्रकारसे जो हसवद होती है उसका प्रभाव यह है कि उसने हमारे देश पर हमला किया है **भौर हम** उसका मुकाबला कर रहे हैं।

सिष ही साथ इस सदन के घन्दर हम घपने उन इलाकों को भी प्रतिनिधिस्व देने के लिये प्रयत्न कर रहे हैं जो कि हम से दूर, समृद्र की गहराई में रहते हैं, हम से दूर रहते हैं लेकिन दूर रहते हुए भी हमारे पास हैं। हम जानते हैं कि जो सद्मावना घीर प्रेम होता है उसमें दूरी दिशाघों की, गजों घीर मीलों की नहीं हुमा करती हैं। समवेदना घीर सद्मावना हृदय में रहती हैं। इन द्वीपों के को निवासी हैं वह हमारे घपने घंग हैं घीर घपनी विचारसारा के हैं। हमारे घपने हैं लेकिन वेद में कहा है कि :

''सोपो 🎙 समुद्रः"

घर्षात् धानन्द तो समृद्ध पर रहता है । यह द्वोप धन्दर समृद्ध पर रहते हैं लेकिन यह वौबीस घंटे समृद्ध के बीच में रहते हैं धौर समृद्ध की शोधा का धानन्द उठाते हैं जिसमें हम बंचित रहते हैं । इतना होने पर भी बहा निर्धनता, गरीबी धौर पिछड़ेपन की समस्याय हैं ।

मैं कहना चाहताहु कि भाज जो उन को चुनाव काहक दियाजा रहा है यह उन पर कोई एहसान नहीं है। मैं समझता ह कि पिछले ग्रठारह वर्षों में हिन्दस्तान की ग्राजादी के साथ वहां पर एक चेतना ग्रार्ट है, जागति घाई है, विद्या का प्रसार हमा है भौर जनजागरण हका है । उस में हमारी इस सरकार का धौर इस देश का भी हाथ हो सकता है भौर होना चाहिये । माफ है कि दादरा, नगरहवेली ख्रादिसब ने ग्रपने को प्राजाद करने के लिये पूर्तगाली दासता के पंजों से छड़ाने के लिये प्रयत्न किये हैं भीर उनके भन्दर हमारे देश के साथ सम्मिलन की, मिलने की भावना थी और वह हम से मिले । मैं हृदय से उनकी भावनः की सराहना करता है। मैं भी उनको अपने म्नेह के द्वारा श्रद्धाजेली भ्रपित करता है।

प्राज जो हमारा एक द्वीप है जिमका हम प्राज तक कालापानी समझते रहे हैं उनके सम्बन्ध में यहाँ नहीं मैं कह रहा हूं बल्कि यह भी कि हिन्दुस्तान की पाजादी के साथ हमारे प्रन्डमान प्रीर निकाबर द्वीपों का, जिन के नामों के साथ प्राज तक एक घोर प्रपराधी लोगों का सम्बन्ध था वह हमारी प्राजादी के हिस्सेदार हैं प्रीर वहां में उन लोगों का भी सम्बन्ध है जो काल्तिकारी हमारे देश की प्राजादी के लिये लड़ा करते थे । धीर लोकसान्य तिलक का भी जिन्होंने हमें "प्राजादी हमारा जन्म सिद्ध प्रधिकार है" कह कर म्बतन्त्रता प्राप्ति में महायना की है। मैं समझता हूं कि प्राज जो वहां का नाम बदलने की बात है वह इससिये कि उस के साथ साम्याज्यवाद के प्रति जो भावना है वह जानी चाहिये । मैं श्री शर्माजी के द्वारा जो सुझाव दिया गया है कि उसका नाम नेताजी सुभाषबन्द्र बोस के नाम पर रक्खा जाये उस में विश्वास प्रकट करता हूं भीर वैसा करना चाहिये ।

यही नहीं जब कि माज सामरिक स्थिति है भौर यद हवा के भन्दर ही नहीं, नैदान के ऊपर भीर समृद्र की तह में भी लड़ा जा रहा है, बारों तरफ से लड़ाई छिड़ी हुई है, तो मैं समझता हं कि इन द्वोपों का सामरिक महत्वभी है। इस सामरिक स्थिति ग्रीर सामद्रिक महत्व को देख कर यह अवस्थक है कि हम समद्री बेड़े को मजबूत करें। जितनी उस की मजबती हो उतना ही भ्रच्छा है। मैं यह समझता हूं कि सबमैरीन लेना ग्रीर किसी प्रकार से किसी देश से उसे प्राप्त करना. चाहे ग्राप उसे रूम में प्राप्त करें या किसी और देश से, उचित है। ऐसा करके हम प्रपने समुद्री बेडे को मजबूत करें, हवाई बेंडे को मजबत करें, ग्रीर इस देश की सारी सेनाओं को भजबूत करें। हमारी सेनाओं ने, विशेषकर हवाई बेड़े और धरती की सेना ने, साथ ही जो हमारी नेवी है उसके नाविकों ने जो जांश ग्राज के वातावरण में दिखलाया है उस को इस से बल मिलता है। इस का प्रभाव इन दीयों पर भी पडता ŔΙ

इत द्वीपों को प्राप प्रतिनिधित्व दे रहे है । यह प्रच्छी बात है । इससे बहां जन बागरण होगा । यहां पर को लालफीता— बाही चल रही है जिस का प्रमाव हमें सब जगह, विद्यालाई पहंता है इतनी दूर बैठे हुए भी यह दूर होना चाहिये । यहां पर ऐसा प्रवच्य एसेम्बसी या कोई ऐसा परिषद् बना कर किया जाए लाकि वह हम से दूर रहते हुए भी मपने तरीके से प्राप्ता प्रवच्य कर मकें भीर भ्रपने शासन में स्वयं हाथ बटा मकें । मैं यह जकर कहना

People) Bill बाहता है कि उनको धभी किसी प्रदेश से मिलाने की धावश्यकता नहीं है, क्योंकि उनकी धपनी संस्कृति है, घंपनी परम्परा है, घपना जीवन है, प्रपनी पद्धति है भीर प्रपने गायन भीर पपने नृत्य हैं। इस को देखते हुए उनका प्रलग स्वतंत्र प्रस्तित्व रक्का जाये । लेकिन यह जरूरी है कि भारतीयता की दृष्टि मे हमारा सम्बन्ध, उनसे बना रहे भौर भारत सर-कार अपने अन्दर रखते हुए भी उनकी उन्नति, म्रायिक उन्नति भौर राजनीतिक उन्नति के लिये भरसक प्रयत्न करे तथा ग्रधिक से ग्रधिक धन राशि उन पर खर्चकी जायें ताकि बट उन्नत हो सकें भौर देश की भाजादी के हिस्से-दार बन कर देश की रक्षा में ग्रपना पार्ट ग्रदा कर सर्वे ।

इन शब्दों के साथ मैं इस का समर्थन करता हुं।

Shri Sham Lai Saraf (Jammu and Kashmir): Sir, I welcome this Bill and I do not find it a day late that it has been presented to this House.

I have heard some of the who have preceded me and I would like to say that each of these units have their own history, tradition and culture. Keeping that in view it will not be correct to say at the momen's that we should hasten in getting them. amalgamated or merged with nearer States or areas. To my mind that will not be correct. Let it be left to the people of those places or units when they feel or think at the proper time for all the reasons, whether political, economic, industrial or otherwise, that they would like to join the adjacent States or areas. Therefore at this time to talk about that will not be correct.

Shri Alvares (Panjim): Balkanisation.

Shri Sham Lai Saraf: No balkanisation. I will tell you. 4801 Union Territories SEPTEMBER 9, 1965 Oil Policy (M. re. St.) 4802 (Direct Election to the

House of the People) Bill

[Shri Sham Lal Saraf]

In a country that is wedded to democracy, it is really very welcome that even the smallest units that may be far-flung in the country are being wedded together and they are being given the right of vote or the right of sending their representatives to the House of the People. It will be then that the representatives so elected like my friend Shri Alvares will be in a position to say what they exactly want for their units. I will never rule out what they may do about Goa tomorrow-I will be one to support himbut when their representatives here, we know they will be speaking the mind and the aspirations of the people as far as Goa is concerned. They have got their own culture, their own history behind them and the Government will come to know what they actually want.

#### 14 hrs.

It was rightly said by Prof. Sharma, and it was supported by the hon. Member from Madras, that they will need education. I would say, an all round development of their areas will be necessary in the field of nation-building activities like health, public health measures, education, communication and what not. A proper survey of everything necessary should be undertaken, as to what sort of industries should be taken up and all that.

It is most welcome that this is being done. Let us know from the representatives of those people what are their difficulties and what they want. After all, it may not be proper to leave it to one or two officers who may be changed every one or two years to suggest something and the Governments then take an ultimate action upon Rather, it would be very correct to talk to the representatives here and see what they want. As far as the Central Government is concerned, they must see that they do not submit to any pressure from any quarter that those units should be merged with the nearest State or the nearest area. Of course, when the people there are in agreement, certainly nobody will say, 'no'. What is important is to look to their local conditions and to meet their requirements and needs, their feelings and aspirations and keeping that is view, it will be necessary to develop these areas properly at par with the rest of the country.

Mr. Deputy-Speaker: The Minister will reply tomorrow. We will now take up the Motion on Oil Policy.

14.01 hrs.

MOTION RE: STATEMENT ON OIL POLICY

Mr. Deputy-Speaker: Shri Harish Chandra Mathur—he is not here. Shri S. M. Banerjee.

Shri S. M. Banerjee (Kanpur): Mr. Deputy-Speaker, Sir I beg to move:

"That this House takes note of the statement on oil policy by the Minister of Petroleum and Chemicals laid on the Table of the House on the 16th August, 1965."

As the House knows, there was a serious condition in the country in the months of May, June and July this year because of the scarcity of kerosene and diesel oil. I remember, when a Question was asked from the hon. Minister in this House, there was almost a furore in this House because the hon. Members were not satisfied that kerosene was available to common man. I do not know much about the entire country but I know that in Uttar Pradesh, part of Bihar, Rajasthan and Punjab, there was absolute scarcity of kerosene and that one bottle of kerosene oil was not available even at price of Rs. 1.50 p. Even today, when I speak in House, it is an admitted fact that a bottle of kerosene oil is not available at the price so fixed. In Delhi 'tself, under the nose of the hon. Minister, in certain areas either kerosene oil is not available or, if it is available, it is available at a higher price.

I have gone through the statement of the Minister very careful.y. It is no: denied by the hon. Minister that certain agencies are responsible for creating crisis. This is what he says:

"I would also like to restate clearly Government's policy in respect of this basic industry especially as there have been attempts by interested parties to mislead the public on some important issues."

I have before me a note circulated by the Ministry of Petroleum and Chemicals which is a reply to a brochure issued by the Esso entitled "Oil Profi's and Prices"—A critical review of Esso's pamphlet. It says:

"The publication of a brochure entitled "Oil Profits and Oil Prices" by the Esso Standard Eastern India, has recently come to the notice of the Government of India.

This brochure contains unjustifiable criticism of the oil pricing policy of the Government in general and of some of the basic principles underlying the report of the Oil Price Enquiry Committee (which is being implemented in all essential respects since in 1961) in particular."

This note issued by the Government clearly says that the brochure issued by the Esso contained certain portions which were tendentious. It clearly

"Appearing as it does at a time when the completion of the report of the Working Group on Oil Prices (Talukdar Group) set up by the Government of India in 1964 to examine afresh the pricing principles for petroleum products, is imminent, the brochure is obviously tendentious."

#### Then, it further says:

"The brochure insinuates that the Government of India is either wilfully cutting down the profits of the oil companies below reasonable limits or is ignorant of the need for reasonable profits required for productive enterprise. Either suggestion is as false as the other."

Let me quote here what were the profits of the foreign oil companies. Burmah Shell made a profit of 26 per cent in 1963; Esso—17.41 per cent; Caltex—7 per cent. On the marketing side, Burmah Shell made a profit of 14.72 per cent Esso—4.6 per cent and Caltex—4 per cent. On the operations side, Burmah Shell made a profit of 19.93 per cent; Esso—9.6 per cent and Caltex—4.9 per cent. These are the profits made by these oil companies.

Is it not a fac: that the crisis was created at a time when our troops were fighting against a barbarous attack of the Pakistan armed forces in the Rann of Kutch? This was the main reason why the hon. Minister thought it fit to have powers under D.I.R. to bring the oil magnates to a correct line. What does he say in his statement? He says that he wanted to use them but he did not use them. This is what he says:

"Government also assumed massive powers under Defence of India Rules as a precautionary measure to insure against any possible breakdown of the arrangements..."

Shri Hari Vishnu Kamath (Hoshangabad): I am sorry to interrupt. I wish the Minister had appended the author's name to this pamphlet. Why has it not been done? Is it due to oversight? It just says, "Oil Profits and Prices-A critical review of Esso's pamphlet". Government should not be so careless and remiss. It is not mentioned as to who is the author of this and which Ministry has brought it our-nothing is mentioned. This the first time I find a pamphlet of the Government of India without mention of the Ministry or the author concerned.

Dr. Ranen Sen (Calcutta East): It is anonymous.

Shri Harl Vishnu Kamath: It has been circulated to the Members. I do not know whether he is feeling shy of it. I did not even know this till just now. I thought it was some unauthorised pamphlet that had been distributed without your consent. Will you Sir, give a ruling on this.

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): If I had placed it, I would have placed it on the table of the House with your permission, Sir. This is an unofficial hand-out giving the background material.

Shri Hari Vishnu Kamath: Even then it should be signed.

Shri Humayun Kabir: If it is a statement placed on the table of the House, certainly it will be signed. That was an unofficial hand-out given to the press giving the background material. In that sense, it is not an official document of the Government.

Shri Hari Vishnu Kamath: Even in regard to a statement laid on the Table, the practice, the convention, has been that it should mention the Ministry or the Minister concerned. But this is some sort of a hand-out. It is very unfair to treat Members in this way. I hope you will agree with me, Sir, that this is cavalier treatment of Parliament by the Government. This is not the way Parliament should be treated.

Mr. Deputy-Speaker: Yes, I agree with the hon, Member.

Shri S. M. Banerjee: He has, in his statement of 16th August, 1965, said:

"..Government also assumed massive powers under Defence of India Rules us a precautionary measure to insure against any possible breakdown of the arrangements..."

Breakdown at what time? It was during the time when we were fighting the Pakistanis in the Rann of Kutch. Shrimati Tarkeshwari Sinha (Barh): Before the hon. Member proceeds, may I request you, Sir, to fix up the time-table since the number of speakers on the list is very large.

Shri S. M. Banerjee: I would like to have 20 minutes.

Mr. Deputy-Speaker: All right,

Shri S. M. Banerjee: He has also said:

"This plan has borne fruit and complaints of shortuges have now become extremely rare. I am happy to say that this has been done by mutual discussion and it has not been necessary to use any of the powers assumed under the Defence of India Rules..."

May I remind the hon. through you that mutual consent is a very good thing when we do not know the characteristics of these oil companies. But the hon. Minister knows more than I the history of these oil magnates. What did they do in Iran? Did they not completely smash economy of Iran? They are not mere oil companies; they are politicians; they are commercialists; they are businessmen and last but not least they are the more effective bosses of imperialist powers. Especially on our country, which is moving towards selfsufficiency, they have an eye unless they are treated in the same way as they deserve to be treated, they will again create this artificial crisis in this country.

I am happy to know that the hon. Minister has stated that our policy is not going to be changed. Even after the issue of the brochure, what did they do? These foreign oil companies started retrenchment of employees after paying some gratuity or provident fund and went on saying through the various Members of Parliament. that, if the Government did not change their oil policy, then there would be more retrenchment. Naturally people were apprehensive of such large scale retrenchment in those companies and

we approached the Labour Minister and the Minister for Petroleum & Chemicals to come to the rescue of those employees.

It is also said in the statement:

"....by exploring the possibility of joint enterprises with foreign collaboration wherever suitable terms are obtainable."

'Suitable terms' to whom? Is is not high time that we decided on our own policy and dictated to them our terms? I know that one of the Ministers of this House, when he went on dictating terms to them, was bullied not only by the oil companies but also by the big basses of those countries from which these oil companies come. I must place on record my appreciation of the miraculous work done by our ex-Minister, Shri K. D. Malaviya, He made it abundantly clear to the magnates that, if they were to remain in India, our terms should be accepted by them and that they should not dictate their terms. I hope Prof. Kabir with his courage and conviction, will also deckire boldly and firmly-and he has the support of the House-that, if they do not properly, the oil companies will be nationalised by us. We should nationalise those concerns.

In 1963, a question was asked about the Indian Oil Company because out of 9,000 pumping stations or distributing centres, what was our i.e. what was the number owned by the Indian Oil Company? It hardly 600. During the Fourth Plan or by the end of the Fourth Plan, we should see that we are able to control not 600 or 1,000 but at least fifty per cent of the distributing centres. will teach them a lesson and they will be on their knees before the hon. Minister. I put a question on 20th November, 1963:

"The question only relates to further steps proposed to be taken for more pumping stations in the country. I would like to know—it may not be in the commercial interest to di-close the total number—whether pumping stations are likely to be increased or whether some of the existing pumping stations owned by other oil companies are to be taken over by the IOC."

Oil Policy

(M. re: St.)

The reply was this:

"As stated in the original reply, we do not want to give the number of pumps existing and the number of pumps that have been planned to be installed alio, the Indian Oil Company is making vigorous efforts to instal consumer pumps as well as dealer pumps. There is no question of taking over the pumps of other companies, but we will instal our own pumps."

We do not want to take anybody's pump. Let us pump our own pumps. Let us have more pumps in the country. Let us do something. It is very well to say that we do not want to own. What was the number in 1964 and what is the number today? What is going to be the total number during the Fourth Plan? I, therefore, request the hon. Minister to realise the gravity of the situation. We are confronted with naked aggression on all our borders and if the imperialist powers with their stooges in the oil companies dictate to us their terms, we shall be in a soup. We should have our own policy, a firm to deal with these oil companies. Nationalise the oil companies. talk of mixed economy. These companies have made fabulous profits at our cost. The amount which they have earned as profits is a colossal amount. Still we say that they will have their terms and we shall mutually agree for a settlement. This is something unimaginable. What was their specific objection? They fused to handle the petroleum ducts obtained from socialist countries. They did not object to Yugoslavia; they were agreeable to that; but when it came to the question of

# [Shri S. M. Banerjee]

Soviet Union, they refused. Should they be allowed to refuse and dictate their own terms? It is a matter for this House to consider.

Coming to the present crisis, may I ask the hon. Minister to let us know what steps are being taken to that kerosene oil is also distributed properly. Is it not the responsibility of the Centre to supply? They say that they will supply, but it is for the State Governments, who are the distributing agencies, to do the distribution. What is the condition in Bihar? What is the condition in U.P. today? There is shortage of kerosene oil in all these places. The hon, Minister must remember what happened when there was shortage of coal. No industry was getting coal, and no consumer was getting soft coke beyond Moghalsarai. And what did this House do? This House requested the Centre to come forward and control. In the same manner, I would request the hon. Minister to come to the rescue of the common people. In villages and in small towns a bottle of kerosene is more valuable even gold. The people want to have kerosene oil and have it at a reasonable price. It is no use denying this fact that the people are not getting kerosene oil at reasonable prices. Therefore, there should be strict vigilance. DIR should be ruthlessly used against the hoarders who are trying to hoard. I am suggesting the use of the DIR because I know that this entire government is run with the help of AIR and DIR.

Shri Bhagwat Jha Asad (Bhagalpur): Why is my hon, friend equating the two?

Shri S. M. Banerjee: Sometimes, both are the same.

I would request the hon. Minister to declare his policy, and to make a firm declaration in this House which will terrorise these oil companies in such a manner that they will come to feel that they cannot dictate their own terms, so that we can at least

move towards a sound policy of nationalisation of these oil companies.

## Mr. Deputy-Speaker: Motion moved:

"That this House takes note of the statement on oil policy by the Minister of Petroleum and Chemicals, luid on the Table of the House on the 16th August, 1965."

Shri Bhagwat Jha Azad: We have taken note of some of the announcements made by the hon. Minister in his statement which are no doubt to be welcomed, but we are more concerned with certain trends which are raising their ugly heads in regard to the oil policy, and, therefore, I would like to concentrate on two or three aspects of it.

In the beginning of his statement, the hon, Minister has said that Government have signed an agreement with the USSR for the larger import of kerosene oil and diesel oil to cover the deficit. That has been welcomed in this country, and all of us welcome it.

But in the statement it is also said that Government have arrived at a mutual agreement with the foreign oil companies regarding the difficulties which they had, which we know very well, because they had their origin not today but many years back. We know that the Government of India, much less the Minister in charge, cannot put the wheel back in regard to the oil policy of Government. We still remember our great leader the late Pandit Jawaharlal Nehru who enunciated this policy. And whenever we got the opportunity we had paid compliments and once again today in this House we pay our compliments to the ex-Oil Minister, Shri K. D. Malaviya who gave this country an oil policy which had been denied to this country by the big oil magnates of the world who were all along flinging at our face the argument that though we might spend crores and crores of dollars and pounds yet we would not get a drop of oil in this Oil Policy (M. re: St.)

country. We also know that when the cease-fire agreement in Kashmir was agreed to in the early days, under the threat of stopping oil supplies the big magnates and the big imperialist Government of this world forced us to enter into that agreement. But we remember how our great leader Pandit Jawaharlal Nehru and the ex-Oil Minister showed to the world how even with a small investment, which would also return to the Government in a short period, one could find oil, and they did find oil for us.

I recall that after the resignation of Shri K, D. Malaviya, the late Pandit Jawaharlal Nehru at a meeting in Calcutta attended by at least half a million persons announced that the oil policy of the Government of India shall continue and shall continue for all times to come according to circumstances. But I feel that today there are certain disturbing trends in the oil policy. So, it is the duty of everyone of us to point out to Government that they will not be allowed to make any shift in the oil policy.

Now, I come to the question of oil exploration. We know that the ONGC was brought into existence for purpose. This early baby of K. D. Malaviya or rather of this Government showed such astounding results in this country. They went out, took the risk and discovered oil for us. But today, the Government run by the joint secretary in the Ministry is not trying to expore this oil, and the ONGC har now been reduced to a mere auditing and files-clearing organisation; the ONGC is not allowed to function properly to take the risk and find oil in this country. I need not elucidate this point any further, because that is evident to everyone

Then, we know that our Government have entered into an agreement with Iran in the Indo-Iranian joint venture for oil exploration. This was the idea of Shri K. D. Malaviya, and now that has also fructified. We entered into that venture because we felt that our oil deposits in Assam

and Gujarat might not be sufficient for meeting our increasing demand. From that point of view, what is being worked out and experimented in that country namely Iran is a good thing for us.

Oil Policy

(M. re: St.)

There were also other structures found in this country and the ONGC was working on them. But now the difficulty is that this commission is not allowed to do its work. It has got a batch of bright and young officers who mean business and who are working to justify their existence in this country by finding out the oil-bearing structures. The hon, Minister himself has made two optimistic announcements in his statement in regard to these structures. But as we know, and those who know a little about oil can say, mere announcement about the existence of oil structures means nothing. There have been big announcements about existence of oil structures in the past too, which have produced nothing ultimately. The programme of oil exploration going on successfully through the ONGC under the previous Oil Minister, but now unfortunately the ONGC has been reduced to an auditing and files-clearing organisation. That is my grievance. And I feel that this is being done purposely in the sense that these big international oil swindlers are trying again to pressurise this country to submit to a poli v which the ONGC under should not function so that we not find new finds and have our own Therefore, I would oil for refining. demand that the hon. Minister should make a firm and categorical statement that he would allow the ONGC to function and take the risk, would not reduce it to a mere clerical, auditing and files-clearing organisation but allow it the same latitude to function as in the past.

Then, the hon. Minister has claimed that he has arrived at a very good and satisfactory arrangement for distribution with the oil companies. When oil was taken over in the public sector, we know very well how these hig international cartels which were

[Shri Bhagwat Jha Azad]

functioning in this country were very much resentful at that. Do we not know how when Government took upon themselves the distribution of oil in the public sector, these big cartels protested and protested but ultimately thunks to our policy and to the late Prime Minister and the ex-Oil Minister, they had to come to an agreement and we could take over distribution of oil in the public sector? But, again what happened? When the crisis of May 1965 came, and when Government imported to meet that margin of deficit, these companies saw a best chance to squeeze out Government and pressurise them; they refused to distribute. They said that they were not going to touch the red oil; they have red faces, but I do not know why they have hesitated to distribute the red oil! It has been stated by the hon. Minister now that he has arrived at a suitable and satisfactory agreement with the oil companies. But where do we find the kerosene oil now? When he made that statement this House, we shouted; not two Members one or only but of us had shouled. any pre-organised way but spontaneously. Is there even one Member in this House who can stand up and say that there is no scarcity and no difficulty in regard to kerosene in his part of the State? The fact remains that in spite of the so-called oil agreement arranged with these companies the casks of oil are not to be found, are not found in adequate quantity and at a reasonable price. I would not elaborate this point about distribution further.

I will touch the last point which is more important for me and for the country. The Minister has gaid that he has entered into an agreement with these foreign collaborators which he is vehemently propagating before us.

I would ask a few questions; let him make a statement on them and we will be satisfied.

I would like to know, first of all, whether these foreign partners will be bound by all the statutory controls laid down under the Petroleum Rules and other laws.

Secondly, I would like to know whether these joint ventures will be only with the Government or between the Oil and Natural Gas Commission and the foreign party.

Thirdly, I would like to know whether the policy that is invariably followed in regard to these foreign ventures, namely that the majority of the shares will be held by the Government, this policy will in no case be relaxed, come what may.

Fourthly, I would also like to know whether these foreign collaborators will meet all the foreign exchange required for exploration, and will they also bear the expenses that the Government have already incurred in exploration in the geophysical or geological surveys.

Fifthly, I would like to know whether they will carry the risk for the exploration concerned in this, and if so, whether the foreign partners, when required by India under circumstunces of necessity, will sell their part of oil to the company at a reasonable price already fixed or agreed upon formally.

Sixthly. I would like to know whether the foreign companies will be bound by such arrangements as are there in Argentina and Indonesia.

And, lastly, I would also like to know from the Minister whether such joint ventures will be considered only for selected areas like Cambay, Kerala, Kutch, Coromandal Coast and others.

If these principles which had been laid down in the past by the late Prime Minister and the ex-Minister are agreed to, well, we shall agree to the foreign collaboration. Let these seven points that I have asked be replied to. If they have done these, so far so good. If they have not, I would warn the Minister of one very great pitfall. If on these terms this company, the foreign collaborators, do not enter into an agreement, then

the Government must have their own arrangement, and that should be that they should invite contractors piecemeal, say, for Kutch and so on; because, if they lump together the entire field, it will be a difficult thing for any small contractor to come. In that case the big oil cartels will exercise their pressure on this country.

In the present critical circumstances through which we are passing, need oil. Burmah Shell is a British company, which has the largest distribution, the largest refinery capacity, and the largest pull in this country. We know that. We also know, and I say with confidence, that if there is any country in the world which is the greatest enemy of India, it is Great Britain. I want to tell the Minister that this Burmah Shell which is distributing oil and which has the refineries is forme to pressurise this country, as the British Government is trying to pressurise us to make a compromise in this great ordeal that this country is facing with the aggresor, Pakistan. And therefore, Mr. Deputy-Speaker, it has a relevance that the Oil Minister must have safeguards so far foreign collaboration is concerned, so far a; oil exploration is concerned, so far as these big cartels like Burmah Shell are concerned.

Therefore, Sir, the Minister must make a statement and satisfy us on this point that the policy enunciated by the late Pandit Jawaharlal Nehru, our dear leader, and very well laid down and executed by the ex-Minister Shri K. D. Malaviya shall not be allowed to be given a twist as is evident from the ugly signs and trends visible in the country and also in the statement, though not in a perceptible manner, vet in an imperceptible manner.

Shri Alvares (Panjim): Sir, a discussion of the oil policy of the Government at this juncture has a very special significance. Oil constitutes one of the main constituents of our defence. And in today's context, when certain countries are threatening us with the withdrawal of arms in order to hamper our initiative in defence, oil must receive a priority as far as its basic policy is concerned.

There are three main considerations from which this can be discussed: from the point of view of production, from the angle of prices and from that of distribution.

It was a welcome policy of the Government to try and make us progressively independent of foreign supply in the form of raw materials and later on in the matter of refinery. I have noticed from the statistics supplied by the Minister of Oil that we have been able to progress to a certain extent but we have not yet become independent of foreign imports.

Oil is such an important thing. Consider, for example, if today, as in certain land-locked West European where the international countries cartels could call the tune of politics in their own manner and according to their own convenience, consider what would happen to this country if they hold out a threat to call back the arms supplied to us-which, I say, is fallacious, because, as I understand from the speech of our delegate Shri Parthasarathy at the United Nations, we have paid for these arms with sweat of our brow and the American armament companies heaped profits on them-what will happen in this case. I say, if they want to put a squeeze upon our defence policy they may curtail the supply of oil.

Therefore, it is not mere'y from the point of view of pricing but in order to safeguard this country's strategic supply of oil that I would advocate nationalisation immediately. I am not one of those who advocate nationalisation of all things at all time. But I do feel that on a very strategic item like this which can either make us or break us, which can either make us slaves or enable us to remain independent, it must be nationalised as specifiy as possible, whatever you may do

#### [Shri Alvares]

with other industrial undertakings in this country.

From the point of refining, there is no doubt that our refining capacity is increasing, but it is not sufficient, do not know why in spite of such generous treatment foreign oil companies are trying to disturb the distribution arrangements within last six months. If they want to protest against the import of oil from the rupec-currency area, I say are trying to play oil politics, which has not been played in our country at all. It is a part of our economy that we have to rely more and more upon rupees-currency aid. For, after all that obviates the necessity of finding foreign exchange immediately to subsidise or pay off imports. And if for our overall considerations a rupee currency aid is important, I think within this framework of the overall economic and fiscal policy of Government, the foreign oil companies must fall in lien and willingly fit in the pattern. We cannot allow any one to upset the scheme of fiscal policy crit international borrowing and all such other things we have laid down as a matter of development policy. is in the interests of this country to import from wherever it likes; and no international cartel however and long established in this country shall be permitted to dictate to us.

In regard to the policy of pricing I have to make this suggestion. A suggestion was made in this House some time ago that there should be an integrated price policy as far as fuel oils are concerned. We have today pendulum swinging between electricity oil and coal. It swings alternately. depending upon the availability of oil. upon supply and also conditioned by the employment potential in the mines in this country. We cannot ignore the mines. We cannot ignore the quantum of output of coal; because, it is not merely a basic economy, but on it depends a large amount of employment potential. If we have to determine

between these three, we have to have an integrated policy: how far do we push the question of oil, how much to rely upon dieselisation, how much should the coal economy be subsidised or encouraged or played down. I find that Government have not thought in this manner. Their policies have been piece-meal, and therefore there is a difficulty for them to arrive at a reasonable solution, this policy will have very serious economic consequences. and help bring about a rationale on the issue of price policy in regard to all the three motive powers, namely, fuel oil, electricity and also coal. I hope Government will make an announcement soon so that the uncertainties now existing in these three areas may be removed. If we have hydel power we are dependent upon the monsoon, if we have oil fuel, we are dependent upon kerosene the supply of which is restricted; if we play down coal, we will create unemployment. If the country has to make use of all the three, if all the three are toco-exist side by side, if there is to be co-existence-in political terms-then not only is it the responsibility of the Ministry of Oils, but it has to be national policy to determine in what areas in the country we shall have hydel, oil or coal motive power.

The third question is about distribution. The Minister said, and very rightly, that refining capacity will be set up in each state, more than one in each state....

Shri Humayun Kabir: In each region.

Shri Alvares: so that both the supply and distribution can be facilitated. It also means in economic diversification of industries as far as is feasible in this country. If that is the policy in regard to refining. should also be the policy in regard to Unless we are able to distribution stocks at strategic maintain large places in order that they may control not merely distribution but also the price of these products, I am afraid what has happened in the past few

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months will be repeated over again. Government have signally provide the people with adequate stocks at reasonable price. Fuel oil, kerosene is as important a product as almost as food. Who does not know that its shortage has caused a severe strain upon our people with the result that they have had to pay at very high rates for this very important strategic material without which they cannot do.

Therefore, in regard to the policy of distribution, I would like to submit that it is as important a part of the whole scheme as the issue of production or the issue of price policy. One cannot subsist without the They are parts of an integrated whole. If we push forward the question of production, make our country sufficient and independent of foreign sources, if we have a price policy to fit in with the overall economic jectives of our country to save foreign exchange by import substitution in the sense of production at home, it will also be necessary to complete this big and welcome process by having a distribution machinery set up all over in such manner as will not subject our people to the distress that they had been subjected to in the past six months.

do not think it is necessary for Government to distrub existing trade channels in this country. I am against Government going about, both in the distribution of food and in the distribution of kerosene oil and essential fuels, upsetting the normal trade channels which have been established. know that for sometime past these channels have caused great distress to the people and have held many of our people to ransom-for the sake profitability. But I do hold that within the existing trade channels and with government control on distribution, it is possible to provide against any contingency of the type we witnessed in The Indian Oil the last six months. Company should be able to open up speedily a large number of pumps in the country. For an area of its size and population, 9,000 pumps in this

country are just a drop in the occan. All future pumps to be installed must be with the IOC. I do hope that this policy of distribution I have outlined will ensure that we will have not merely a good distributive procedure, but at the same time save the country foreign exchange and make it independent of international cartels.

Shrimati Tarkeshwari Sinha: When policy today, I speak on this oil wold like to mention to the House-and I am sure the House is aware of this fact-that there has been a phenomenal rise and growth during the last decade, and by the close of the Third Plan we expect the investment on oil prouction, distribution, refining, pipelines and petro-chemical plants to be probably more than Rs. 500 crores. When I say that there has been phenomenal growth may I also add my congratulations to the ex-minister Shri Malaviya, on giving an oil policy to this country. We are progressing very satisfactorily and for that would also congratulate the present Minister.

I have no hesitation or inhibition in doing so. But I also think that Shri Malaviya has acted as a pioneer in this field. His name will go down in the history of oil in this country as the pioneering person who created a policy for this country.

It is not a small matter that we have come to a stage where this country has started dictating the oil policy of this country, and a day will come, I am sure, when, if we succeed in the exploration taking place with Saviet assistance, we shall be in a position to dictate the oil policies of other trading channels in the world also.

The basic thing we have to consider is whether within that policy, all our spects and all our channels through which we want to develop the oil industry and oil supply have been satisfactorlly manned or not. Sbri Malaviya gave a direction and—God bless him—he gave this idea of having

# [Shrimati Tarkeshwari Sinha]

a wider view of public sector control over distribution and refining. I am very happly to know that our refineries have—from the way they are working—a very satisfactory record, and with the maturity and experience that we are having today and with the potential it has been able to build up and which Shri Malaviya built, we can go ahead. I am sure his worthy successor has kept up those traditions.

The refining capacity of the various refineries has improved very much, because of the technical improvements, because of better working, because of better facilities of our own control and because of more oil that we have been able to discover. I was going through the record of Oil India. Shri Khandubhai in his speech has said that our performance in this field is very very satisfactory; it should be called phenomenal. I would like to mention some figures. The Gauhati refinery with 0.75 million tonnes production capacity has cost Rs. 17 crores, the Barauni refinery (2 million tonnes enpacity) has cost Rs. 34 crores. That means with the increase in capacity by a million tonnes, there has a fall in the cost of production of oil. The Cochin refinery has a very good reformance to its credit, 2.5 million tonnes for Rs. 17 crores. The Madras refinery, which has the collaboration of the Iranian Oil Company, has a capacity of 25 million tonnes at a cost of Rs. 15 crores. I am sure Haldia will also come up to that expectation. Therefore, refining capacity as it has been established has had a very satisfactory record.

But I would like to mention this to the hon. Minister that many authoritative people have told me that we are indigenous machitoday, with our nery and our capacity, in a position to build our own refineries. I would like to have this assurance from the hon. Minister that as our capacity increases and becomes self-sufficient, proportionate public control of refining capacity is very essential. I was very happy to know from his speech in the other House the assurance he gave that the moment we are in

position to do so, we shall see that our capacity to refine by our own indigenous machinery and indigenous production is satisfactory, and is complete, we shall have nothing to do with other assistance and subsidiary companies assisting in our programme. I welcome that assurance of the hon. Minister and I think that today also he would assure the House that this thing will go on and the public sector programmes will find very great encouragement in his hands.

Then I come to the problem of distri bution wich was the primary for the dicussion today. I remember a question came in the House which 50 to 69 Members had participated, that was the day when we decided to have a discussion on this. I do agree with the hon. Members have said that there was difficulty, and I am sure the hon Minister also is going to tell us that we did have difficulty, but I have been in the Ministry of Finance and I know how foreign exchange difficulties are being faced by us, and from my own experience know how it is difficult to meet the foreign exchange requirements of a project when the foreign exchange situation is so difficult. So, I understand the limitations of the They cannot arrouce that Ministry. there will be no foreign exchange for programmes to come up. that kind of emotional they create crisis in this count ;, the tempo of our development begs down into a crisis of fear complex. Therefore, no authority can presuppose the difficulty of foreign exchange very and cut down the gramme then and there. So. we did not apprehend that kind foreign exchange difficulty, but when it came, our hands were tied. members know the foreign exchange cut that came within six months. Out of nearly Rs. 50 crores eixmonthly allocation of foreign change, nearly Rs. 10 crores cut in March and in April Rs. crores were cut. I do understand the difficulty of the Government in

that regard, but then, when there was a cut of Rs. 17 crores, then and there it was very difficult to control the situation without a little dislocation.

But I do agree with the hon, Members when they say this, and I think the Minister is aware of the fact, that the oil companies did try at that time to dictate their own terms, and we were watching him with great anxiety to see whether he would accede to the request of these companies which were putting on him all sorts of pressures including their refusal, as Shri Bhagwat Jha Azad pointed out, tohaldle Soviet oil. must say that the Minister did not budge he said nothing doing. He said that even if there was a little scarcity, he would see that our our own distribution system worked, that we would try to meet the requirements as far as possible. Then we started having our own distribution, doing all we could do, having mobile transportation installing pumps places where they could not be insta'led, kutcha pumps, I have seen Indian Oil doing the job day and night in Delhi and round about. We must congratulate the Indian Oil personnel for their performance, for working day and night. I saw them with my own eyes, with lights burning at midnight they used to carry on the work, and they were constructing these pumps. When they started giving oil, some of these pumps had no platforms, but they were assuring the supply line, seeing that it was not cut, continuing to provide this kind of facility to the people. There was some difficulty, scarcity naturally no doubt about that, and I admit it is only when we were assured of this position that we would be in a position to keep up the supply line, that all these oil companies succumbed and started saying that they would handle Soviet oil. I think it was our great moral, financial and physical victory over them.

The distribution by Indian Oil has been pretty good, and when a body

works well, we must give all praise to that body. In 1962-63 the performance of Indian Oil was 6.5 kilo litres in 1963-64 it was 11.7 in 1964-65 it was 17.20 and in 1965-66 it will be more than 34 lakh litre. I would appeal to the Minister to see that during the Fourth Plan period we come to the position where we have the privilege of having majority distributing capacity in this country. I am sure it is not beyond our reach. If we have been able to achieve 34 per cent by our own efforts, I am sure that within two or three years we will be able to make this double, that we shall be approaching 60 per cent of the distribution capacity.

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(M. re: St.)

14.58 hrs.

[Dr. Sarojini Mahisht in the Chair]

I am one with the hon. Members when they say that we should away with the oil compani's, anthing like that, but the point is that they cannot be nationalised. We have to realise that it is not so easy to nationa'ise them, because when we nationalise them, we have to give them compensation not in Indian rupees but in foreign exchange, and that foreign exchange will have to be found. When we are already having difficulties about the planned programme, we are not in a position, let us be realistic about it to give them all their compensation in foreign exchange.

Secondly, we have to receive our supplies of crude for a number of years from outside. Let God gives us this opportunity, with Soviet help in exploration, of finding more oil. If it succeeds, we will be in a position not to have to import even an ounce of crude oil from other countries. We shall be the masters of our imports and distribution, exports and development. Till then we have to depend upon foreign crude oil. I would submit to the hon. that he should explore various markets to see if he can get a better im[Shrimati Tarkeshwari Sinha]

port price. Let us not depend on those countries only which have been giving us crude at a high price. But so far we have had to depend on them, and we cannot just cut those channels of supplies, because our own refineries will suffer, they will go hungry, with the result that the ultimate development of country, which is so much dependant on the oil industry and the petro-chemical industry, will not be able to maintain its tempo in the present and furture.

Even in the supply of crude oil, we have done a remarkable thing. In Cochin Refinery, Phillips were supplying us at the uppermost level of 1.94 dollars per barrel; this has now been reduced to 1.48 dollars Der barrel. There has been reduction and that a substantial has saved us foreign exchange worth Rs. 15 crores this year alone. If we calculate on that basis for five years, it amounts to a substantial saving of foreign exchange.

It is good to see from the Minister's speech in the Rajya Sabha that he has warned the oil companies that distribution will not be their monopoly, that they should not try to go on opening pumps with no restriction. I appeal to him that severe restriction should be put on their opening of pumps and by that we should check the control of these oil companies. I can assure the hon. Minister that if any mischief is done by the oil companies, the whole House will be with him to have retaliation at any cost; we will support him in immobilising, freezing, anything that he may be able to do.

#### 15 hrs.

Dr. Ranen Sen: Madam Chairman, the oil policy of the Government of India is in a very bad state and it is suffering from the crisis of distribution, from the crisis of exploration as well as refining. It may seem to

be a sort of a sweeping generalisation but I am forced to make this statement which arises out of the statement made by the Oil Minister. In page two of his statement, it is stated in the second para: "This plan has borne fruit and complaints of shortages have become extremely rare." This is not a correct statement to make. There are still complaints of extreme shortages and also of high prices. This statement does not make any reference to the high prices. Secondly, thanks to the policy of mixed economy which our Minister Mr. Kabir is so fond of there is a tendency to go in for more and more foreign collaboration collaboration with certain companies, certain corporations which are controlled by the US monopolists. Take for instance the exploration of Iranian off shore areas. What is the position? Our collaboration is with the State Company of Iran. But if we analyse the State company of Iran, it is mainly dominated by the American company; there is no denying that fact. We go to the refinery. In regard to Madras Refinery, we are entering into such terms and such collaboration with the foreign companies which are mainly dominated by the Americans. By now, we should have sufficient experience of how these foreign companies. British and American, are trying to hold the country to ransom. It is a which should go to the credit of Mr. Kabir and Mr. Alagesan that they are trying to put a squeeze on them but today is it sufficient to try to put a squeeze on them? Many speaker advocated nationalisation of oil industry. If oil industry is considered to be a key and vital industry in our national economy, from the economic and strategic point of view, nationalisation of oil company becomes at matter of supreme importance in country. How are these foreign companies trying to fight the Government? I want to give one or two examples of that. Our Minister thinks

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that if we try to squeeze them we will be able to put them in their proper position but we forget that they are very powerful companies which try not only in India but elsewhere also to dictate. What has happened in the past and what is happening today in the Arabian world? How are these foregin compaines trying to make and re-make governments? That is quite apparent and known to all of us. In regard to the position of development in our country, the position is that today in India these oil companies are putting pressure in two ways. One of the ways is to put pressure on the employees. It openly said by the high officers that it is due to the policy of the Government of India that we are forced to retrench quite a large number of persons; quite a large number of persons are on the verge of being retrenched under various pretexts; they are under the name of voluntary retirement, etc. I need not go them. I do not want to raise labour disputes because Mr. Kabir is not in a position to deal with that matter. It is openly said by the company in Bombay, Calcutta and Delhi that it is the Government of India which is responsible for this state of affairs; we are losing. In this report and elsewhere also it has been shown by the Government of India that they still reaping profits amounting to millions out of their trade in India. But they want to increase that profit. Our Government knows it but inspite of that our Government is succumbing and keeping mum over this question; they know how the employees are instigated to fight the Government of India. This is a patent fact known to everybody and it had been brought to the notice of the Government of India and to the respective Ministries. That is why I said that the Government of India's policy is soft and is producing : a different kind of result and the Government of India's policy of mixed economy is not leading us anywhere.

There is another point. In respect of the petro chemical industries which

is the production of the oil industry. our Government again is showing a soft corner for the foreign companies. We were told last year that we were not going to make any agreement with the Bechtel Corporation of the United States and this year itself we were told that the attempt to come to some agreement with Bechtel Corporation was no longer there. But the other day in the course of the question and answer it was stated by the Minister that we are still trying to make some agreement with Bechtel Corporation. The whole idea is not completely valid; probably this word was used by the Minister. The Bechtel say that they want to have the refinery also and the Government is vaccillating whether to have that agreement for collaboration or not. We know definitely it was stated by the Rumanian Minister; Mr. Petroskey said that his Government was prepared to build up a refinery and along with that the petro chemical industry. But what were the terms that the Bechtel Corporation wanted to give us for petro chemical industry? They want have the refinery also. Why does not our Government take advantage of the Rumanian offer and desist from running after the American company knowing full well that it is dominated by a certain group of persons in America. One of them is Lucias Clay, a member belonging to his family. That group of people is known for their reactionary and imperialistic role. Throughout the world it is known. Our Government's policy is so vaccillating and so half-hearted that inspite of our best efforts to squeeze here and there and get some profit and some concessions out of them, because αſ that weak-kneed policy, we allow ourselves to be pressurised by these foreign companies.

Speaking about the Madras finery, we are entering into an agreement with these foreign companies mainly dominated by the Americans. Why do we suffer from such weakness for the American company? It is stated that we do not have any foreign currency. That is true. But we could

### [D.: Ranen Sen]

have trade with the rupee currency. We are doing that already. We could have agreement on these points also with the rupee currency areas and as far as we know they are agreeable to help us.

Then it is said that our technical know-how is not perfect. From Government reports and other reports, that are published in the economic papers, our ONGC staff are quite competent. It has been proved in Barauni, There is the Government report that the Soviet engineers who were in Barauni have also admitted that our experts are as good as their experts. So, with the help of some of these rupee currency areas, they could proceed. (Interruption) They are certifled. Therefore, the first thing is to mobilise our resources which, I feel, is not being done well. Secondly, resources include our man power. Thirdly, we should enter into more and more agreements with those countries who are prepared to give us more, facilities and who would not try to have political strings attached to their condition.

Today, we know how some of the other countries are behaving. This is not the time to refer to it, but we know how the Americans are behaving towards India and what their attitude is in this hour of crisis for us. All these things are known. So, as I said earlier, and I say it again, our policy in this regard is half-hearted; it is a weakkneed policy. We allow ourselves to be pressurised by these foreign companies. Americans and the Burmah-Shell and others, and bring miseries to many of the employees, and at the same time allow our economy to be shaken by them. Therefore, in spite of everything that has been said by Shrimati Tarkeshwari Sinha, that there is difficulty in nationalisation, I would ask this: I do not admit the fact that there is difficulty in nationalisation. The other day, in Ceylon, a small country, they nationalised their oil industry in spite of opposition from the Americans and the British. What a small country like Ceylon could do, what a small country like Burma could do, could also be done by india. They also saved much of foreign ex hange. Why not India also take to that pata? What stands in our way, what is the difficulty in our way, I do not understand. The only difficulty is that our Minister does not stand up boldly and courageously and if only he wants our support in this respect, as somebody else said, if he takes up the position to nationalise it, then, not only this Parliament but the whole country will support him and back him in his task.

With these words, I plead for a revision of our oil policy so that the country as a whole may benefit.

Shri D. N. Tiwary (Gepalganj): Those names which are there may also be given an opportunity to speak.

### Mr. Chairman: I shall see.

Shri Joachim Alva (Kanara); Mr. Chairman, it is said that Hitler lost the war because the planes failed him; and the planes failed him because the tankers were destroyed; and the tankers were destroyed because the oil was spilt all over in the oceans. So, a great power like Germany, under Hitler, was defeated and vanquished by the Soviet Union and the allied powers. The question was, how it happened, and finally it was traced to the little point of oil! This debate is taking place today not a day earlier than is important or necessary, in the sense that we are in the midst of a vast conflict, the results and consequences of which we do not know. And yet, oil shall be the beginning and the end of all our existence.

It is a great pity that foreign oil companies are blackmailing us. They make and unmake governments. Perhaps, sooner rather than later, there will be a lobby in this House which will be the agent of foreign oil monopolists. We shall not allow this lobby to operate in any shape or manner—

with Ministers or officials or Members of Parliament or from outside. That lobby can only be in the interests of our motherland, unto the greatness of our motherland, when we are being assailed and conquered in some places and aggressed upon from all points.

Now, why should the petro-chemical industry be handed over to private interests; the private interests which are fattening and fattening-the one hundred families which want to rule the land? Why should the petrochemical industry or any other allied industry be handed over to private interests? I want to know. Take, for instance, the Carbon Enterprise; I do not know, for I am neither a scientist nor an educationist or an administrator. Take all allied products with oil. Why should such industries be handed over to private businessmen who have already got a hundred industries in their hands? I want to know why the Government, the Planning Commission, the Oil and Natural Gas Commission, do not take everything their stride. The oil companies today have a lobby of young men; these young men serve the oil companies as technicians, executives or administrators, some of them are not patrious. I have talked to them, some of the champions in the industry. Bread and butter they can have if they like, but they shall not pressurize us and they shall not be patriots if they stand for foreign interests.

I want our own Oil and Natural Gas Commission not to be led by nepotism or corruption or jobbery. We want jobs for our young fine men. I met a young lady a chemical engineer who told me. "Why not hand over one whole section of the oil industry to me?" She was an Indian, trained in the Soviet oil-fields. She is neither a painted beauty nor a doll. I told her and some women have also told her that perhaps if she had gone to the west she might have become a painted beauty. Well, when I talk to the Ministers or the officials, what do I find? Nobody wants to take interest in our young men and women when

they say, "I am prepared to take one whole section of the oil industry". When we have got young men and women who are prepared to take up the challenge, it is time our ministers and officials took interest in them. But we are interested in getting jobs for our own friends and relatives in the oil companies. This is the point we must cut out ruthlessly; we must stamp out ruthlessly these selfish interests. Otherwise we cannot get out of this rut.

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We are indeed grateful to the Soviet Union and Rumania who have helped us in drilling-also Haly and France. I have been to the oil-fields in Rumania. One just taps like this and oil comes up. That is what happened in Assam also. I have been to I ag also and visited the National Iraq Company. I had no time to visit the Iranian Oil fields, be ause I had just one day and I had other engagements in Soviet Union to find time to visit their oil establishments. Oil, which can be nearly tapped easily in places where it is underneath should be exploited for benefit of the masses of our country who have been held at bay. We have been blackmailed by the Shell Dutch interests, Shell interests, Caltex interests, Burmah Oil interests and Standard Oil interests. All these companies have subverted governments in South America, Iraq, Iran and put up sheikhdoms in Arabia. Perhaps they would try to do so even in our great land unless we have the guts to fight them till the last.

How does this happen? You know the world reserves in 1963 were 44,075 million tons. What was actually produced was 1292 million tons, of which 1200 million tons went to western Europe. The powers of the west have fattened themselves on oil from illiterate Arabia, from under-developed Iran and oil which was in the Assam oil fields right under our toes. It is time we became masters of our own oil policy and be firm and never bend. We cannot have a clear-cut policy if we keep the bread for ourselves and give the butter to others, because bread and poverty shall both combine . . .

Shri Bhagwat Jha Azad: Why not keep both?

Shri Joachim Alva: We will get neither.

We are grateful to both Soviet Union and Rumania for having helped us to find oil in Ankleshwar and in many places in Assam and India. All this has happened in one decade. We are grateful to Jawaharlal Nehru for having been the inspirer of such a policy and to Mr. Malaviya, who held his head erect in implementing it. These two men have helped us to put India on the oil map of the world. When we see an oil pump, we feel thrilled. I will take my car even ten miles away and get oil from my own Indian Oil pump, rather than from the Caltex or Shell or Esso pumps which are there one after the in less than half a mile. Therein lies our patriotism.

I would also pay my fribute to the Burmah-Shell Refineries Bombay, which we saw as members of the Estimates Committee. It is the best managed private unit in India. I want the Indian Oil and ONGC to manage their units in the same manner as that refinery. We do not want our engines and machinery to be tarnished, as we once found in the Assam oil Refinery.

We must pay good salaries to our young men and women. They must not say, we do not have a place to put our head in or we have left a job of Rs. 3000 for this job of Rs. 1000 for patriotic reasons and then get stranded. They must be well-housed, well-fed and well looked after. Our technicians and employees especially in the lower rung must not be neglected.

How do all these profits go into the pockets of USA? I am quoting from Life. For six countries of the west put together, the national product in 1963 was 321.3 million dollars, out of 584 million dollars and the rest, i.e. 45 per cent of the world's national product, belonged to USA. We know the

oil kings who rule America. We know how American Oil King, Mr. Rockefeller was about to get the nomination for the Republican Party in 1960 against Mr. Kennedy but unfortunately domestic events intervened. A psychiatrist advised a lady to leave her husband and marry him. Because of this, the Republican Party refused to nominate him. It all appeared in the papers. I do not say something which I have not seen in the papers.

Sir, the Tariff Commission laid down gross profits at 12 per cent in respect of fertilisers, chemicals, cement and dyestuffs. Why should they get so much and remit it? I would like the hon. Minister to lay a statement on the Table of the House showing the amount of money that has been remitted as foreign exchange through these foreign companies in the last ten years. That would be a very revealing statement.

Also, all foreign patents should be swept away patents of foreign companies in respect of medicines, pharmaceuticals, dyestuffs, chemicals etc. These patents are strangling us. How many foreign companies have registered their patents after we contemplated the idea of sweeping them away? There was western opposition and we kept quiet. How many of them have been registered so as to reap undeserved benefits.

Madam, the great reserves of oil have been found out in the North sea. This year Britain has started drilling below 600 feet of stormy water in the North sea with equipment conservatively estimated at a capital value of £80 million. £ 400 million may have been spent in the next 5 to 6 years. They are going down into the sea. It is time that we had a clear-cut policy without any ministerial projudices or of the officers or of the big capitalists or big business organisations. We should have a clear-cut national policy in regard to oil.

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बीदा॰ ना॰ तिवारीः समानेवी महोदया, 16 ग्रगस्त, 1965 को तेल मंत्री ने इस सदन में एक घोषणा की बी। तब हमारे मन में कुछ ग्राशा का संचार भौर हमें भाशा हुई थी कि वह कुछ ऐसी बात करेंगे जिससे हम लोगों के मन को सन्तोष हो । लेकिन बहुत हद तक हमको मायसी काही सामनाकरनापड़ा । ग्रौर बातों की तरफ मैं नहीं जाऊंगा क्योंकि समय नहीं है। लेकिन उन्होंने जो तीन बातों की घोषणा की, उनको मैं लेना चहाता हुं। पहली बात तो उन्होंने यह कही कि oil exploration will be intensified, दूसरी बात उन्होंने यह कहीं कि Expansion of private refinerie will be considered, तीसरी बात उन्होंने यह कही कि Shortage of kerosene oil in the country—the situation has eased in this respect.

भव मैं पहली बात को लेता है। भायल एक्सप्लोरेशन इंटेंसीफाई हो, यह ठीक है। लेकिन सवाल यह है कि यह किस तरह हो। इसका क्या यह मतलब है कि जो भ्रच्छी प्रच्छी चीजें हैं. वे प्राईवेट इंडस्टी वाले ले जायें भौर हमारे हाथ कुछ न भाये ? क्या इसका मतलब यह है कि बीज भीर कीम तो चली जाए प्राइवेट इंडस्ट्री वालों को भौर जो खाच बचें वह हमें हासिल हों ? वे लोग हमारे साथ शामिल हों लेकिन किस शर्तपर ? जो नफा है वह तो उनको जाये भीर जो घाटा है वह हमारे हिस्से भाये, क्या यह दुवस्त है ?इस सम्बन्ध में मैं यह कहंगा कि जैसे इंडोनेशिया वगैरह में साझेदारी चलती है, उसी तरह हमारे यहां भी चलनी चाहिये । गवनं मेंट के मैजोरिटी शेयर होने चाहिये भौर उन कम्पनीज को घाटे में भी शामिल होना चाहिये । जितनी कम्पनियां एक्सप्लोरेशन का काम करती हैं सबका एकाऊंट एक होना चाहिये । सब को मिल कर बांटना चाहिये भौर देखना चाहिये कि कितना उनको देना है भौर कितना हमको देना है या कितना उनको लेना है भीर कितना हमको लेना है। जो 1213 (Ai) LSD-8.

इस काम में खर्चा पड़ेगा उस में कुछ साझेदारी में वे देंगी धौर बाकी जितना घाटा होगा बो हमको देना पड़ेगा, इस तरह की बात नहीं होनी चाहिये । एग्रीमेंट करने के पहले, उन के साझे में काम करने के पहले, एक्सप्लोरेशन सं पहले इन सभी बातों का फैसला हो जाना चाहिये धौर साथ ही साथ यह भी देख लिया जाना चाहिये था कि पेट्रोल एण्ड नैक्यूरल गैस कमीशन का हाथ कपर रहे, धौर मैजोरिटी शेयर वह उसमें होल्ड करें ।

दूसरी बात एक्सपैशन प्राफ प्राइवेट रिफ़ा-इनरीज के बारे में कही गई थी। बहुत पहले इसका फैसला हो चुका था और उसी के प्राधार पर हम चल रहे थे कि उनको इसकी इंडाजत नहीं दी जायगी। मैं नहीं समझता हूं कि परिस्थितियों में क्या तबबीली धाई हैं और किस तरह से वे बदल गई हैं कि हमको ऐसा करने के लिए भी मखबुर होना पड़ा है भौर उनको कैपेसिटी बढ़ाने के लिए इजाजत देने के बारे में हमको सोचना पड़ेगा। इसका धर्ष यह है कि हमारे दिमागों में यह बात है कि हम उनको इजाजत वेंगे कि वे भपनी कैपेसिटी बढ़ा सकें।

Shri Humayun Kabir: There has been no expansion for the last 2 to 2½ years. All expansion was before that.

बी हा॰ ना॰ सिवारी: धाप इन टम्सं
में सोवते ही क्यों हैं। हमारा झगड़ा इसी
लिए है कि धाप इस तरह की बात सोवते
हैं। जब धाप गलत बात सोवने लगेंगे
तो एक न एक दिन धाप गलत काम भी कर
लेंगे। इस की तरफ से धार्कों मूंद लीजिए।
यह फैसला कर लीजिये कि कैपेसिटी बढ़ाने
की उनको कभी किसी सूरत में इजाबत नहीं
देनी है। धगर जरूरत है देण को तो हमको
पन्निक सेक्टर में रिफ़ाइनरीज कायम करनी
चाहिये जैसे कि कायम करने की बात हम सोच
रहे हैं। हमें इतनी बढ़ी रिफ़ाइनरी कायम
कर देनी चाहिए जिससे कि हमारा काम ठीक
तरह से बल जाए। उनका जो रवैया है

[श्री बा॰ ना॰ तिवारी]
उसको प्राप जानते हैं । उनके
मोटिक्य को भी धाप जानते हैं । वे हमारे
कपर कोई उपकार करने के लिए तो प्राए
नहीं हैं भौर न कर रहे हैं । उनके साथ बील
में धाप को कितना तरहुद कितना हैगलिय
करना पढ़ रहा है, यह धाप से छिपा हुधा
नहीं है । धाप के मन के माफिक काम नहीं
हो रहा है । इस वास्ते भूल कर भी इस बात
को धाप न सोचें कि भविष्य में कभी कैपेसिटी
बढ़ाने के लिए उनको इजाउत हम वेंगे ।

तीसरी मावश्यक बाल केरोसीन भायल कीं स्थित के बारे में है। मिनिस्टर साहब ने श्रपनी स्टेटमेंट में केरल का नाम लिया है भी कहा है कि वहां पर सिच्एशन खराब हो गः थी। मालम नहीं उनके सलाहकार कैसे हैं कि सारे देश की स्थिति उनको बताते ही नहीं। साज बिहार में क्या हो रहा है? बिहार को म्राप छोडिये, दिल्ली शहर में क्या हो रहा है ? धाज ही एक विवरण सभा पटल पर फाइनेंस मिनिस्ट्री की तरफ से एक प्रश्न के उत्तर में रखागयाथा। उस में कहाथाकि केरोसीन ग्रायल की स्थिति ठीक चली था रही है, उस में कोई तबदीली नहीं हुई है गत दो महीनों में । मझे पता नहीं कि स्टेटमेंट देने वाले और तखमीना लगाने वाले कौन से लोग है। उनको वस्तुस्थिति का पता बिल्कुल भी नहीं है। उनको पता नहीं देश में क्या हो रहा है। धाज हमारा देश संकट में से गुजर रहा है।

ऐसी संकट की स्थित में भी भाप देश की हालत को ठीक से न जानें इससे बढ़ कर विपत्ति क्या हो सकती है। भाप दिल्ली में कहीं भी जाइये भाप को कहीं भी केरोसीन भायस नहीं मिलेगा । मैं पिछले तीन दिन से खोज रहा हूं। जब से यह स्तैक भाउट की बात चली है, मैं खोज रहा हूं कि कहीं से मुझे एक बोतन तेल भपने रसोई खाने में ढिबरी में जसाने के लिए मिल जाये। लेकिन कहीं मिनता ही नहीं है...

भी सुरेन्द्रणाच द्विवेदी (केन्द्रपाड़ा) : लालटैन जलाइये ।

श्री द्वा॰ ना॰ सिवारी : दिवरी के लिए तो मिलता नहीं है लालटेन के लिए कहां से मिलेगा । घ्रापने बैसे ही बात की है जैसे कांस की रानी को किसी ने कहा कि रोटी नहीं मिलती है तो उसने कहा केक खा लो। ढिबरी के लिए तेल तो मिलता नहीं है भाप लालटेन के लिए तेल की बात करते हैं। देश की नक्य को भ्राप पहचानिये। वेखिये देश में क्या हो रहा है। सदन में इस तरह के बयान देना, उन सदस्यों के सामने जो कि देश के चारों भोर से चन कर यहां भाये हैं, क्या ठीक है? इसको मैं प्रांख में धूल झोंकना कहं परिस्थिति की भनिभन्नता, मैं नहीं जानता हं । कई बार मिनिस्टर साहब से बात हुई है । उन्होंने कहा है कि तेल की कोई कमी नहीं है, डिस्ट्रीब्युजन फालटी है धौर डिस्ट्रीब्युशन की स्टेट गवनमेंट्स की िसपासिबिलिटी है। मश्किल यह है कि झाप स्टेट गवर्नमैंट्स के अपर यह जिम्मेवारी डाल देते हैं भीर वे कहती है कि हमारे पास तेल नहीं है। धगर उनके पास तेस काफी होता तो वे घपने घर में नहीं जलाती, लोगों को ही तो देतीं। वे प्रपनी बदनामी धपने लोगों में क्यों करवातीं? सीधे लाजिक की यह बात है, सीधी समझ की यह बात है।

सोगों ने कहा कि तेल बारह माने से बेढ़ रुपये की बोतल तक मिल रहा है। यानी दुगुने, तिगुने भौर चार गुने दामों पर मिल रहा है। ऐसा कभी नहीं कहा गया है कि सगर धापके पास कोई बीज नहीं है तो धाप उसको जरूर दे ही दें। प्रगर किसी बीज का समान करना पड़ेगा। लेकिन यह कह कर कि नहीं, तेल की स्थित भण्छी है सोगों में एक माबना पैदा करना कि सरकार गलत रिपोर्ट दे रही है या बस्तुस्थित का उसको ज्ञान नहीं है, ऐसा तो धाप न करें। यह जो माबना भाग फैला रहे हैं इस माबना को धाप दूर रखें। बहुत सी बीजें झाट उपनाई में हैं। हम जानते हैं कि कुछ बीजें नहीं

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Oil Policy (M. re: St.) Some hon. Members rose-

मिलती हैं। इसलिए कुछ दुर्भावना नहीं होती है। लेकिन यह कहना कि सिचएशन ईज्ड है भौर ईञ्ड कहीं नहीं है, तो भापकी बात पर लोगों को क्या भरोसा होगा भौर क्या वे भापके बारे में समझते होंगे भीर हम लोगों को वे क्या कहेंगे। भापके जो एडवाइजर्ज हैं शायद उनका पब्लिक से टच कम रहता है। भ्राप चून कर धाये हैं घापका पन्तिक से टच रहता है। इसी तरह से संसद के पांच सौ सदस्य हैं। किसी से भी भाप पुछ तो लीजिये कि उसके इलाके में क्या स्थिति है? एक एक करके घाप सब से पुछ लीजिये कि उनके इलाके में स्थिति क्या है भगर भाप के यह पांच सौ सदस्य कहते हैं कि नहीं, हमारे इलाके में स्थिति खराब है तो भ्राप को मानना पढ़ेगा कि स्थिति खराब है, भने ही भाप के भफसर कुछ भी कहते हों। इतने घादमियों का देखना भीर निर्णय उन मट्टी भर घादमियों के देखने घौर उन के निर्णय से बेहतर होगा। इस लिये मैं कहंगा कि झाप इस तरह का एक प्रस्ताव कीजिये। मैंने भ्राप की कन्सल्टेटिव कमेटी में कहा था कि धगर कोई गडवडी घाप के घौर स्टेट गवर्नमेंट के बीच में हो तो उन को बुलाइये धौर उन से सलाह कीजिये ताकि यह स्थिति न र है। भाज जब हम यद्भ की स्थिति में हैं तो किसी बात पर जनता में ब्रसन्तोष होना ठीक नहीं है। विशेषकर यह जानते हुए कि चीज हमारे यहां है लेकिन जनता को मिल नहीं रही है, यह जनता के लिए बहुत बड़े भसंतोष की बात हो जारेगी इस असन्त्रोथ को कायम नहीं रहते देना चाहिये ।

इन शब्दों के साथ मैं धपना भाषण समाप्त करता है।

Mr. Chairman: Shri Yashpal Singh.

Shri M. R. Krishna (Peddapalli): Will I be able to get a chance?

Mr. Chairman: How many Members are desirous of taking part in this discussion?

Mr. Chairman: Is it the opinion of the House that the time on this be extended by an hour?

Some hon, Members: Yes.

An hon, Member: Not today.

Mr. Chairman: Not today. The date and time will be fixed later. If the Members desire that the time should be extended by an hour, that can be

Some hon. Members: Yes.

Mr. Chairman: So, the time is extended by an hour. The date and the time will be fixed later. Shri Yashpal Singh.

बी यशपाल सिंह (कैराना) : समार्गत महोदय, हमारे श्री कबीर ने जो पालिसी हिक्लेयर की है उस में उनकी नियत भच्छी है. इंटेन्शम्स उन के गड हैं, लेकिन गनतियां इतना हो गई हैं कि उन गलतियों को दूर किये बगैर देश के लिये तेल का इन्तजाम नहीं हो सकता । उन को नियत बिल्कुन साफ है, लेकिन यह कहा जाता है कि कभी-कभी जब ज्ञान न हो तो नियत की सफाई कूछ नहीं कर सकती।गीता में यह बात निर्खा हुई है कि किया-होत किया हमा कर्म कर्ता के लिये दः खदायी होता है। जब तक इस बात पर पुरा ध्यान नहीं दिया जाता देश की मुसीबत हल नहीं हो सकती। कहते हैं कि :

"The way to hell is often paved with good intentions."

म्राप की नियत मण्डी है लेकिन ज्ञान के मभाव में भाप देश का फायदा नहीं कर सकते ₹ 1

बाज हम देखते हैं कि छोटे-छोटे काम, जिन कामों को एक दर्जाचार पास भादमी कर मकता है, मिडल पास कर सकता है, एक मामली स्रोवरसियर कर सकता है, इसिनये ठके हुए हैं कि वह सरकार के हाथ में हैं।

# [श्री यशपाल सिंह]

पश्चिक नहीं जानती कि कौन सा प्राइवेट सेक्टर है कौन सा पब्लिक सेक्टर है, पब्लिक को पता नहीं है कि नेशनलाइजेशन क्या है ऋौर **डिनैशनलाइ जेशन क्या है। पब्लिक तो ग्रा**०. की दिक्कत का हुल चाहती है। मिट्टी के तेल की बोतल भाज डेढ़ ६० में विक रही है दो रूपये में बिक रही है। ऐसी हालत में कीन मानेगा इस बात को कि श्राप ने यह वायदा किया था कि कांस्टीट्यूशन में कि हर एक इन्सान को न्युद्रिशस फुड भ्राप देंगे । न्युद्रिशस फुड तो मलग रहा, एम० पी० का बयान है कि उस को मिट्टी का तेल नहीं मिलता। मेरे घर में तो और मिट्टी का तेल घुस नहीं सकता क्योंकि मेरा यह धार्मिक बत है,रिलिजस बाऊ है कि हमारे यहांदो चीजें नहीं घुस सकतीं। एक तो तम्बाक् नहीं घुस सकती, सिगरेट ीड़ी नहीं **घस** सकती भीर दूसरे मिट्टी का तेल नहीं घुस सकता। लेकिन एक एम० पी० यह बयान दे वे कि उसे मिट्टी का तेल नहीं मिलता तो कौन मान लेगा कि भ्राप देश में न्युद्रिशस फूड दे सकेंगे 45 करोड़ इन्सानों को भीर इस का इन्तजाम भच्छाकर सकेंगे। इस काम को एक स्रोवरसियर कर सकता है। जनता नहीं चाहती है कि वह इस मामले में पड़ कि यह नैशनालाइ जेशन हो रहा है, यह प्राइबेट सेक्टर है या पब्लिक सेक्टर है। जनता तो माज की दिक्कत का हल चाहती है। यहां दिल्ली में लोग एक छटांक तेल के लिये तरस रहे थे भौर निजामुद्दीन पर बोरियां भरे हुए गाहियां खड़ी रहें बाठ दिन तक क्योंकि व्यापारी जो ये उन्होंने कह दिया कि हमें चांदी बना लेना चाहिये, लाख दो लाख रूपया बना लेना चाहिये। जब दिल्ली में यह हुमातो दूसरे प्रदेशों का क्या हाल होगा। देहातों के धन्दर तो कोई उपाय ही नहीं है। देहात के घन्दर क्या होता है कि एक तरफ तो वरसात है। उसी बरसात के दिनों में किसान रुपये लिये हुए फिरता है भौर उसे दो इनय में भी एक बोतल मिट्टी का तेल नहीं मिलता है। जो लोग देश में भ्रष्टाचार करते हैं उन से हर्गिज यह काम

ठीक से नहीं हो सकता है इस बात को जो खेती करने वाले हैं वह भ्रच्छी तरह से जानते हैं।

इसी सरकार ने चालिस हजार ट्रैक्टर लिये हैं जिन में से बीस हजार ट्रैक्टर यहां खराब पड़े रहते हैं भीर बीस हजार चल रहे हैं। उन बीस हजार ट्रैक्टर्स में से दस हजार ट्रैक्टर इसलिये रुके रहे कि उन को सरकार डीजल भायल नहीं देसकी । क्यासरकार के पास कोई ऐसा प्रकाउंट है कि एक महीने में इससे कितना नुकसान फुड प्रोडक्शन का हुन्ना। सरकार के पास कोई इस तरह का ग्रकाउंट नहीं है। ग्राज सरकार के हाथ में जो चीज है वह इको है। पानी सरकार ने भ्रपने हाथ में रख लिया है इसलिये पानी रुका हुमा है,बिजली सरकार ने अपने हाथ में रक्खी है इसलिये बिजली रुकी हुई है। युच्छा हया कि भगवान ने हवा सरकार के हाथ में नहीं दिया नहीं तो यह हवा भी रोक कर बैठ गई होती, चुकि उनको पब्लिक को तंग करने से मतलब है चाहे उसका कोई फायदा हो यान हो। इस काम को एक छोटा सा मोवरसियर कर सकता है। एक छोटा सा मुल्क इंडोनेशिया है। उस के यहां कभी भी अन्धेरा नहीं रहता है। लेकिन हमारा देश ऐसा है जो कि भ्रपने मुखालिफों से कोई नसीहत हाशिल नहीं करता है। भ्रपने दुश्मनों से वह कोई ऐडवाइस नहीं लेता है। भगवान राम को इसलिये मर्यादा पुरुषोत्तम कहते हैं कि उन्होंने भ्रपने दुश्मन से सजाह ली थी। उन्होंने लक्ष्मण को भज कर कहा कि रावण के मरते वक्त जा कर उस के चरणों को स्पर्वकरो झौर विद्यालो । लक्ष्मण ने जाकर रावण से विद्याली। उस ने जो विद्याीव यह यो कि:

# "नुमस्य शीध्रम्"

भ्रषात् जो कल करना हो उसे भ्राज करो भीर जो भ्राज करना हो उसे भ्रभी करो। लेकिन हमारी सरकार किसी की नसीहत नहीं लेती नतीजा यह है कि वह किसी के लिय एक बोतल Oil Policy

(M. re: St.)

मिटटी के तेल का इन्तजाम नहीं कर सकर्ता है। जब एम• पीज को एक बोतल मिट्टी का तेल नहीं शिलता है तो ग्राम पब्लिक का क्या हाल होग।। मैं श्री हमायुन कबीर से पर्ज करता हं कि जब तक मुनाफा खोरों में से एक को प्राण धडनहीं दिया जायगा, मनाफा खोरों में से का से कम एक की लाश चांदनी चौक में नहीं लटकाई जायेगी तब तक यह मसला हल नहीं हो सकता है। कौन सा कान्न माप के पास है जिस से भाप ऐसा कर सकते हैं। हमारे यहां लोगों के पास तेल के इस मरे पहें हैं लेकिन मैंने किसी को नहीं देखा कि उसे दस साल की सजा हुई हो या पांच साल की सजाहई हो। वह लोग देश को धोखादे रहे हैं भीर प्राफिटिभरिंग से रुपया कमा रहे हैं। द्रमारे स्वर्गीय प्रधान मंत्री श्री जवाहर लाल नेहरू ने कहा था कि लानत है कि जिस उक्त बंगाल में 23 लाख घाटमी फाकाकशी कर के मर गये, मिठाइयों के धाल भरे रक्खों रहे ग्रीर दुकानों में बोरियों ग्रनाज पड़ा रह गया, भीर हिन्दस्तान के भन्दर इतनी खहारी नहीं षी कि उन बाजारों को लूट लेते। माज पंडित जवाहरलाल नेहरू की ऐडवाइस का फायदा उठाने का मौका नहीं है तो या तो सरकार इस मसले को हल करे, भीर भगर सरकार हल नहीं कर सकती तो जनता इस का हल जरूर निकाल लेगी। हम सरकार के दोस्त हैं, मुखालिफ नहीं हैं। मखानिक लफज ग्रंग्रेजों का दिया हुया है। भ्रपोजीशन का जो सफ्ज है वह पांच हजार मील दूर का गढ़ा हुचा है। हम घाप को सही रास्ते पर लाने के लिये कहते हैं।

> "दोस्त भां बाशद कि मुद्रायबे दोस्त हम '। भाईना रोबरू गोयवा"

सच्चा दोस्त वही है जो धाप के ऐकों को धाप के सामने रक्का। मक्कालिफ कालफजयहां नहीं पैदा हथा। यहां हम सब्बे दोस्त का काम कर रहे हैं। सच्चे मित्र का काम कर रहे हैं भौर भाप को साकता दिखलाने घाये हैं। कम से कम हमारे यह साबी बैलों की जोड़ी के प्रताप से नहीं घाये हैं। इस इस लाख धादमियों के दिल दिमाग की मदद से हम यहां भेजें गये है। क्यादेश हम से जवाब तलब नहीं करेगा कि यह 45 करोड जनताकब तक भन्धेरे में रहेगी। जब हम से जवाब तलब किया जायेगा तब हम जनता को कौन सा मंह दिखायगे।

Oil Policy

(M. re: St.)

यह ब त छोटा सा काम है भीर बराबर माप कहते हैं कि एक्स्प्लोरेशन हो रहा है। एक तरफ भाप बयान दे रहे हैं कि इतना तेल है कि हम उसे खपा नहीं सकते, इतनी डिमान्ड नहीं है जितना हम सप्लाई कर सकते हैं भीर दूसरी तरफ एसी भीर बर्मा शेल के बगैर हमारा काम नहीं चलता । वह लोग करोडों रुपये कमाते हैं भीर हम लोग भन्धेरे में पढ़े हुए हैं। हमने देहरादून में 4 करोड़ रु खराब किया एक्स्प्लोरेशन के ऊपर धीर साल भर तक लाखों की तादाद में जनता बेकार रही। साल भरतक हम को वहां से निकलने का मौका नहीं मिला। हमारी कारें जाती थीं भीर दो दो घंटे तक वहां रुकी पड़ी रहती वी इमलिये कि वहां एक्सस्प्लोरेशन हो रहा था। हमें खशी थी कि हमारे प्रदेश में इस तेल का प्रवाह होगा। हम कहते थे कि हमें चार घंटे रोक लो लेकिन हमारा प्रदेश सूर्खाहो, प्रदेश की खशहाली हो । सिर्फ एक बोरुल तेल से भ्राप गांवों में रोशनी कर सकते थे लेकिन उस के लिये गांव गांव मंधेरे में पढ़ा हभा है। श्री हमायन कबीर से मेरी दक्वस्ति है कि वह इंजी चेंघर पालिटी-शियन का काम छोड़ दें क्योंकि यहां बिजली के पंख्यों में बैठ कर स्कीमें बनाई जाती हैं। इस काम को वह छोड़ दें घीर दिल्ला शहर में शाम को निकलें। वह देखों गे कि इस यहां पर भरे पड़े हैं। जिन लोगों ने गैलन्स इकटठे कर लिये हैं, जिन दुकानों में तेल भरा पड़ा है सब से पहले उन को मैदान में ला कर सजा दी जाये भीर हिन्दस्तान की 45 करोड जनता की बंबेरे से बचा कर रोशनी में लाया जा<del>बे</del>।

इन शब्दों के साथ मैं भपी बात खत्म करता है।

Shri A. N. Vidyalankar (Hoshiatpur): I rise to support the policy state. ment of the hon. Minister, I agree

## [Shri A. N. Vidyalankar]

with what some of the previous speakers have stated, and I do not think that all that is, in any way inconsistent with the policy statement. It is quite a different matter that the hon. Minister might not use such strong language or may not speak with that emotion which those hon. Members have resorted to. But I think that if we go through the policy statement we shall find that it is not inconsistent in the content and in spirit with what has been stated here.

I do not agree with my hon. friend Dr. Ranen Sen who said that this policy was a weak policy or that the hon. Minister was very much pressurised by the oil companies and so on, I do not think so. In fact, this is the field where the Government could feel proud of what they have done. I feel that two of our former Ministers have made the greatest contribution to our Defence economy from every angle; first, is Shri K. D. Malaviya, who practically brought India on the map of the world and then there is Shri Krishna Menon who had built up our defence potential, which we know and experience only today. In the shape of the Gnats and other armaments produced in India he had developed our defence potential which is immensely helping us at the present moment, to face the enemy. These two Ministers have done a great job, to build up our powerful defence potential. Oil is also really connected with the defence potential. Therefore, the oil industry in all its essentials should be considered as a national industry. It is so vital and essential not only from the point of view of day to day needs of the people, but also from the point of view of our country's defences. So, I think that there is a strong case for nationalisation.

At present, the private companies are utilising this industry for private profit, and we know how they the using it. Of course, we may allow private profit in other fields, but this is the field where no private profit

should be allowed, and where the control of the industry should not remain in the hands of foreigners. I absolutely agree with my other friends in this matter.

It is true that there may be difficulties in achieving that goal. But we are discussing now only the policy, and I think that our policy should be, and I wish that the hon. Minister would declare it, that ultimately this industry is going to be nationalised, though he may not nationalise the whole industry today. That should be our policy declaration.

If we go through this policy statement we shall find that there are some very good features to which no hon.

Members have drawn enough attention. I would like to highlight those points. One of them is in regard to our achievement of self sufficiency. At page 4 of the statement we find:

"The House will be glad to hear that the country will be selfsufficient in diesel oil before the end of the Third Plan and our imports of kerosene will also be substantially reduced before the end of the Fourth Plan."

This shows that we are proceeding towards self-sufficiency. I hope tha we shall put forth greater efforts to achieve this self-sufficiency earlier if possible.

Similarly with regard to reduction in the prices, we find at page 5 of the statement that:

"We have also been able to secure a substantial reduction in the price of finished products. Of this the most recent and perhaps the most significant is an arrangement for supply of aviation fuel from a Western source at a discount of nearly 24 per cent."

So, I think that there are good features in this statement. It has also been stated that more refineries will be set up, and the brightest feature is that Government are going to own these new refineries. Some indication is given that some of the refineries might be in the private sector or there might be some foreign collaboration. I do not mind foreign collaboration, provided our grip was tighter. The whole control on the industry should be of the Government. That is very necessary. I think the Minister also agrees with the speakers who have stated that this is an essential industry and we cannot afford to take any chances in regard to this matter.

Similarly, in regard to exploration of new sites and new oilfields, the pace is not as fast as that with which we had started in the beginning. At present, we are not proceeding very rapidly, There is a general impression-I wish I should be wrong-that in the matter of exploration, the pace is not as fast as it was in the beginning. At least I feel so in regard to my state. There were a number of sites where exploration had been going on in my own constituency. Hoshiarpur. I wish the work should go on with the same enthusiasm with which it was begun.

So far as distribution is concerned, in consultation with the companies they have planned it out. But at present, the distribution position is not satisfactory. Some of my friends have complained here about this, based on their personal experience I can also say from personal experience. I have been getting my supplies through a Burmah-Shell agent. But for the last three days, he tells me that no oil was available. On the other hand, the Chief Commissioner assures us that there was ample supply in the capital, that there is no shortage. But every agency, every shopkeeper pleads shortage. We do not know what is correct. If this is our experience in the capital, we can imagine what would be the state of affairs in the whole city and the country. Generally people say that they are not getting kerosene which has become so essential a commodity these days I think this should be properly looked into.

I know the Minister will say that that it is a matter for the state governments and local administrations. But I would plead with him not to be satisfied with that. He should see that the state governments and local administrations did their job properly. After all the Government gives them the supply for proper distribution. If proper supply is not arranged, though this is not under the Ministry, the whole blame naturally comes on the head of Minister, on the Central. Government, as they are the controlling authority, the utilimate authority.

So we cannot sit tight over this matter. We should see that whatever we had given to the state governments and local administrations was distributed properly and justly should see that this job is done efficiently, specially in view of the pre-ent circumstances.

बौ सबु लिससे (मुगेर) समापति महोदय, इस वस्त हमारे सामने बौ सबाल है वह किरासिन, डीजल घादि बौ बीज जीवन के लिए घावस्यक हैं उनके समान बटबारे भीर बिसरण का सवास है।

मैंने श्री हुमायून कविर का बयान पढ़ा श्रीर राज्य समा में उन्होंने जो भाषण किया था वह भी मैंने देखा है । मुझ बढ़ा धारकर्य हुधा कि उन्होंने आंकड़े शास्त्र के धाधार पर यह साबित किया है कि वंश में किरासिन की श्रीर डीलज की कोई कभी नहीं है । उन्होंने कहा है कि ज्लाई, 1964 में जितना किरासिन हमारे देश में उपलब्ध हुधा था उससे इस साल के जुलाई महीने में पांच प्रतिशतत ज्यादा हुधा है । तो इससे उन्होंने यह नतीजा निकाला, धांकड़े शास्त्र के धाधार पर, कि मुस्क में किरासिन की अपलब्ध बराबर बढ़ रही है ।

सेकिन इनके इस बयान से पता चलता है कि हमारे मंत्री महोदय धरातल पर नहीं रहते हैं बस्कि धासमान में रहते हैं, क्योंकि प्रगर ये जनता के बीच जाकर इस बात की खोज करते कि क्या सचमुच जनता को किरोसीन धायल मिल रहा है तो उनको पता चलता कि फिरोसीन घांफडे शास्त्र में तो उपलब्ध हैं लेकिन जो उपपोक्ता हैं उनको बह बिल्कुल नहीं निल रहा है। ग्रभी मैं बिहार में गया या भीर बिहार के कई देहातों में मझे लोगों ने बतलाया कि यहां तो किरोसीन बिल्कुल मिलता ही नहीं है घगर कभी मिल भी गया तो 12 भाने. 14 भाने एक बोतल का दाम देना पड़ता है । राज्य सभा में बोलते हए श्री हमायन कबिर ने कहा कि किरोसीन की उपलब्धि उनकी जिम्मेदारी है लेकिन वितरण की जिम्मेदारी उनकी नहीं है, वह तो राज्य सरकारों का काम है । इस तरीके का जो जबाव है उससे पता चलता है कि मंत्री महोदय का दिष्टकोण इसके बारे में जिम्मेदाराना दुष्टिकोण नहीं है भौर उनके ऊपर जो भार सौंपा गया है उस को वह पूरी तरह नहीं निभा रहे हैं।

जहां तक किरोसीन भौर डीजल का मामला है यह एक मुनाफ़ाखोरी का सिलसिला है। प्रशद्ध तेल जो जमीन से निकलता है उससे लेकर उपभोक्ता के पास पहुंचता है तब तक बराबर यह मुनाफ़ाखोरी चलती है। पहले जो बड़ी कम्पनियां हैं वह तीन स्तरों पर मुनाफ़ार्केमा रही हैं । बाबुद्ध तेल के दाम ज्यादा बढ़ा कर मुनाफ़ा वह कमाती हैं जहां पर हमारी सरकार का कोई नियंत्रण नहीं है। भगर इसको बटाने का वह धौर ज्यादा प्रयास करेंगे तो मेरा ख्याल है कि संसद भौर लोक सभा उसका स्वागत करेगी । फिर तेल साफ करने के जो कारवाने हैं उसमें भी काफ़ी मनाफ़ा यह कम्पनियां कमा रही हैं। जब शुरु में यह तीन कम्पनियां कांग्रम हो गयीं, वर्मा शैल कालटेक्स भौर एस्सो की, तो इन कम्पनियों ने प्रतिवर्ष 20 प्रतिशत से लेकर 45 प्रतिशत तक मनाफा कमाया । सिर्फ चार, पांच सालों

के भन्दर कुल जितनी पूंजी उनके द्वारा लगाई गई यी वह सारी वसूल हो गई है। धव उसके बाद ये लोग नकद नफ़ा काम रहे हैं। खुद मंत्री महोदय ने मान लिया है कि बर्मा-शैल ने दो साल पहले तेल साफ करने के काम पर करीब-करीब 36 प्रतिशत मनाफ़ा कमाया भीर वितरण के काम में भी 15 प्रतिशत करीब करीब उनका मनाफ़ा हमा। इस तरीके की मनाफ़ाखोरी कम्पनियों द्वारा धगुद्ध तेल को लेकर वितरण तक की जा रही है। फिर उसके बाद सरकार धाती है धौर सरकार ने इतना ज्यादा टक्स इन जीवन की भावस्थक चीजों पर लगाया है कि भाज जनता तबाह हो रही है। फिरोसीन मौर डीजल यह नितान्त भावश्यक चीजें हैं डीजल का इस्तेमाल रोड टान्सपोर्ट के लिये या म्यनिसिपल टान्सपोर्ट के लिए होता है भौर जो डीजल के दामों में वृद्धि होती है उस का भार ग्राखिरकार जनता को ही झेलना पडता है। साथ ही साथ किरोसीन पादि चीजों पर जो चुंगी मादिकर लगाये जाते हैं उनका नतीजा यह हो गया है कि तीन चौचाई से ज्यादा दाम का हिस्सा केवल यह करों के रूप में जनता को देना पडता है। इसलिए मैं मंत्री महोदय से यह मर्ज करूंगा कि कम्प-नियों का मुनाफ़ा घटाकर विदेशी मुद्रा बचाने का वह प्रयास करेंगे भीर कम्पनियों का मुनाफ़ा सरकार की ग्रामदनी की भी कोशिश करेंगे तो उस का हम स्वागत करेंगे । लेकिन साथ ही साथ सरकार के जो टैक्स हैं उनको घटाने का भी प्रयास होना चाहिए ।

धनी यह जो घगुढ तेल के दाम गिराये गये हैं उस से विदेशी मुद्रा तो बच गयी लेकिन उपभोक्ताओं को उस से कोई फायदा नहीं मिला है. बल्कि धाज स्थिति यह है कि किरोसीन बिल्कुल नहीं मिल रहा है धौर जहां मिल रहा है वहां 12 धाने 14 धाने में धौर कहीं उस से भी ज्यादा एक बोतल

(M. re: St.) हरके जनता को राइत विसाने

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का दाम देना पड़ता है । इसलिए मैं यह सोच रहा हूं कि वर्तमान संकटकालीन स्थिति में जीवन की ब्रावश्यक चीजों का वितरण ठीक ढंग से करने के लिए घौर मुनाफ़ाखोरी को रोकने के लिए हर शहर में घौर गांव में नागरिकों घौर सारे दलों की समितियां गठित की जाबे तो घच्छा होगा । घौर इन समितियों के नियंत्रण में तथा निगरानी में जीवन की घावश्यक चीजों के वितरण का काम जैसा किरोसीन है, बीचल है, चीनी है या घनाज है, इन के वितरण का काम इन समितियों की निगरानी में घौर नियंत्रण में किया जाये ? घगर यह सुझाव सरकार मानेगी तो घाज जो संकट— कालीन स्थित है उस का सामना हम मजबूरी से कर पार्येंगे ।

विदेशी शाकतों का इस वक्त हिन्दुस्तान के प्रति जो रुख है, क्या ब्रिटेन, क्या प्रमरीका भीर कुछ हुए तक सोवियत यनियन भी. उस-से ऐसा लगता है कि हमारी इस वक्त बाननण का मकावला करने की जो नीति है उसको बदला। के लिए भौर हिन्दुस्तान की सुरक्षा तथा विदेशी नीति में हस्त-क्षेप करने के लिए उनके द्वारा ग्रधिक दबाव डालने का प्रशस किया जायेगा। ऐसी हालत में सरकार द्वा र किरोसीन, डीजल घौर पेटोल धादि मामलों में धरमनिर्भरता की नीति को जल्द से जल्द भ्राग नहीं बढायेगी तो उस का साफ साफ मतलब होगा कि स्वतंत्र विदेशी नीति की भौर सरझा नीति की चाहे हम कितनी भी चर्चा करें किन] वास्तव में विदेशी ताकतों के इशारे पर ही हमें नाचना पढ़ेगा । इस लिए हमारी जो सारी योजनाएं इस बक्त चल रही हैं उन के ऊपर पूनविचार करने का समय भागया है भीर यह पूनविचार करते समय एक ही बात का ध्याल रखना चाहिए कि मल्क को बनियादी चीओं में जिनका कि सीधा सम्बन्ध हमारी सुरक्षा नीति से है, जल्द से अभ्द घारमनिर्भर किया जाए भौर जीवन भी भावस्थक चीज के वितरण के बारे में इस तरीके की नागरिक समितियों

का संगठन करके अनता को राहत दिलाने का प्रयास भी किया जाये।

Mr. Chairman: Dr. Singhvi.

Shri Warior (Trichur): Are we to continue this tomorrow?

Mr. Chairman: Not tomorrow; the date and time will be given later.

Shri Warior: We want to know whether the unfinished items put down for today will be trensferred to some other date or tomorrow?

Mr. Chairman: The date and time for further discussion of this question will be notified later on, in due course.

Dr. L. M. Singhvi (Jodhpur): If that is io, Madam Chairman, I will start today and will resume my speech on the day which is fixed for the resumption of this discussion.

Mr. Ohairman: That is understood.

Dr. L. M. Singhvi: Madam Chairman, it appears to me that a subject so technical and so complex as oil policy of our country rarely gets an opportunity to be debate by us. that perspective this should be considered a welcome opportunity for on these matters it is not always that we are able to express our views and to question the hon. Minister in charge of these policies. It is true that we raise questions now and then during the Question Hour about a happening here or an occurrence there but to be able to debate the oil policy as a whole is an opportunity which I think we all welcome. I think I would like to congratulate without any reservations the dynamism that has been brought to bear upon the oil policy of this country by Shri Kabir particularly because of the great fillip he has promised us he would give to the task of building up the petro-chemical complex in this country. As a matter of fact. I am a firm believer in the great future of our industries, of our country, only on the basis of building

## [Dr. L. M. Singhvi]

up a gigantic petro-chemical complex in our own country. It seems to me; therefore, that in pronouncing and in embarking on this policy it may to some people seem ambitious at this stage but when once it gets to selfgenerating level it is bound to deliver the results which perhaps are not fully anticipated and understood by the country. The deeper implications of the policies of this Ministry have a tremendous and abiding impact not only on our present economy but on the future of our economy. That is the first point I wish to make before this House.

## 16 hrs.

It appears to me that it was pointless, in season and out of season, to condemn foreign collaboration on the one hand while, on the other hand, our Government and our leaders make assiduous efforts to obtain as much of foreign collaboration as possible. At the same tine, it is true that by inviting foreign collaboration we are inviting foreign collaboration we are in-

viting the foreign company for legitimate activity and we are not giving
them licences to put us in a corner or
to pressurise us or to dictate their
terms to us. It must be understood
once and for all that the self-respect
of this country is dearer to us than
any economic muddles we make. But
that self-respect is not contrary and
is not counter to the self-interest we
pursue from foreign collaboration.
This is a matter which is not always
understood.

Mr. Chairman: If he wishes to con tinue, he may do so next time.

Dr. L. M. Singhvi: Yes; on the day when it comes up next.

Mr. Chairman: The time for discussion of this motion is extended and the date and time when it will be next discussed will be notified in due course.

### 16.01 hrs.

The Lok Sabha then adjourned till Ten of the clock on Friday, September 10, 1965/Bhadra 19, 1887 (Saka).